Sixteenth Lok Sabha IX Session (18/07/2016 to 12/08/2016)



BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 18, 2016/Ashadha 27, 1938 (Saka)

No. 157

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Oath by Member

Shri Conrad Kongkal Sangma, member representing Tura Parliamentary Constituency of Meghalaya took oath in Hindi, signed the Roll of Members and took his seat in the House.

11.03 A.M.

3. Introduction of Ministers

The Prime Minister introduced Shri Prakash Javadekar, Minister of Human Resources Development; Shri Vijay Goel, Minister of State (Independent Charge) of the Ministry of Youth Affairs & Sports and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation; Shri Anil Mahadevan Dave, Minister of State (Independent Charge) of the Ministry of Environment Forests & Climate Change; Shri Faggan Singh Kulaste, Minister of State in the Ministry of Health & Family Welfare; Shri S.S. Ahluwalia, Minister of State in the Ministry of Agriculture & Farmers' Welfare and Ministry of Parliamentary Affairs; Shri Ramesh Chandrappa Jigajinagi, Minister of State in the Ministry of Drinking Water and Sanitation; Shri Ramdas Athawale, Minister of State in the Ministry of Social Justice & Empowerment; Shri Rajesh Gohain, Minister of State in the Ministry of Railways; Shri Parshottam Rupala, Minister of State in the Ministry of Agriculture & Farmers' Welfare and Ministry of Panchayati Raj; Shri M.J. Akbar, Minister of State in the Ministry of External Affairs; Shri Arjun Ram Meghwal, Minister of State in the Ministry of Finance and Ministry of Corporate Affairs; Shri Jaswantsinh Sumanbhai Bhabhor, Minister of State in the Ministry of Tribal Affairs; Dr. Mahendra Nath Pandey, Minister of State in the Ministry of Human Resources Development; Shri Ajay Tamta, Minister of State in the Ministry of Textiles; Smt. Krishna Raj, Minister of State in the Ministry of Women & Child Development; Shri Mansukh L. Mandaviya, Minister of State in the Ministry of Road Transport & Highways, Ministry of Shipping and Ministry of Chemicals & Fertilisers; Smt. Anupriya Patel, Minister of State in the Ministry of Health and Family Welfare; Shri C.R. Chaudhary, Minister of State in the Ministry of Consumer Affairs, Food & Public Distribution; Shri P.P. Chaudhary, Minister of State in the Ministry of Law & Justice, Ministry of Electronics & Information Technology and; Shri Subhash Ramrao Bhamre, Minister of State in the Ministry of Defence.

11.07 A.M.

2. Obituary Reference

The Speaker made reference to the passing away of Shri Dalpat Singh Paraste, sitting member of the Lok Sabha; Shri Prabhulal Rawat, member of the Eighth and Tenth Lok Sabhas; Dr. Shakeelur Rehman, member of the Ninth Lok Sabha; Shri Pravin Rashtrapal, member of the Thirteenth Lok Sabha; Shri K. Anirudhan, member of the Fourth Lok Sabha; Shri Rudra Madhab Ray, member of the Fifteenth Lok Sabha; and Shri Neil Aloysius O'Brien, nominated member of the Eleventh Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

4. Questions

As the House adjourned after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

11.14 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 19th July, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 19, 2016/Ashadha 28, 1938 (Saka)

No. 158

11.00 A.M.

1. References by the Speaker

- Loss of lives of about 10 personnel of CRPF and injuries to 5 others due to IED blast at Chakarbanda-Dumarinala Forests of Aurangabad District in Bihar on 18.07.2016.
- (ii) Reported loss of lives of 17 persons and injuries to several others in a fire which broke out in the Central Ammunition Depot of Army at Pulgaon in Wardha district of Maharashtra on 31.05.2016.
- (iii) Loss of lives of 8 CRPF Jawans and injuries to 20 others due to ambushing of a bus by terrorists on 25.06.2016 in Pampore on the outskirts of Srinagar, Jammu and Kashmir.
- (iv) Reported loss of lives of 96 persons and many more affected due to cloudbursts, landslide, heavy rains, floods and lightning in Uttarakhand, Madhya Pradesh, Assam, Maharashtra, Arunachal Pradesh, Uttar Pradesh, Bihar, Himachal Pradesh and Odisha.
- Loss of lives in Kabul on 20.06.2016 including 2 Indians in a suicide bomb attack which was carried out on the bus ferrying them. Reported loss of lives of 40 persons and injuries to 58

others in a twin suicide bomb attack upon a convoy of buses transporting Afghan Police cadets.

- (vi) The Terrorist attack in Istanbul airport on 28.06.2016 in Turkey.
- (vii) Heinous attack on innocent people by terrorists in Dhaka on 1-2 July, 2016 resulting in death of one Indian national among others.
- (viii) Terrorist attacks which took place in Jeddah, Quatif and the Holy city of Madinah in Saudi Arabia on 4 July, 2016.
- (ix) Loss of lives of 84 persons including many children in a terrorist attack on 14.07.2016 in the city of Nice, France.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.07 A.M.

2. Starred Questions

Starred Question Nos. 21–23 were orally answered. Replies to Starred Question Nos. 24–32 and 34–40 were laid on the Table. Starred Question No. 33 transferred to Ministry of Commerce and Industry to be answered on 25.07.2016.

3. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

12.02 P.M.

4. Felicitation by the Speaker

The Speaker on behalf of the House congratulated ISRO for successful launch of 20 satellites in a single launch including earth observation satellite CARTOSAT-2 from Satish Dhawan Space Centre, Sriharikota, Andhra Pradesh on 22.06.2016.

12.03 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs Amendment Order, 2016 (Hindi and English versions) published in Notification No. S.O.1584(E) in Gazette of India dated 29th April, 2016 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(6) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-

 (i) The Indian Medical Council (Amendment) Ordinance, 2016 promulgated by the President on 24th May, 2016 (No. 4 of 2016).

- (ii) The Dentist (Amendment) Ordinance, 2016 promulgated by the President on 24th May, 2016 (No. 5 of 2016).
- (iii) The Enemy Property (Amendment and Validation) Third Ordinance, 2016 promulgated by the President on 31st May, 2016 (No. 6 of 2016).

(7) A copy of the Proclamation (Hindi and English versions) dated 11th May, 2016, issued by the President under clause (2) of Article 356 of the Constitution revoking earlier Proclamation issued by him on 27th March, 2016 in relation to the State of Uttarakhand, published in Notification No. G.S.R.499(E) in Gazette of India dated 11th May, 2016 under article 356(3) of the Constitution of India.

(8) A copy of the Notification No. S.O.2133(E) (Hindi and English versions) published in Gazette of India dated 16th June, 2016 framing the Rules under the Foreign Contribution (Regulation) Act, 2010 in terms of Section 41 read with Section 35 and Rule 17 of Foreign Contribution (Regulation) Rules, 2011 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

(9) A copy of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-

- (i) Annual Report of the National Commission for Scheduled Castes, New Delhi, for the year 2014-2015.
- (ii) Explanatory Memorandum on the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-

 Study of Cases in National Commission for Scheduled Castes on Exploitation of Scheduled Caste Labour in Brick Kiln Sector.

- (ii) Explanatory Memorandum on the above Report.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2013-2014.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

6. Message from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

(1) Secretary General reported a message from Rajya Sabha that at its sitting held on the 11th May, 2016, Rajya Sabha passed the Indian Trusts (Amendment) Bill, 2015 with amendments and returned the bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

(2)[#] That at its sitting held on the 19th July, 2016, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint three members of Rajya Sabha to the Joint Committee of the Houses on Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016, in the vacancies caused by the retirement of Shri Satish Chandra Misra, Shri Praful Patel and Shri K.C. Tyagi from the Rajya Sabha and communicated the names of Shri Ramchandra Prasad Singh, Shri Satish Chandra Misra and Shri Praful Patel, who had been duly appointed to the said committee.

7. Bill as amended by Rajya Sabha – Laid on the Table

The Indian Trusts (Amendment) Bill, 2015

8. Assent to Bills

- (I) Secretary-General laid on the Table the following 10 Bills passed by the Houses of Parliament during the Eighth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on 26th April, 2016:-
 - 1. The Sikh Gurdwaras (Amendment) Bill, 2016;
 - 2. The Appropriation Acts (Repeal) Bill, 2016;
 - 3. The Repealing and Amending Bill, 2016;
 - 4. The Appropriation (Railways) No.2 Bill, 2016;
 - 5. The Industries (Development and Regulation) Amendment Bill, 2016;
 - 6. The Finance Bill, 2016;
 - 7. The Appropriation (No.2) Bill, 2016
 - 8. The Anti-Hijacking Bill, 2016;
 - 9. The Dr. Rajendra Prasad Central Agricultural University Bill, 2016; and
 - 10. The Uttarakhand Appropriation (Vote on Account) Bill, 2016.
- (II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 3 Bills passed by the Houses of Parliament and assented to by the President:-
 - 1. The Constitution (Scheduled Castes) Order (Amendment) Bill, 2016;
 - 2. The Mines and Minerals (Development and Regulation) Amendment Bill, 2016; and
 - 3. The Insolvency and Bankruptcy Code, 2016.

9. Resignations from the Membership of Lok Sabha

The Speaker informed the House that she had received a letter dated 27 May, 2016 from Shri Sarbananda Sonowal, an elected member from the Lakhimpur Parliamentary Constituency of Assam resigning from the membership of Lok Sabha and that she has accepted his resignation with effect from 28 May, 2016.

She further informed the House that she had received a letter dated 28 May, 2016 from Shri Suvendu Adhikari, an elected member from the Tamluk Parliamentary Constituency of West Bengal resigning from the membership of Lok Sabha and that she had accepted his resignation with effect from 28 May, 2016.

She also informed the House that she had received a letter dated 30 June, 2016 from Ms. Mehbooba Mufti, an elected member from the Anantnag Parliamentary Costituency of Jammu and Kashmir resigning from the membership of Lok Sabha and that she had accepted her resignation with effect from 4 July, 2016.

10. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Thirty-second Report of Business Advisory Committee.

12.07 P.M.

11. Motions regarding appointment of members of Lok Sabha and Rajya Sabha to the Joint Committee on the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016.

(i) Dr. Sanjay Jaiswal moved the following motion :-

"That this House do appoint Dr. Kirit Somaiya to serve as member of the Joint Committee on the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions

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(Amendment) Bill, 2016 vice Shri P.P. Chaudhary resigned from the Joint Committee on his appointment as Minister."

The motion was adopted.

(ii) Dr. Sanjay Jaiswal moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to appoint three members of Rajya Sabha to serve as members of the Joint Committee on the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016 vice Shri Praful Patel, Shri Satish Chandra Misra and Shri K.C. Tyagi retired from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12. Government Bill – Introduced *The Indian Medical Council (Amendment) Bill, 2016*

13. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Indian Medical Council (Amendment) Ordinance, 2016 (No.4 of 2016) was laid on the Table.

14. Government Bill – Introduced *The Dentists (Amendment) Bill, 2016*

15. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Dentists (Amendment) Ordinance, 2016 (No.5 of 2016) was laid on the Table.

12.10 P.M.

16. Government Bills – Introduced

- *(i) The National Institutes of Technology, Science Education and Research (Amendment) Bill, 2016
- #(ii) The Institutes of Technology (Amendment) Bill, 2016
- (iii) The High Courts (Alteration of Names) Bill, 2016
- (iv) The Citizenship (Amendment) Bill, 2016

[@]12.15 P.M.

17. Submission by Member

Shri Mallikarjun Kharge made submission regarding alleged attempts made by the Union Government to destabilize elected State Governments.

Shri Rajnath Singh responded.

(Lok Sabha adjourned at 1.23 P.M. and re-assembled at 2.27 P.M.)

^{*}At 12.20 P.M.

[#] At 12.22 P.M.

[@]From 12.15 P.M. to 1.23 P.M., Members raised matters of urgent public importance.

2.27 P.M.

18. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Janardan Singh Sigriwal regarding need to take up the issue of reconstruction of Samadhi and Temple of Swami Adwaitananj Ji Maharaj 'Paramhans' in Teri village in Khyber Pakhtunkhwa's Karak district of Pakistan.
- (2) Dr. Udit Raj regarding reservation in promotion for officers of Public Sector Banks.
- (3) Shri Feroze Varun Gandhi regarding need to fill up the vacancies of Judges in various High courts of the country.
- (4) Shri Laxmi Narayan Yadav regarding need to provide No Dues Certificate online to Bank customers.
- (5) Shri Vishnu Dayal Ram regarding need to set up a Trauma Centre along National Highway No. 75 in Palamu parliamentary constituency in Jharkhand.
- (6) Shri Rahul Kawan regarding need to permit all the candidates fulfilling the minimum eligibility criteria to appear in competitive examinations for Senior Secondary Recruits and Artificer Apprentices in Indian Navy.
- (7) Shri Bidyut Baran Mahato regarding need to provide funds for construction of building for Kendriya Vidyalaya in Jamshedpur parliamentary constituency, Jharkhand and also set up a Kendriya Vidyalaya or Navodaya Vidyalaya there.
- (8) Shri Ashok Mahadeorao Nete regarding need to declare MSP for paddy in Maharashtra.

- (9) Shri Ram Tahal Choudhary regarding need to undertake electrification of villages under Ranchi parliamentary constituency, Jharkhand.
- (10) Shri Sunil Kumar Singh regarding need to provide passenger facilities at railway stations at Latehar, Barwadih and Tori in Jharkhand and develop the stations as model stations.
- (11) Shri Ashwini Kumar Choubey regarding need to ensure adequate supply of water from Ban Sagar Dam to Bihar as per agreement.
- (12) Shri Ramdas C. Tadas regarding need to provide funds sanctioned under Vidarbha Intensive Development Programme.
- (13) Shri Devendra Singh alias Bhole Singh regarding need to undertake repair of bridge (NH-86) on Sambhua railway crossing in Akbarpur parliamentary constituency, Uttar Pradesh.
- (14) Shri Rattan Lal Kataria regarding need to construct dam on rivers of Himachal Pradesh and Haryana.
- (15) Shri K.C. Venugopal regarding problems faced by students of Minority Communities in getting Merit-cum-Means Scholarship.
- (16) Shri Mullappally Ramachandran regarding need to tackle Diphtheria in Kerala.
- (17) Dr. Shashi Tharoor regarding need to take steps to prevent coastal erosion in the country.
- (18) Smt. V. Sathyabama regarding need to establish a Knitwear Board in Tirrupur in Tamil Nadu.
- (19) Smt. K. Maragatham regarding need to exempt Tamil Nadu from National Eligibility cum Entrance Test.
- (20) Dr. Tapas Mandal regarding need to commemorate the Namasudra Movement of 19th Century Bengal.
- (21) Dr. Kulamani Samal regarding need to check release of industrial effluents into the rivers and creeks in Paradip region of Odisha.

- (22) Shri Sadashiv K. Lokhande regarding need to provide educational loans to students belonging to economically weaker sections on low interest rates.
- (23) Shri Kinjarapu Ram Mohan Naidu regarding the problem of unemployment in the country.
- (24) Shri Kotha Prabhakar Reddy regarding setting up of a separate High Court for Telangana.
- (25) Shri Dushyant Chautala regarding need to set up an international Airport alongwith cargo Terminal in Hisar, Haryana.
- (26) Shri Rajesh Ranjan regarding need to restore Scheduled Tribe status to people belonging to Lohar caste in Bihar.
- (27) Shri N. K. Premachandran regarding need to provide adequate financial assistance to Kerala for the Puttingal Temple disaster.

2.28 P.M.

19. (I) Statutory Resolutions – Withdrawn;

(II) Government Bills–Passed

Time Taken: 5 Hrs. 48 Mts.

The following items of business were taken up together:-

| <i>(i)</i> | Statutory Resolution disapproving the Indian Medical Council |
|------------|--|
| | (Amendment) Ordinance, 2016 (Ordinance No. 4 of 2016) |

- (ii) The Indian Medical Council (Amendment) Bill, 2016
- (iii) Statutory Resolution disapproving the Dentists (Amendment) Bill, 2016 (Ordinance No. 5 of 2016)
- (iv) The Dentists (Amendment) Bill, 2016

Shri N.K. Premachandran moved following resolution:-

"That this House disapproves of the Indian Medical Council (Amendment) Ordinance, 2016 (Ordinance No. 4 of 2016) promulgated by the President on 24th May, 2016".

The motion for consideration of the Medical Council (Amendment) Bill, 2016 was moved by Shri Jagat Prakash Nadda.

Shri N.K. Premachandran moved following resolution:-

"That this House disapproves of the Dentists (Amendment) Ordinance, 2016 (Ordinance No. 5 of 2016) promulgated by the President on 24th May, 2016".

The motion for consideration of the Dentists (Amendment) Bill, 2016 was moved by Shri Jagat Prakash Nadda.

The following members took part in the combined debate:-

- 1. Shri Mallikarjun Kharge
- 2. Shri K.C. Venugopal
- 3. Dr. Sanjay Jaiswal

- 4. Shri T.G. Venkatesh Babu
- 5. Dr. (Smt.) Kakoli Ghosh Dastidar
- 6. Shri Bhartruhari Mahtab
- 7. Dr. Shrikant Eknath Shinde
- 8. Dr. Ravindra Babu Pandula
- 9. Dr. Boora Narsaiah Goud
- 10. Shri M.B. Rajesh
- 11. Dr. Vara Prasadarao Velagapalli
- 12. Shri Adhir Ranjan Chowdhury
- 13. Dr. Kirit Premjibhai Solanki
- 14. Shri Rajesh Ranjan (Pappu Yadav)
- 15. Shri Dushyant Chautala
- 16. Smt. Supriya Sadanand Sule
- 17. Shri E.T. Mohammed Basheer
- 18. Shri Kaushalendra Kumar
- 19. Dr. Anbumani Ramadoss
- 20. Dr. Heena Vijaykumar Gavit
- 21. Dr. K. Kamaraj
- 22. Dr. (Smt.) Ratna De (Nag)
- 23. Shri Prem Das Rai
- 24. Shri Rajeev Shankarrao Satav
- 25. Shri R. Radhakrishnan
- 26. Shri (Adv.) Joice George
- 27. Dr. Pritam Gopinath Munde
- 28. Shri Arvind Ganpat Sawant
- 29. Shri Anto Antony

Shri Jagat Prakash Nadda replied to the combined debate.

(i) The Statutory Resolution disapproving the Indian Medical Council
 (Amendment) Ordinance, 2016 (Ordinance No. 4 of 2016) moved by Shri
 N.K. Premachandran was withdrawn by leave of the House.

(ii) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagat Prakash Nadda.

The motion was adopted and the Bill was passed.

(iii) The Statutory Resolution disapproving the Dentists (Amendment) Bill,2016 (Ordinance No. 5 of 2016) moved by Shri N.K. Premachandran was withdrawn by leave of the House

(iv) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagat Prakash Nadda.

The motion was adopted and the Bill was passed.

8.16 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 20th July, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 20, 2016/Ashadha 29, 1938 (Saka)

No. 159

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Dr. Laxminarayan Pandey, member of the Fifth, Sixth and Ninth to Fourteenth Lok Sabhas and Shri Punamchand Mithabhai Vanakar, member of the Eighth Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 41–45 were orally answered. Replies to Starred Question Nos. 46–60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda for the year 2014-2015, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Nalanda University, Nalanda for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2015, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

(4) A copy of the Notification No. S.O.1258(E) (Hindi and English versions) published in Gazette of India dated 30th March, 2016 regarding inclusion of 'Telangana' State in Zone-III of the Schedule of the Haj Committee Act, 2002 issued under sub-section (2) of Section 41 of the said Act.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on 18th July, 2016, Rajya Sabha agreed without any amendment to the Regional Centre for Biotechnology Bill, 2016, passed by Lok Sabha on 25th April, 2016.
- (2) Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th July, 2016, Rajya Sabha passed the Child Labour (Prohibition and Regulation) Amendment Bill, 2016.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Child Labour (Prohibition and Regulation) Amendment Bill, 2016

7. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Twenty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Statements by Ministers

- (1) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 82nd, 83rd, 89th and 90th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2015-16) (Demand Nos. 48, 49 and 50), pertaining to the Departments of Health and Family Welfare and Health Research, Ministry of Health and Family Welfare.
- (2) The Minister of State in the Ministry of Science and Technology; and Minister of State in the Ministry of Earth Sciences laid a statement regarding the status of implementation of the recommendations contained in the 260th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2015-16), pertaining to the Ministry of Earth Sciences.

9. Motion for election to the Central Coordination Committee

Shri Thaawarchand Gehlot moved the following motion :-

"That in pursuance of clause (h) of sub-section (2) of Section 3 of the of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Coordination Committee for the period till they cease to be the Members of the House, subject to other provisions of the said Act and Rules made thereunder."

The motion was adopted.

10. Motions for election to Committees

(i) Prof. K.V. Thomas moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee *vice* Shri Vijay Goel appointed as Minister and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

(ii) Shri Shanta Kumar moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Undertakings for the un-expired portion of the term of the Committee *vice* Smt. Krishna Raj appointed as Minister."

The motion was adopted.

(iii) Shri Shanta Kumar moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the un-expired portion of the term of the Committee *vice* Shri Praful Patel and Shri Ramchandra Prasad Singh, retired from Rajya Sabha and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

11. Motion

Shri S.S. Ahluwalia moved the following motion:-

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on 19th July, 2016."

The motion was adopted.

12.08 P.M.

12. Submission by Members

(i) Sarvashri Kodikunnil Suresh and Rajesh Ranjan made a submission regarding reported attack on dalits in Gujarat for skinning a dead cow.

Adv. Joice George and Shri M.B. Rajesh associated.

Shri Rajnath Singh responded.

12.52 P.M.

(ii) Shri Jose K. Mani made a submission regarding reported kidnapping and torture of a catholic priest from Kerala by ISIS in Yemen.

Sarvarshri P.K. Biju, Adv. Joice George, Shri Bhairon Prasad Mishra, Shri E.T. Mohammed Basheer, Shri Anto Antony, Shri M.K. Raghvan and Shri K. Suresh associated.

Smt. Sushma Swaraj responded.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.30 P.M.)

*From 12.08 P.M. to 1.25 P.M., Members raised matters of urgent public importance.

2.30 P.M.

13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Pralhad Venkatesh Joshi regarding speedy completion of Hubballi-Chikkajajur railway line in Karnataka.
- (2) Dr. Ramesh Pokhriyal 'Nishank' regarding need to grant financial assistance to Uttarakhand to protect environment in accordance with geographical requirements and also rehabilitate people affected due to natural calamities and present forest laws in the State.
- (3) Smt. Mala Rajya Laxmi Shah regarding need to send a central team to assess the damage to life and property caused by excess rain and cloud bursts in Tehri Garhwal parliamentary constituency, Uttarakhand.
- (4) Shri Arjun Lal Meena regarding need to set up a bench of Rajasthan High Court at Udaipur
- (5) Dr. Kirit Somaiya regarding need to expedite the construction of Road overbridges at various places in Mumbai.
- (6) Shri Nishikant Dubey regarding need to establish a Cultural Centre at Deoghar in Jharkhand.
- (7) Shri Chandra Prakash Joshi regarding need to set up a monitoring committee for proper disposal of waste containing mercury.
- (8) Shri Kunwar Pushpendra Singh Chandel regarding need to take measures for promotion of betel vine farming in Mahoba, Uttar Pradesh.
- (9) Shri Kapil Moreshwar Patil regarding need to provide salary to Ayush doctors at par with Allopathic doctors.
- (10) Dr. Kirit P. Solanki regarding need to set up a Centre for Excellence of Cotton in Gujarat.

- (11) Shri D. K. Suresh regarding need to include sericulture and sugarcane cultivation in Pradhan Mantri Fasal Bima Yojana.
- (12) Shri Ravneet Singh regarding need to repair old Jagraon Railway Bridge in Ludhiana, Punjab
- (13) Shri R.P. Marutharajaa regarding need to release funds for construction of building for Kendriya Vidyalaya in Perambulur parliamentary constituency of Tamil Nadu.
- (14) Smt. M. Vasanthi regarding medical facilities for Beedi workers of Tenkasi parliamentary constituency of Tamil Nadu.
- (15) Shri Prataprao Ganpatrao Jadhav regarding need to ensure extension of facilities approved under Kisan Credit Card scheme to farmers in Maharashtra.
- (16) Shri M. Srinivasa Rao regarding apportion of various institutions under the Andhra Pradesh Reorganisation Act.
- (17) Shri Ponguleti Srinivasa Reddy regarding need to take measures to control the Inflammatory Bowel Disease in the country.
- (18) Shri Prem Singh Chandumajra regarding need to enhance the capacity of National Fertilizers Limited Unit at Nangal, Punjab.
- (19) Shri Jose K. Mani regarding need to provide relief to rubber growers of Kerala.

2.30 P.M.

14. Amendments made by Rajya Sabha – Agreed to

* The Indian Trusts (Amendment) Bill, 2015

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Arjun Ram Meghwal on behalf of Shri Arun Jaitely:-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-sixth", the word "Sixty-seventh" be <u>substituted</u>.

CLAUSE 1

2. That at page 1, line 3, <u>for</u> the figure "2015", the figure "2016" be <u>substituted</u>.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Arjun Ram Meghwal.

The motion was adopted and the amendments were agreed to.

^{*} The Bill was passed by Lok Sabha on the 9th December, 2015, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 11th May, 2016 and returned it to Lok Sabha on 18th May, 2016.

2.33 P.M.

15. Discussion under Rule 193

Time Taken: 6 Hrs. 01 Mt.

The Chair informed the House that Shri Mallikarjun Kharge, who was to initiate the discussion under rule 193 regarding the situation arising out of recent violence in Kashmir valley resulting in threat to peace and security of people of the State, had requested the Speaker that Shri Jyotiraditya M. Scindia might be permitted to initiate the discussion on his behalf and the Speaker had acceded to his request.

Accordingly, Shri Jyotiraditya M. Scindia initiated the discussion.

The following members took part in the debate:-

- 1. Shri Anurag Singh Thakur
- 2. Shri A. Anwhar Raajhaa
- 3. Shri Kalyan Banerjee
- 4. Shri Tathagata Satpathy
- 5. Shri Mulayam Singh Yadav
- 6. Shri Arvind Ganpat Sawant
- 7. Shri Thota Narasimham
- 8. Shri Boora Narsaiah Goud
- 9. Shri Mohammad Salim
- 10. Dr. Vara Prasadarao Velagapalli
- 11. Shri Tariq Anwar
- 12. Shri Prem Singh Chandumajra
- 13. Shri M.J. Akbar
- 14. Shri Jay Prakash Narayan Yadav
- 15. Shri Bhagwant Mann
- 16. Dr. Arun Kumar
- 17. Shri Muzaffar Hussain Baig

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- 18. Maulana Badruddin Ajmal
- 19. Shri Dushyant Chautala
- 20. Shri Kaushalendra Kumar
- 21. Shri E.T. Mohammed Basheer
- 22. Shri Conrad Kongkal Sangama
- 23. Shri Asaduddin Owaisi
- 24. Shri Adhir Ranjan Chowdhury
- 25. Shri Jugal Kishore Sharma
- 26. Shri N.K. Premachandran
- 27. Prof. (Dr.) Sugata Bose
- 28. Shri Rajesh Ranjan (Pappu Yadav)

The discussion was not concluded.

8.34 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 21st July, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 21, 2016/Ashadha 30, 1938 (Saka)

No. 160

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61–63 and 73 were orally answered. Replies to Starred Question Nos. 64–72 and 74–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

Allahabad Museum, Allahabad, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-

- S.O.375(E) to S.O. 380(E) published in Gazette of India dated 5th February, 2016, regarding delegation of powers of Highway Administration to the officials, mentioned therein.
- S.O.486(E) to S.O.494(E) published in Gazette of India dated 16th
 February, 2016, regarding delegation of powers of Highway
 Administration to the officials, mentioned therein..
- (iii) S.O.1301(E) and S.O.1302(E) published in Gazette of India dated 4th April, 2016, regarding delegation of powers of Highway Administration to the officials, mentioned therein..
- (iv) S.O.574(E) published in Gazette of India dated 24th February, 2016, appointing the Executive Engineers of State Public Works Department and Project Directors of National Highways Authority of India to exercise the powers and functions under Sections 24, 25, 26, 27 and 43 of the said Act.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

 S.O.3200(E) published in Gazette of India dated 30th November, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- S.O.3382(E) published in Gazette of India dated 15th December, 2015, containing corrigendum to the Notification No. S.O. 3162(E) dated 12th December, 2014.
- S.O. 3383(E) published in Gazette of India dated 15th December, 2015, making certain amendments in the Notification No. S.O. 976(E) dated 9th April, 2015.
- S.O. 3384(E) published in Gazette of India dated 15th December, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- S.O.3554(E) published in Gazette of India dated 31st December, 2015, making certain amendments in the Notification No. S.O. 539(E) dated 17th February, 2015.
- (vi) S.O.3555(E) published in Gazette of India dated 31st December, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (vii) S.O.183(E) published in Gazette of India dated 20th January, 2016, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (viii) S.O.184(E) published in Gazette of India dated 20th January, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- S.O.186(E) published in Gazette of India dated 20th January, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- S.O.188(E) published in Gazette of India dated 20th January, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (xi) S.O.413(E) to S.O.415(E) published in Gazette of India dated 9th February, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xii) S.O.417(E) published in Gazette of India dated 9th February, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xiii) S.O.418(E) published in Gazette of India dated 9th February, 2016, declaring highways, mentioned therein, as new National Highways.
- (xiv) S.O.419(E) published in Gazette of India dated 9th February, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xv) S.O.420(E) published in Gazette of India dated 9th February, 2016, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xvi) S.O.641(E) published in Gazette of India dated 2nd March, 2016, declaring highways, mentioned therein, as new National Highways.
- (xvii) S.O.1098(E) published in Gazette of India dated 15th March, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- S.O. 185(E) published in Gazette of India dated 20th January, 2016, entrusting Highway Nos. 82 and 102 in the State of Bihar to National Highway Authority of India.
- S.O. 187(E) published in Gazette of India dated 20th January, 2016, rescinding Notification No. S.O.94(E) dated 31st January, 2007.
- (iii) S.O. 416(E) published in Gazette of India dated 9th February, 2016, entrusting Highway No. 202 (Yadgiri-Warangal) in the State of Telengana to National Highway Authority of India.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 Merchant Shipping Act, 1958:-

- (i) G.S.R.455(E) in Gazette of India dated 27th April, 2016 rescinding the Lifeboatmen's (Qualification and Certificates) Rules, 1963.
- (ii) G.S.R.456(E) in Gazette of India dated 27th April, 2016 rescinding the Merchant Shipping (Distress Messages and Navigational Warnings) Rules, 1964.
- (iii) G.S.R.457(E) in Gazette of India dated 27th April, 2016 rescinding the Merchant Shipping (Pilot Ladder) Rules, 1967.
- (iv) G.S.R.458(E) in Gazette of India dated 27th April, 2016 rescinding the Merchant Shipping (Musters) Rules, 1968.
- (v) G.S.R.459(E) in Gazette of India dated 27th April, 2016 rescinding the Merchant Shipping (Safety Convention Certificates) Rules, 1968.
- (vi) G.S.R.460(E) in Gazette of India dated 27th April, 2016 rescinding the Merchant Shipping (Radio Direction Finders) Rules, 1968.

4. Statements by Minister

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of Coal; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State (Independent Charge) of the Ministry of Mines made the following statements (Hindi and English versions) regarding the:-

- Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Coal and Steel on Demands for Grants (2015-16), pertaining to the Ministry of Coal.
- (ii) Status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Coal and Steel on `Prevention of Illegal coal mining and theft', pertaining to the Ministry of Coal.

5. Motions for election to Committees

(i) Dr. Murli Manohar Joshi moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure & Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the un-expired portion of the term of the Committee *vice* Shri Arjun Ram Meghwal appointed as Minister."

The motion was adopted.

(ii) Dr. (Prof.) Kirit P. Solanki moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, three members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Shri Faggan Singh Kulaste, Shri Ramesh C. Jigajinagi and Ajay Tamta appointed as Ministers."

The motion was adopted.

(iii) Dr. (Prof.) Kirit P. Solanki moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of this House for the un-expired portion of the term of the Committee *vice* Shri Ramdas Athawale appointed as Minister and Smt. Vijaylaxmi Sadho retired from Rajya Sabha and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Ganesh Singh moved the following motion:-

"That the members of this House do proceed to elect under sub-rule (3) of Rule 254, three members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the un-expired portion of the term of the Committee *vice* Shri Rajen Gohain, Smt. Anupriya Patel and Dr. Subhash Ramrao Bhamre appointed as Ministers."

The motion was adopted.

(v) Shri Ganesh Singh moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate four members from Rajya Sabha to join the Committee on Welfare of Other Backward Classes of this House for the un-expired portion of the term of the Committee *vice* Shri V. Hanumantha Rao, Shri Ashk Ali Tak, Shri Bishamber Prasad Nishad and Shri Rajpal Singh Saini retired from Rajya Sabha and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

12.07 P.M.

6. Discussion under Rule 193

Time Taken: 6 Hrs. 31 Mts.

Further discussion on the situation arising out of recent violence in Kashmir Valley resulting in threat to peace and security of people of the State raised by Shri Jyotiraditya M. Scindia on 20th July, 2016, continued.

Shri Rajnath Singh replied to the debate. The discussion was concluded.

*12.37 P.M.

7. Submission by Member

Shri Jyotiraditya M. Scindia made a submission regarding disparaging remarks made by BJP State Vice-President, U.P. against BSP Leader.

Shri Rajesh Ranjan (Pappu Yadav), Shri N.K. Premachandran, Adv. Joice George and Kodikunnil Suresh associated.

Shri Ananth Kumar responded.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.37 P.M.)

2.37 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Sharad Tripathi regarding need to ensure regular meeting of district committees for monitoring the progress of rural electrification in the States particularly in Sant Kabir Nagar district, Uttar Pradesh.
- (2) Shri Om Birla regarding need to implement scheme of labour material ratio to 49:51 under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and also include fencing work in the list of works approved under MGNREGS.
- (3) Shri Om Prakash Yadav regarding need to appoint teachers in 'Zila School'
 the alma mater of the first President of India in Chapra district of Bihar and develop it as a model school.
- (4) Dr. Manoj Rajoria regarding need to introduce online system of booking appointment with doctors and also provide online medical facilities in state and district hospitals.
- (5) Shri Satish Chandra Dubey regarding need to run Muzaffarpur Anand Vihar Garib Rath Express train on daily basis.
- (6) Shri Raghav Lakhanpal regarding need to impress upon Government of Uttar Pradesh to provide irrigation facilities to farmers in Nanauta block in Saharanpur district of the State.
- (7) Shri Bhanu Pratap Singh Verma regarding need to ensure payment of compensation to farmers who lost their crops to hailstorms and excess rain in Bundelkhand region of Uttar Pradesh particularly in Jalaun parliamentary constituency.
- (8) Shri Hukum Singh regarding need to provide clean and safe drinking water to people in Kairana parliamentary constituency, Uttar Pradesh.

- (9) Shri Mukesh Rajput regarding need to set up a procurement centre of FCI at Farrukhabad in Uttar Pradesh.
- (10) Dr. Virendra Kumar regarding need to frame a comprehensive policy for education and rehabilitation of child labour in the country.
- (11) Shri Jugal Kishore Sharma regarding need to launch a special drive for recruitment of youth of Jammu & Kashmir in Defence and para-military forces of the country.
- (12) Shri Chhote Lal regarding need to extend Shivganga express upto Singrauli via Robertsganj and Prayagraj Express upto Daltonganj.
- (13) Shri Bhairon Prasad Mishra regarding need to provide compensation to farmers who lost their crops to drought in Uttar Pradesh.
- (14) Shri S.P. Muddahanumegowda regarding need to solve the problems relating to establishment of Railway Junction at Oorukere in Tumakuru taluk of Karnataka.
- (15) Shri R. Dhruvanarayana regarding need to establish a Division Level Post Office at Chamarajanagar district headquarters in Karnataka.
- (16) Shri Anto Antony regarding need to construct a new dam at the site of Mullaperiyar dam.
- (17) Shri B. Senguttuvan regarding need to ensure adequate availability of water in Palar River in Tamil Nadu and also expedite Pennayar - Palar Link Canal Project.
- (18) Shri R. Parthipan regarding holding of Jallikattu events in Tamil Nadu.
- (19) Shri Bhartruhari Mahtab regarding evolving a mechanism for sharing cess on coal with the coal bearing State.
- (20) Shri Arvind Sawant regarding need to look into the implementation of Modified Flexible Complementing Scheme in Indian Meterorological Department.
- (21) Shri Raju Shetti regarding need to honour K.D. Jadhav, the renowned Olympic wrestler with Padma Award.

2.38 P.M.

9. Government Bill – Passed

The National Institute of Technology, Science Education and Research (Amendment) Bill, 2016

Time Taken: 4 Hrs. 06 Mts.

The motion for consideration of the Bill was moved by Shri Prakash Javadekar.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Dr. Hari Babu Kambhampati
- 3. Shri S. Selvakumarachinnayam
- 4. Prof. (Dr.) Sugata Bose
- 5. Shri Baijayant 'Jay' Panda
- 6. Shri Muthamsetti Srinivasa Rao
- 7. Shri Chandrakant Bhaurao Khaire
- 8. Shri Konda Vishweshwar Reddy
- 9. Shri Parayamparanbil Kuttappan Biju
- 10. Smt. Renuka Butta
- 11. Shri Jay Prakash Narayan Yadav
- 12. Shri Ninong Ering
- 13. Dr. Udit Raj
- 14. Shri Prem Das Rai
- 15. Dr. Arun Kumar
- 16. Maulana Badruddin Ajmal
- 17. Shri Rattan Lal Kataria
- 18. Shri Santosh Kumar
- 19. Shri Dushyant Chautala
- 20. Shri Rajesh Ranjan (Pappu Yadav)
- 21. Shri Hukum Singh
- 22. Shri Adhir Ranjan Chowdhury
- 23. Dr. Kirit Premjibhai Solanki
- 24. Shri N.K. Premachandran

Shri Prakash Javadekar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakash Javadekar.

The motion was adopted and the Bill was passed.

6.44 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 22nd July, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 22, 2016/Ashadha 31, 1938 (Saka)

No. 161

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 81–100 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 921–1150 would be printed in the Official Report for the day.

> (Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Social Welfare Board, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2013-2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2014-2015.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2014-2015, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Medicines Pharmaceutical Corporation Limited for the year 2014-2015 within the stipulated period of nine months after the close of the accounting year.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 25 Press Council Act, 1978:-

- (i) The Press Council (Amendment) Rules, 2016 published in Notification No. G.S.R. 377(E) in Gazette of India dated 31st March, 2016.
- (ii) The Press Council (Amendment) Rules, 2016 published in Notification
 No. G.S.R. 466(E) in Gazette of India dated 28th April, 2016.

3. Report of the Joint Committee on the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016

Shri Nishikant Dubey presented the Report of the Joint Committee on the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016.

4. Record of Evidence Given before the Joint Committee on the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016

Shri Nishikant Dubey laid on the Table a copy of the record of evidence given before the Joint Committee on the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016.

5. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Planning; Minister of State in the Ministry of Urban Development; and Minister of State in the Ministry of Housing and Urban Poverty Alleviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Ministry of Planning.

6. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding Government Business during the week commencing the 25th July, 2016.

7. *Motion regarding Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 -- Extension of Time

Shri Ganesh Singh moved the following motion:-

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 upto the last day of the Winter Session, 2016."

The motion was adopted.

12.04 P.M.

8. Observation by the Speaker

The Speaker made the following observation:-

"I have received notices of question of privilege dated 22 July, 2016 from Sarvashri Prem Singh Chandumajra, Nishikant Dubey, Pralhad Singh Patel, Ram Charitra Nishad, Janardan Singh Sigriwal, Rajendra Agrawal, Maheish Giri, Om Birla, Sudhir Gupta, Rakesh Singh, Sushil Kumar Singh, Prof. Chintamani Malviya, Dr. Kirit Somaiya, Dr. Ravindra Kumar Ray, Dr. Sanjay Jaiswal and Dr. Udit Raj MPs against Shri Bhagwant Mann, MP for unauthorisedly bringing the security arrangements of Parliament House Complex in public and conducting himself in a manner unbecoming of a Member.

Further, I have also received a complaint dated 22 July, 2016 under Rule 334A of the Rules of Procedure and Conduct of Business from Shri Bhartruhari Mahtab, MP against Shri Bhagwant Mann, MP. I have also received notices of Adjournment Motion form Sarvashri Uday Pratap Singh, Bhartruhari Mahtab and Rajesh Ranjan on the subject.

Sarvashri Chandrakant Khaire, Anandrao Adsul and Dr. Srikant Eknath Shinde have sought to raise the issue immediately after suspending the Question Hour.

But the matters are under my consideration and I will take a decision in the matter."

12.14 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 25th July, 2016.)

> ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 25, 2016/Shravana 3, 1938 (Saka)

No. 162

11.00 A.M.

1. Observation by the Speaker

"Hon'ble Members, as you are aware on 22 July, 2016 several Members of the House raised the matter of the serious breach of security of the Parliament House by the improper conduct of Shri Bhagwant Mann, MP by videographing and posting critical footage of Parliament House Complex on a social media. I had also expressed my serious concerns in this regard. The Parliament is the sanctum sanctorum of democracy. Our Parliament was attacked in 2001 and thirteen security men and parliamentary personnel had sacrificed their lives to protect us. After the attack, the security arrangements for the Parliament were reviewed and the complete security apparatus, security systems and procedures have been completely overhauled to secure the Parliament. The act of the member of audio visual recording of the Parliament and posting it on the social media puts the security of the Parliament in peril. In the light of the serious security implications and consequences of these actions, I had given an assurance to the House that I will look into the matter. In view of the extreme gravity of the matter, I have discussed it with the Leaders of political parties in Lok Sabha and all of them have unanimously agreed to the course of action I propose to take.

I have decided to constitute a nine-Member Inquiry Committee to probe this incident and submit its Report. The Inquiry Committee shall inquire into the serious security implications and related aspects germane to and arising out of the conduct of audio visual recording around Parliament House Estate and in the installations situated within the Parliament House by Shri Bhagwant Mann, MP on 21 July, 2016 and subsequent uploading of the said audio visual recording by him on social media, suggest suitable remedial measures to avoid recurrence of such incidents in future, and, recommend appropriate action in the matter.

The concerned member will be asked to submit his statement/explanation regarding the matter by 10.30 a.m. on 26th July, 2016 before the Inquiry Committee.

The Inquiry Committee will consist of the following Hon'ble Members:-

- 1. Dr. Kirit Somaiya Chairperson
- 2. Shri Anandrao Adsul
- 3. Smt. Meenakashi Lekhi
- 4. Shri Bhartruhari Mahtab
- 5. Dr. (Smt.) Ratna De (Nag)
- 6. Shri Thota Narasimham
- 7. Dr. Satya Pal Singh
- 8. Shri K.C. Venugopal
- 9. Dr. P. Venugopal

The Committee is requested to examine the matter expeditiously and submit its Report not later than 3rd August, 2016. The Committee is authorized to follow its own procedure. The Report of the Committee will be presented to the House for its consideration. In view of the seriousness of the matter, Shri Bhagwant Mann, MP is advised not to attend the sittings of the Hosue until a decision is taken in the matter.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 101–105 were orally answered. Replies to Starred Question Nos. 106–120 (including 112A) were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

- The Employees' Pension (Third Amendment) Scheme, 2016 published in Notification No. G.S.R. 533(E) in Gazette of India dated 19th May, 2016.
- (ii) The Employees' Pension (Fourth Amendment) Scheme, 2016 published in Notification No. G.S.R. 603(E) in Gazette of India dated 16th June, 2016.
- (iii) The Employees' Pension (Fifth Amendment) Scheme, 2016 published in Notification No. G.S.R. 657(E) in Gazette of India dated 1st July, 2016.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2014-2015.
- (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 15 of the Oil Industry (Development) Act, 1974:-

- (i) S.O.1259(E) published in Gazette of India dated 30th March, 2016, specifying that the rate of duty of excise in respect of crude oil, an item specified in the Schedule to the Oil Industry (Development) Act, 1974, shall be at the rate of 20 % *ad-valorem*.
- (ii) S.O.1260(E) published in Gazette of India dated 30th March, 2016, rescinding Notification No. S.O.868(E), dated 19th April, 2012.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand Petroleum and Petroleum Products Pipelines)
 Amendment Regulations, 2016 published in Notification No. F. No. VKS/DB/03/PPL in Gazette of India dated 30th March, 2016.
- (ii) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 published in Notification No. F. No. VKS/DB.03/CGD in Gazette of India dated 30th March, 2016.

(6) A copy of the Petroleum and Natural Gas (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 874(E) in Gazette of India dated 6th December, 2014 under Section 10 of the Oilfields (Regulation and Development) Act, 1948.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

 (i) The Minerals (Transfer of Mining Lease Granted Otherwise than through Auction for Captive Purpose) Rules, 2016 published in Notification No.
 G.S.R. 560(E) in Gazette of India dated 30th May, 2016. (ii) G.S.R. 578(E) published in Gazette of India dated 7th June, 2016 notifying the Central Mine Planning and Design Institute Limited for the purposes of the Second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 28A of the Boilers Act, 1923:-

- The Boiler Attendants' (Amendment) Rules, 2016 published in Notification No. G.S.R. 528(E) in Gazette of India dated 18th May, 2016.
- (2) The Boiler Operation Engineers' (Amendment) Rules, 2016 published in Notification No. G.S.R. 529(E) in Gazette of India dated 18th May, 2016.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2014-2015.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2013-2014.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2013-2014.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2016-2017.
 - (iii) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2016-2017.

5. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 121st Report of the Standing Committee on Commerce on Demands for Grants (2015-16), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry. 6. Motions for election to the Committee on Welfare of Other Backward Classes

(i) Shri Ganesh Singh moved the following motion:-

"That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee."

The motion was adopted.

(ii) Shri Ganesh Singh moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to join with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee."

The motion was adopted.

7. Motions regarding Joint Committee on Offices of Profit

(i) Dr. Satyapal Singh moved the following motion:-

"That this House do proceed to elect two Members of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of the single transferable vote; to serve as members for the remaining term of the Joint Committee on Offices of Profit <u>vice</u> induction of Sarvashri P.P. Chaudhary and Arjun Ram Meghwal in the Council of Ministers and their resignation from the Committee on 05 July, 2016.

The motion was adopted.

(ii) Dr. Satyapal Singh moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote; to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri K.C. Tyagi from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

*12.10 P.M.

8. Submissions by Members

(i) Shri Jay Prakash Narayan Yadav, Shri Dharmendra Yadav and Shri Boora Narsaiah Goud made submission regarding candidates disqualified by UPSC due to reported change in criteria of creamy layer by DOPT.

Shri Harish Chandra Meena, Shri Devji Mansingram Patel, Shri Rahul Kaswan, Dr. Manoj Rajoria, Shri Rabindra Kumar Jena, Shri Rajesh Ranjan (Pappu Yadav) associated.

Shri Ananth Kumar responded.

Shri Rajnath Singh also responded.

1.13 P.M.

(ii) Shri Mallikarjun Kharge made submission regarding missing of an Indian Air Force Plane.

Shri M.K. Raghavan, Shri Deepender Singh Hooda and Shri Anurag Singh Thakur associated.

Shri Ananth Kumar responded.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.23 P.M.)

^{*}From 12.07 P.M. to 1.18 P.M., Members raised matters of urgent public importance.

2.25 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Om Prakash Yadav regarding need to conduct a CBI inquiry into the murder of the Bureau Chief of Dainik Hindustan newspaper, Siwan, Bihar.
- (2) Dr. Bhola Singh regarding need to permit cultivation of crops in and around Kanwar Lake Bird Sanctuary in Begusarai parliamentary constituency, Bihar.
- (3) Shri Janardan Mishra regarding need to install a new Medium Wave Transmitter Tower at Akashwani centre, Rewa, Madhya Pradesh.
- (4) Adv. (Shri) Narendra Keshav Sawaikar regarding need to rename the Bombay High Court as High Court of Maharashtra and Goa.
- (5) Dr. Virendra Kumar regarding need to reduce the percentage of physical disability to enable differently-abled people to avail the benefit of tri-cycle scheme.
- (6) Shri Arjunlal Meena regarding need to accord B-2 status to Udaipur in Rajasthan.
- (7) Shri Pralhad Venkatesh Joshi regarding need to construct road-overbridges/road-under passes at various railway level crossings in Dharwad district of Karnataka.
- (8) Shri Sukhbir Singh Jaunpuria regarding need to attach General coaches in Holiday Train running between Hazrat Nizamuddin and Kota in Rajasthan.
- (9) Shri Laxman Giluwa regarding need to provide a stoppage of Tatanagar-Alleppey Express (Train No. 18189/90) at Sonua Railway Station in Singhbhum parliamentary constituency, Jharkhand.
- (10) Ramen Deka regarding need for railway network in Darrang district of Assam.

- (11) Dr. Ravindra Kumar Ray regarding need to formulate a detailed plan for harnessing the large water bodies in coal mines in the country particularly in Dhanbad, Giridih and Hazaribagh districts of Jharkhand.
- (12) Shri Rameswar Teli regarding need to improve the condition of rural roads in Dibrugarh parliamentary constituency of Assam through centrally sponsored schemes.
- (13) Dr. Udit Raj regarding alleged malpractices in Bureau of Indian Standards.
- (14) Shri Satya Pal Singh regarding need to set up adequate number of Veterinary hospitals and ensure availability of doctors and medicines in existing Veterinary hospitals in the rural areas of the country particularly in Sambhal parliamentary constituency, Uttar Pradesh.
- (15) Smt. Savitri Thakur regarding need to construct a by-pass road at Ganesh Ghat on NH-3 and set up a Trauma Centre at National Highway at Dhamnod and Sardarpur in Dhar district of Madhya Pradesh.
- (16) Dr. Shashi Tharoor regarding need for an 'Emergency Fund' to assist States during unprecedented floods.
- (17) Shri Rajeev S. Satav regarding need to make 'Agriculture' a compulsory subject in school education.
- (18) Shri K.R.P. Prabakaran regarding need to increase the retirement age of Indian Administrative Service Officers.
- (19) Shri K. Parasuraman regarding need to establish a paper mill in Thanjavur parliamentary constituency of Tamil Nadu.
- (20) Prof. Saugata Roy regarding need to combat Maoist problem.
- (21) Shri Bhartruhari Mahtab regarding need for early release of Central assistance to Odisha under the Accelerated Irrigation Benefit Programme.
- (22) Shri Chandrakant B. Khaire regarding need to amend the new Advertisement policy in favour of small and medium newspapers .
- (23) Shri K. Ram Mohan Naidu regarding need to provide financial assistance to the farmers of Andhra Pradesh.

- (24) Smt. Supriya Sule regarding the plight of families of farmers who have committed suicide.
- (25) Shri Rajesh Ranjan alias Pappu Yadav regarding need to provide funds for Saansad Adarsh Gram Yojana.

2.26 P.M.

10. Government Bill – Passed

The Institutes of Technology (Amendment) Bill, 2016

Time Taken: 3 Hrs. 38 Mts.

The motion for consideration of the Bill was moved by Shri Prakash Javadekar.

The following members took part in the debate:-

- 1. Shri Gaurav Gogoi
- 2. Shri Pralhad Venkatesh Joshi
- 3. Shri J. Jayasingh Thiyagaraj Natterjee
- 4. Prof. Saugata Roy
- 5. Shri Rabindra Kumar Jena
- 6. Shri Arvind Ganpat Sawant
- 7. Shri Jayadev Galla
- 8. Shri Konda Vishweshwar Reddy
- 9. Shri M.B. Rajesh
- 10. Dr. Satya Pal Singh
- 11. Shri Jay Prakash Narayan Yadav
- 12. Dr. Arun Kumar
- 13. Shri Sirajuddin Ajmal
- 14. Prof. Chintamani Malviya
- 15. Shri Kaushalendra Kumar

- 16. Shri Dushyant Chautala
- 17. Shri Sher Singh Ghubaya
- 18. Shri Bhairon Prasad Mishra
- 19. Shri Rajesh Ranjan (Pappu Yadav)
- 20. Shri Advocate Narendra Keshav Sawaikar
- 21. Prof. (Dr.) Sugata Bose

Shri Prakash Javadekar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Prakash Javadekar.

The motion was adopted and the Bill, as amended, was passed.

6.04 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 26th July, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 26, 2016/Shravana 4, 1938 (Saka)

No. 163

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121–123, 124 (clubbed with 131) and 125 were orally answered. Replies to Starred Question Nos. 126–130 and 132–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O. 2161(E) published in Gazette of India dated 21st June, 2016, notifying the specifications of the customised fertilizers, mentioned therein, for a period upto 31st March, 2017 from the date of publication of the notification.
- (ii) S.O. 1466(E) published in Gazette of India dated 21st April, 2016, notifying the specifications of the customised fertilizers, mentioned therein, for a period of four years from the date of publication of this notification.

(6) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 10 of 2016) - (Indirect Taxes-Central Excise and Service Tax) CENVAT Credit Scheme, Department of Revenue, for the year ended March, 2016.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 12 of 2016)–(Compliance Audit) Scientific and Environmental Ministries/Departments for the year ended March, 2015.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 13 of 2016) for the year ended March, 2015.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Railways)(No. 14 of 2016)–Suburban Train Services in Indian Railways for the period from 2010-2011 to 2014-2015.

- (v) Report of the Comptroller and Auditor General of India-Union Government (No. 16 of 2016)–(Performance Audit) Public Debt Management, Ministry of Finance, for the period from 2009-2010 to 2014-2015.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 17 of 2016)–Navy and Coast Guard for the year ended March, 2015.
- (vii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 18 of 2016)–Air Force for the year ended March, 2015.
- (viii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 19 of 2016)—Army, Ordnance Factories and Defence Public Sector Undertakings, for the year ended March, 2015.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (No. 20 of 2016)–(Compliance Audit) e-Auction of Coal Mines, Ministry of Coal, for the year ended March, 2015.

*(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- Notification No. 26/2016-C.E. published in Gazette of India dated 26th July, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-CE dated 17th March, 2012.
- (ii) Notification No. 27/2016-C.E. published in Gazette of India dated 26th July, 2016 together with an explanatory memorandum seeking to partially exempt Central Excise duty on articles of jewellery falling under heading 7113 of the Central Excise Tariff Act, 1985 (5 of 1986) manufactured by (a) re-conversion of jewellery given by the retail customer, or (b) mounting of precious stone given by the retail customer.

- (iii) Notification No. 28/2016-C.E. published in Gazette of India dated 26th July, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-CE dated 1st March, 2003.
- (iv) Notification No. 29/2016-C.E. published in Gazette of India dated 26th July, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 17/2011-CE dated 1st March, 2011.
- (v) Notification No. 33/2016-C.E.(N.T.) published in Gazette of India dated 26th July, 2016 together with an explanatory memorandum seeking to notify for the excisable goods falling under heading 7113 of the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986) (a) the first sale value, that is the value at which excisable goods are sold for the first time, as the tariff value for articles of jewellery or parts of articles of jewellery or both (other than those which are manufactured from the precious metal provided by the retail customer); (b) Value which is sum of the, (i) cost of additional materials used by the manufacturer or principal manufacture, as the case be, for making such articles of jewellery;(ii) labour charge charged by the manufacturer or principal manufacturer, as the case may be, from the retail customer; and (iii) value of precious metal provided by the retail provided by the retail customer.
- (vi) The Articles of Jewellery (Collection of Duty) Rules, 2016 published in Notification No. 34/2016-C.E. in Gazette of India dated 26th July, 2016 together with an explanatory memorandum.
- (vii) The Central Excise (Second Amendment) Rules, 2016 published in Notification No. 35/2016-C.E. in Gazette of India dated 26th July, 2016 together with an explanatory memorandum.

- (viii) The CENVAT Credit (Eighth Amendment) Rules, 2016 published in Notification No. 36/2016-C.E. in Gazette of India dated 26th July, 2016 together with an explanatory memorandum.
- (ix) Notification No. 37/2016-C.E. published in Gazette of India dated 26th July, 2016 together with an explanatory memorandum seeking to provide a new form for quarterly return, ER-8, for return of excisable goods cleared at the Central Excise duty rate of 1% or 2%.
- (x) Notification No. 38/2016-C.E. published in Gazette of India dated 26th July, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 35/2001-CE (N.T.) dated 26th June, 2001.
- (xi) Notification No. 39/2016-C.E. published in Gazette of India dated 26th July, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 17/2006-CE (N.T.) dated 1st August, 2006.
- (xii) Notification No. 40/2016-C.E. published in Gazette of India dated 26th July, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-CE (N.T.) dated 26th June, 2001.

*(8) A copy of Notification No. 43/2016-Customs (Hindi and English versions) published in Gazette of India dated 26th July, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011 under section 159 of the Customs Act, 1962.

*At 2.40 P.M.

4. Departmentally related Standing Committees - Summary of Work

Secretary-General laid on the Table a copy each of the Hindi and English versions of the Departmentally Related Standing Committees - Summary of Work (1st September, 2014 to 31st August, 2015).

5. Parliamentary Committees (other than Financial and DRSCs) – Summary of Work

Secretary-General laid on the Table a copy each of the Hindi and English versions of the 'Parliamentary Committees (Other than Financial and Departmentally Related Standing Committees) - Summary of Work (1st June, 2014 to 31st May, 2015)'.

6. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Thirty-third Report of the Business Advisory Committee.

7. Report of Committee on Members of Parliament Local Area Development Scheme, Lok Sabha

Dr. M. Thambi Durai presented of the 5th Report (Hindi and English versions) of the Committee on MPLADS (Lok Sabha) on the 'Proposals for new provisions in MPLAD Scheme Guidelines'.

12.05 P.M.

8. Calling Attention

Shri Bhartruhari Mahtab called the attention of the Minister of Water Resources, River Development and Ganga Rejuvenation regarding reported undertaking of barrage projects over river Mahanadi by the Government of Chhattisgarh thereby severely impacting flow of water into Hirakud dam in Odisha.

The Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of Water Resources, River Development and Ganga Rejuvenation laid a statement (Hindi and English versions) in regard thereto.

The Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation replied to the clarificatory questions asked by the members.

The Minister of Water Resources, River Development and Ganga Rejuvenation also replied to the clarificatory questions asked by the members

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.10 P.M.)

2.08 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- Major Gen. Bhuwan Chandra Khanduri, AVSM regarding need to improve BSNL mobile service in Uttarakhand particularly in Garhwal parliamentary constituency.
- (2) Shri Daddan Mishra regarding need to impress upon the UP Government to enhance the age of superannuation of Ayush doctors in Uttar Pradesh to 65 years.
- (3) Shri Feroze Varun Gandhi regarding need for reforms in textile sector.
- (4) Smt. Santosh Ahlawat regarding need to reschedule the arrival-departure time-table of trains on Jhunjhunu-Sikar section.
- (5) Shri Pashupati Nath Singh regarding need to set up a Divisional Office of LIC of India at Dhanbad, Jharkhand.
- (6) Shri Shyama Charan Gupta regarding need to take suitable steps to rejuvenate Bharat Pump and Compressors Limited, a Central PSU in Naini, Allahabad, Uttar Pradesh.
- (7) Shri Mansukhbhai D. Vasava regarding need to provide share in business to families whose land has been acquired for the purpose particularly in Bharuch parliamentary constituency, Gujarat.
- (8) Smt. Rama Devi regarding need to use modern technology to trace missing children.
- (9) Shri Prahlad Singh Patel regarding need to provide under-bridge or overbridge on roads intersecting roads constructed under Golden Quadrilateral Project particularly in Damoh parliamentary constituency, Madhya Pradesh.

- (10) Shri Vishnu Dayal Ram regarding need to start construction of by-pass road in Garhwa, Jharkhand.
- (11) Shri Ravindra Kumar Pandey regarding need to regularise the services of Jal Sahiyas appointed for management of activities related to water and sanitation in villages in Jharkhand.
- (12) Shri Paresh Rawal regarding need to appoint adequate nodal officers to oversee the development works under Saansad Adarsh Gram Yojana in Gujarat.
- (13) Km. Sushmita Dev regarding poor condition of National Highways in Barak valley of Assam.
- (14) Shri M. I. Shanavas regarding need to review the proposal of merger of State Bank of Travancore with State Bank of India.
- (15) Shri S. P. Muddahanumegowda regarding need to amend Indian Energy Act, 2003 to enable farmers to get adequate compensation for land acquisition.
- (16) Shri M. Udhayakumar regarding participating of Tamil Nadu in UDAY Scheme.
- (17) Shri R. Gopalakrishnan regarding need to include Sri Meenakshi Amman Temple, Madurai, in World Heritage list.
- (18) Dr. Ratna De (Nag) regarding need to construct a ramp for the foot-overbridge at Khamargachi Railway Station in West Bengal.
- (19) Smt. Aparupa Poddar regarding need to set up a Sainik School in Arambag parliamentary constituency of West Bengal.
- (20) Dr. Kulamani Samal regarding need to ensure employment of local people in Indian Oil Corporation Limited at Paradip, Odisha.
- (21) Dr. Boora Narsaiah Goud regarding need to fill up the vacant posts of judges in various courts.

- (22) Shri Vijay Kumar Hansdak regarding need to provide jobs to local youths in Rajmahal Open Cast Mining Project of Eastern Coal Fields Limited in Rajmahal parliamentary constituency, Jharkhand.
- (23) Shri Kunwar Haribansh Singh regarding need to install adequate number of BTS Tower and Equipment in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (24) Shri Dushyant Chautala regarding need to include crop damage caused by wild animals in Pradhan Mantri Fasal Bima Yojana.
- (25) Shri Raju Shetti regarding need to facilitate setting up of cluster of Jaggery Processing Units in Western Maharashtra.

2.11 P.M.

10. Government Bill – Passed

The Child Labour (Prohibition and Regulation) Amendment Bill, 2016 as passed by Rajya Sabha

Time Taken: 5 Hrs. 47 Mts.

The motion for consideration of the Bill was moved by Shri Bandaru Dattatreya.

The following members took part in the debate:-

- 1. Smt. Ranjeet Ranjan
- 2. Dr. Virendra Kumar
- 3. Shri Gopalakrishnan Chinnaraj
- 4. Shri Kalyan Banerjee
- 5. Shri Kalikesh Narayan Singh Deo
- 6. Shri Vinayak Bhaurao Raut
- 7. Shri Jayadev Galla
- 8. Smt. Kavitha Kalvakuntla
- 9. Shri Parayamparambil Kuttappan Biju
- 10. Smt. Renuka Butta
- 11. Smt. Supriya Sadanand Sule
- 12. Shri Feroze Varun Gandhi
- 13. Shri Akshay Yadav
- 14. Shri Devendra Singh alias Bhole Singh
- 15. Shri Shailesh (Bulo Mandal) Kumar
- 16. Shri Gopal Chinayya Shetty
- 17. Maulana Badruddin Ajmal
- 18. Dr. Ravindra Kumar Ray
- 19. Dr. Arun Kumar
- 20. Smt. Jaishreeben Patel

- 21. Shri Dushyant Chautala
- 22. Smt. Rekha Verma
- 23. Shri E.T. Mohammed Basheer
- 24. Shri Jugal Kishore Sharma
- 25. Shri Kaushalendra Kumar
- 26. Dr. Dharamvira Gandhi
- 27. Shri C.N. Jayadevan
- 28. Shri Sher Singh Ghubaya
- 29. Shri N.K. Premachandran
- 30. Shri Prem Das Rai
- 31. Shri Jose K. Mani
- 32. Shri Kodikunnil Suresh
- 33. Shri Rajesh Ranjan (Pappu Yadav)
- 34. Smt. Aparupa Poddar
- 35. Smt. P.K. Shreemathi Teacher
- 36. Shri K. Parasuraman
- 37. Dr. (Smt.) Ratna De (Nag)
- 38. Dr. Vara Prasadarao Velagapalli
- 39. Shri Mallikarjun Kharge

Shri Bandaru Dattatreya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 to 17 were adopted.

Clause 18 was adopted.

Clause 19 was adopted.

Clauses 20 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya, be passed was moved by Shri Bandaru Dattatreya.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

*9.17 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 27th July, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 27, 2016/Shravana 5, 1938 (Saka)

No. 164

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141–145 were orally answered. Replies to Starred Question Nos. 146–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1611–1840 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of Notification No. S.O.1544(E) (Hindi and English versions) published in Gazette of India dated 27th April, 2016, appointing the 1st day of May, 2016 as the date on which the provisions, mentioned therein, of the Real Estate (Regulation and Development) Act, 2016 shall come into force under subsection (3) of Section 1 of the said Act.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

 Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2014-2015.

- (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of Notification No. S.O.1265(E) (Hindi and English versions) published in Gazette of India dated 31st March, 2016, continuing to assign the additional charge of the post of Claims Commissioner for Delhi Metro Rail Corporation Limited to Shri Satish Chandra, General Manager (Legal), DMRC for a further period upto 3rd July, 2016 or until further orders, whichever is earlier, for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to person, or damage to any property arising out of the working of the Delhi Metro issued under Section 48 of the Metro Railway (Operation and Maintenance) Act, 2002.

(5) A copy of the Notification No. G.S.R. 673(E) (Hindi and English versions) in Gazette of India dated 8th July, 2016 making certain amendments in the Second Schedule to the Right to Information Act, 2005 under sub-section (2) of Section 24 of the said Act.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2016 published in Notification No.
 G.S.R.326(E) in Gazette of India dated 21st March, 2016.
- (ii) The Indian Police Service (Pay) Second Amendment Rules, 2016 published in Notification No. G.S.R.327(E) in Gazette of India dated 21st March, 2016.
- (iii) The Indian Administrative Service (Cadre) Second Amendment Rules, 2016 published in Notification No. G.S.R.426(E) in Gazette of India dated 19th April, 2016.

- (iv) The Indian Police Service (Pay) Third Amendment Rules, 2016 published in Notification No. G.S.R.467(E) in Gazette of India dated 29th April, 2016.
- (v) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2016 published in Notification No. G.S.R.468(E) in Gazette of India dated 29th April, 2016.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Rules, 2016 published in Notification No. G.S.R.469(E) in Gazette of India dated 29th April, 2016.
- (vii) The Indian Administrative Service (Pay) Amendment Rules, 2016 published in Notification No. G.S.R.470(E) in Gazette of India dated 29th April, 2016.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Rules, 2016 published in Notification No. G.S.R.583(E) in Gazette of India dated 7th June, 2016.
- (ix) The Indian Police Service (Pay) Fourth Amendment Rules, 2016 published in Notification No. G.S.R.584(E) in Gazette of India dated 7th June, 2016.
- (x) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 2016 published in Notification No. G.S.R. 495(E) in Gazette of India dated 10th May, 2016.

(7) A copy of the Indian Post Office (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 80 in weekly Gazette of India dated 28th May, 2016 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

(8) A copy of the 26th Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, June, 2016.

4. Report of the Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Twenty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Motion

Shri S.S. Ahluwalia moved the following motion :-

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on 26th July, 2016."

The motion was adopted.

*12.04 P.M.

6. Submission by Member

Smt. Ranjeet Ranjan made submission regarding dope testing in sports.

Shri Rabindra Kumar Jena, Dr. Sanjay Jaiswal, Shri Rajesh Ranjan (Pappu Yadav), Shri Parayamparambil Kuttappan Biju, Maulana Badruddin Ajmal, Shri P. Karunakaran and Kunwar Pushpendra Singh Chandel associated.

Shri S.S. Ahluwalia responded.

[#]7. Government Bill – Introduced

The Lokpal and Lokayuktas (Amendment) Bill, 2016

12.57 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- Shri Sharad Tripathi regarding need to undertake repair of Khalilabad-Bakhira-Mehdawal road in Sant Kabir Nagar parliamentary constituency, Uttar Pradesh.
- (2) Shri Kamakhya Prasad Tasa regarding need to provide adequate funds to the Tocklai Tea Research Institute at Jorhat in Assam.
- (3) Smt. Darshana Vikram Jardosh regarding need to conduct proceedings of cases in High Courts in regional languages
- (4) Smt. Raksha Nikhil Khadse regarding need to curb illegal sand mining by having a National Policy.
- (5) Shri Devendra Singh alias Bhole Singh regarding need to probe the shoddy construction work of sewerage and pipe line system under Jawahar Lal Nehru National Urban Renewal System in Kanpur Nagar, Uttar Pradesh.
- (6) Shri Raosaheb Patil Danve regarding need to construct a railway line between Jalgaon and Solapur in Maharashtra.
- (7) Shri Jugal Kishore Sharma regarding need to provide compensation to farmers in Jammu and Kashmir who lost their land due to fencing along the border.
- (8) Shri Ram Swaroop Sharma regarding need to set up a special group to report on the problems afflicting the hydel sector in Himachal Pradesh
- (9) Shri Bhairon Prasad Mishra regarding need to construct school building for Kendriya Vidyalaya at Chitrakoot, Uttar Pradesh.
- (10) Shri Satish Chandra Dubey regarding need to facilitate environmental clearance for construction/development of stretch of National Highway No.
 28B passing through Valmiki Nagar parliamentary constituency, Bihar.

- (11) Shri Laxmi Narayan Yadav regarding need to bring civilian areas of various Cantonments under nearby Corporation or Municipality.
- (12) Shri Bhanu Pratap Singh Verma regarding need to set up an Agriculture Engineering Institute in Jalaun district of Uttar Pradesh.
- (13) Shri Bharat Singh regarding need to provide clean and safe drinking water to people in Ballia parliamentary constituency, Uttar Pradesh .
- (14) Dr. Kirit Somaiya regarding need to provide land for setting up of a Cancer Research Centre & Hospital at Bhandup in Mumbai.
- (15) Shri Subhash Chandra Baheria regarding need to provide broadband connectivity to Post Office, Suwana in Bhilwara parliamentary constituency, Rajasthan.
- (16) Shri Mullappally Ramachandran regarding need to provide assistance to Kerala for completing the seawall along its coastline.
- (17) Shri C. Mahendran regarding rejuvenation and replanting of coconut palms in Tamil Nadu.
- (18) Shri V. Panneer Selvam regarding expansion of Salem Steel Plant in Tamil Nadu.
- (19) Shri M. Srinivasa Rao regarding need to release funds to Government of Andhra Pradesh for the Panchayati Raj Department of the State.
- (20) Shri P.K. Biju regarding need to include Saudi Arabia among those countries which are exempted from bio-metric visas.
- (21) Shri Kaushalendra Kumar regarding need to grant special category status to Bihar.
- (22) Shri M. Badruddin Ajmal regarding need to review the decision to handover 12 oilfields to private parties in Assam.
- (23) Shri Naba Kumar Sarania regarding need to address the problems faced by people belonging to Kachari community in Assam to get ST certificate.

12.58 P.M.

9. Government Bill – Passed

The Lokpal and Lokayuktas (Amendment) Bill, 2016

Time Taken: 22 Mts.

The motion for consideration of the Bill was moved by Shri Dr. Jitendra Singh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Jitendra Singh.

The following members took part in the debate:-

- 1. Shri Mohammad Salim
- 2. Shri Kalyan Banerjee
- 3. Shri Mallikarjun Kharge

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.29 P.M.)

2.29 P.M.

10. Government Bill – Passed

The Benami Transactions (Prohibition) Amendment Bill, 2015

Time Taken: 3 Hrs. 37 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Shri S.P. Muddahanumegowda
- 2. Dr. Ramesh Pokhriyal 'Nishank'
- 3. Shri M. Udhayakumar
- 4. Shri Kalyan Banerjee
- 5. Shri Ladu Kishore Swain
- 6. Dr. Ravindra Babu Pandula
- 7. Shri Sankar Prasad Datta
- 8. Shri Konda Vishweshwar Reddy
- 9. Shri Yerram Venkata Subba Reddy
- 10. Shri Prahlad Singh Patel
- 11. Shri N.K. Premachandran
- 12. Dr. Udit Raj
- 13. Shri Jay Prakash Narayan Yadav
- 14. Shri Vinayak Bhaurao Raut
- 15. Km. Sushmita Dev
- 16. Shri Prem Singh Chandumajra
- 17. Shri Kaushalendra Kumar
- 18. Shri C.N. Jayadevan
- 19. Shri Conrad Kongkal Sangma
- 20. Dr. Boora Narsaiah Goud
- 21. Prof. Saugata Roy

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 7 were adopted.

Clause 8 was adopted, as amended.

Clause 9 was adopted, as amended.

Clauses 10 and 11 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, as amended, was passed.

6.06 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 28th July, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 28, 2016/Shravana 6, 1938 (Saka)

No. 165

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161–165 were orally answered. Replies to Starred Question Nos. 166–180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1841–2070 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 94 of the Punjab Re-organisation Act, 1966:-

- (i) The Bhakra Beas Management Board (second Amendment) Rules, 2015 published in Notification No. G.S.R. 956(E) in Gazette of India dated 11th December, 2015.
- (ii) The Bhakra Beas Management Board (Amendment) Rules, 2015 published in Notification No. G.S.R. 200 in weekly Gazette of India dated 24th October, 2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- S.O. 1771(E) published in Gazette of India dated 30th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli- Jaipur Section) in the State of Haryana.
- S.O. 1772(E) published in Gazette of India dated 30th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Narwana to Haryana/Rajasthan Border Section) in the State of Haryana.
- (iii) S.O. 2091(E) published in Gazette of India dated 31st July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- S.O. 2167(E) published in Gazette of India dated 10th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (new NH No. 5)(Ludhiana-Chandigarh Section) in the State of Punjab.
- S.O. 2562(E) published in Gazette of India dated 18th September,
 2015, regarding acquisition of land for building, maintenance,
 management and operation of Laddowal Bypass, Ludhiana in the
 State of Punjab.
- (vi) S.O. 1856(E) published in Gazette of India dated 10th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (new NH No. 9)(Hisar –Dabwali Section) in the State of Haryana.

- (vii) S.O. 2086(E) published in Gazette of India dated 31st July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (viii) S.O. 2168(E) published in Gazette of India dated 10th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 & 95 (new NH No. 5) (Ludhiana-Chandigarh Section) in the State of Punjab.
- S.O. 2170(E) published in Gazette of India dated 10th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 & 95 (new NH No. 5) (Ludhiana-Chandigarh Section) in the State of Punjab.
- S.O. 2221(E) published in Gazette of India dated 14th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
- (xi) S.O. 1430(E) published in Gazette of India dated 29th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (New NH 9)(Hisar-Dabwali Section) in the State of Haryana.
- (xii) S.O. 1551(E) published in Gazette of India dated 11th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (New NH 9)(Hisar-Dabwali Section) in the State of Haryana.
- (xiii) S.O. 1858(E) published in Gazette of India dated 10th July, 2015, authorising the Sub Divisional Magistrate, Ludhiana (West), as the competent authority to acquire land for construction of 4 lane

(partial Access Controlled) Laddowal Bypass Linking NH 95 with NH 1 via Laddowal seed Farm at Ludhiana in the State of Punjab.

- (xiv) S.O. 2066(E) published in Gazette of India dated 29th July, 2015, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 344A in the State of Punjab.
- (xv) S.O. 2224(E) published in Gazette of India dated 14th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 152 (Kaithal-Narwana Section) in the State of Haryana.
- (xvi) S.O. 2620(E) published in Gazette of India dated 4th September,
 2015, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xvii) S.O. 1860(E) published in Gazette of India dated 10th July, 2015, authorising the District Revenue Officer, Gurgaon and District Revenue Officer, Mewat, Haryana, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71B (new NH No. 919) in the State of Haryana.
- (xviii) S.O. 2286(E) published in Gazette of India dated 21st August, 2015, authorising the District Revenue Officer, Bhiwani, Haryana, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 709 Extn. Loharu Road in the State of Haryana.
- (xix) S.O. 1423(E) published in Gazette of India dated 29th May, 2015, making certain amendments in the Notification No. S.O. 2575(E) dated 31st October, 2008.

- (xx) S.O. 1547(E) published in Gazette of India dated 11th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xxi) S.O. 2172(E) published in Gazette of India dated 10th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xxii) S.O. 2424(E) published in Gazette of India dated 4th September,
 2015, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xxiii) S.O. 659(E) published in Gazette of India dated 4th March, 2016, making certain amendments in the Notification No. S.O. 349(E) dated 15th March, 2005.
- (xxiv) S.O. 660(E) published in Gazette of India dated 4th March, 2016, making certain amendments in the Notification No. S.O. 594(E) dated 8th March, 2013.
- (xxv) S.O. 1200(E) published in Gazette of India dated 22nd March, 2016, rescinding Notification No. S.O.1789(E) dated 1st July, 2015.
- (xxvi) S.O. 1201(E) published in Gazette of India dated 22nd March, 2016, rescinding Notification No. S.O.1788(E) dated 1st July, 2015.
- (xxvii) S.O. 1283(E) published in Gazette of India dated 1st April, 2016, regarding rates of fees to be recovered from the users of National Highway No. 758 (Rajsamand-Gangapur-Bhilwara-Ladpura) in the State of Rajasthan.

- (xxviii) S.O. 1469(E) published in Gazette of India dated 21st April, 2016, regarding rates of fees to be recovered from the users of National Highway No. 31 (Old NH 231) in the State of Uttar Pradesh.
- (xxix) S.O. 1470(E) published in Gazette of India dated 21st April, 2016, regarding rates of fees to be recovered from the users of National Highway No. 25 in the State of Uttar Pradesh.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2012-2013.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2013-2014.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Notification No. G.S.R. 610(E) (Hindi and English versions) published in Gazette of India dated 17th June, 2016 making certain amendments in the Schedule V of the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Rules, 2015 under Section 14A of the Aircraft Act, 1934.

4. Report of Standing Committee on Chemicals and Fertilizers

Shrimati Anju Bala presented the Twenty-fourth Report (Hindi and English versions) on the subject 'Cluster Development Programme for Pharma Sector - (CDP-PS)' of Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

5. Statements of Standing Committee on Chemicals and Fertilizers

Shrimati Anju Bala presented the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Action Taken Statement on 14th Report of the Standing Committee on Chemicals and Fertilizers (2015-16) on Action Taken by the Government on the Recommendations contained in the 7th Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Action Taken Statement on 15th Report of the Standing Committee on Chemicals and Fertilizers (2015-16) on Action Taken by the Government on the Recommendations contained in the 4th Report (16th Lok Sabha) on the subject 'Jan Aushadhi Scheme' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (3) Action Taken Statement on 16th Report of the Standing Committee on Chemicals and Fertilizers (2015-16) on Action Taken by the Government on the Recommendations contained in the 5th Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (4) Action Taken Statement on 18th Report of the Standing Committee on Chemicals and Fertilizers (2015-16) on Action Taken by the Government

on the Recommendations contained in the 12th Report (16th Lok Sabha) on the subject 'Functioning of National Institutes of Pharmaceutical Education and Research (NIPER)' Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

12.04 P.M.

6. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation made a statement regarding Anti-Doping Rule Violation in respect of Shri Narsingh Yadav, Wrestler.
- (2)[®] The Minister of Defence made a statement on missing IAF AN-32 aircraft on July 22, 2016.
- (3)[#] The Minister of Rural Development; Minister of Panchayati Raj; and Minister of Drinking Water and Sanitation made a statement regarding formation of District Coordination and Monitoring Committee (Disha) at district level.

*12.09 P.M.

7. Submission by Members

Shri Jyotiraditya M. Scindia, Prof. Saugata Roy, Shri Mulayam Singh Yadav and Shri Bhagat Singh Koshyari made submission regarding reported incursion by Chinese army into Indian Territory of Uttarakhand.

Shri Rabindra Kumar Jena, Kunwar Pushpendra Singh Chandel and Shri Sharad Tripathi associated.

Shri Ananth Kumar responded.

^{\$}Shri Manohar Parikkar also responded.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.31 P.M.)

^{*}From 12.09 P.M. to 1.30 P.M., Members raised matters of urgent public importance. ^{\$}At 2.38 P.M.

2.31 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Janardan Singh Sigriwal regarding need to develop a waterway in river Sarayu between Manjhi, Bihar and Ayodhya in Uttar Pradesh.
- (2) Shri George Baker regarding need to reopen the closed Jute mills in West Bengal and convert them to Textile units under PPP model.
- (3) Dr. Ramesh Pokhriyal Nishank regarding need to take remedial measures to prevent wild animals from destroying agricultural produce in Uttarakhand.
- (4) Smt. Riti Pathak regarding need to provide adequate security to senior citizens.
- (5) Shri Ajay Mishra Teni regarding need to impress upon Government of Uttar Pradesh to take suitable measures to promote agriculture education and research in the State.
- (6) Km. Shobha Karandlaje regarding problem faced by Arecanut growers in Karnataka.
- (7) Col. Sonaram Choudhary regarding discharge of polluted water into Indira Gandhi Nahar Project in Rajasthan.
- (8) Shri Birendra Kumar Chaudhary regarding need to impress upon Government of Bihar to start the newly constructed hospital in Jainagar in Madhubani district, Bihar.
- (9) Shri Naranbhai Kachhadia regarding need to establish a Kendriya Vidyalaya in Amreli district, Gujarat.

- (10) Shri Sumedhanand Saraswati regarding need to provide adequate financial assistance to check the decreasing number of camels in the country.
- (11) Shri Kaushal Kishore regarding compassionate appointment in Government Offices particularly in BSNL.
- (12) Shri Vikram Usendi regarding need to provide compensation to people distressed due to mining activities in Kanker parliamentary constituency, Chhattisgarh.
- (13) Shri Mukesh Rajput regarding need to run a daily train between Farrukhabad and New Delhi/Hazrat Nizamuddin railway station.
- (14) Shri Sushil Kumar Singh regarding need to construct a sluice gate on Kutku dam on Bihar-Jharkhand border.
- (15) Smt. Mala Rajya Laxmi Shah regarding need to rehabilitate people affected due to Tehri dam lake in Tehri Garhwal parliamentary constituency, Uttarakhand.
- (16) Smt. Ranjit Ranjan regarding need to remove the inconsistency between the provisions of The Child Labour (Prohibition and Regulation) Act, 1986 and Right To Education Act, 2009.
- (17) Shri B.N. Chandrappa regarding terms and conditions of service of State Information Commissioner under Right to Information Act.
- (18) Shri Anto Antony regarding need to set up a Passport Seva Kendra at Pathanamthitta in Kerala.
- (19) Dr. J. Jayavardhan regarding need to revise the existing norms of National Disaster Response Fund.
- (20) Shri C. Gopalakrishnan regarding need for early clearance to start strengthening works of Mullai Periyar Dam in Tamil Nadu.
- (21) Shri Balabhadra Majhi regarding need to accord 'Special Category' status to Odisha.

- (22) Shri Gajanan Kirtikar regarding the problems at Borivali Depot of Food Corporation of India.
- (23) Adv. Joice George regarding Draft National Forest Policy.

2.39 P.M.

9. Discussion under Rule 193

Time Taken: 4 Hrs. 40 Mts.

Shri P. Karunakaran raised a discussion on price rise.

The following members took part in the debate:-

- 1. Shri Rahul Gandhi
- 2. Shri Hukmdev Narayan Yadav
- 3. Shri P. Kumar
- 4. Shri Arun Jaitley
- 5. Prof. Saugata Roy
- 6. Shri Bhartruhari Mahtab
- 7* Shri Ramachandran Mullappally
- 8* Shri B.N. Chandrappa
- 9* Shri C.N. Jayadevan
- 10* Shri A.T. (Nana) Patil
- 11* Dr.(Smt.) Ratna De (Nag)
- 12* Dr. Kirit Somaiya
- 13* Shri K. Ashokkumar
- 14* Shri G. Hari
- 15* Shri A. Arunmozhithevan
- 16. Shri Tariq Anwar
- 17* Smt. Renuka Butta
- 18* Dr. (Prof.) Prasanna Kumar Patasani

- 19* Dr. Kulamani Samal
- 20* Shri V. Sathyabama
- 21* Shri R. Dhruvanarayana
- 22* Dr. Sunil Baliram Gaikwad
- 23* Shri S.P. Muddahanumegowda
- 24. Shri Jayadev Galla
- 25* Shri Nalin Kumar Kateel
- 26* Smt. Supriya Sadananda Sule
- 27* Shri P. Nagarajan
- 28. Shri A.P. Jithender Reddy
- 29* Shri P.R. Sundaram
- 30* Shri Ganesh Singh
- 31* Shri Gopal Chinayya Shetty
- 32. Shri Mekapati Rajamohan Reddy
- 33* Dr. Thokchom Meinya
- 34. Shri Shrirang Appa Barne
- 35* Prof. (Dr.) Mamtaz Sanghamita
- 36* Shri Ravindra Kumar Pandey
- 37. Smt. Poonam Mahajan
- 38* Smt. K. Maragatham
- 39* Smt. Vasanthi M.
- 40* Shri Doddaalahalli Kempegowda Suresh
- 41* Shri Vijayakumar S.R.
- 42* Smt. Aparupa Poddar
- 43. Shri Dharmendra Yadav
- 44. Shri Jay Prakash Narayan Yadav
- 45* Shri Nishikant Dubey
- 46. Shri Uday Pratap Singh

- 47* Shri Ch. Malla Reddy
- 48* Smt. R. Vanaroja
- 49. Shri Kaushalendra Kumar
- 50. Smt. Riti Pathak
- 51* Shri Sharad Tripathi
- 52. Prof. Kuruppassery Varkey Thomas
- 53* Shri Rajeev Shankarrao Satav
- 54* Shri Bhairon Prasad Mishra
- 55. Shri Dushyant Chautala
- 56* Shri Parayamparambil Kuttappan Biju
- 57. Shri N.K. Premachandran
- 58. Shri Rajesh Ranjan (Pappu Yadav)
- 59. Shri Asaduddin Owaisi
- 60* Shri Ajay Misra (Teni)
- 61* Smt. Neelam Sonker
- 62* Smt. Poonamben Hematbhai Maadam
- 63* Smt. Priyanka Singh Rawat
- 64* Shri Jagdambika Pal
- 65* Shri Vinayak Bhaurao Raut

Shri Ramvilas Paswan replied to the debate.

The discussion was concluded.

7.25 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 29th July, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 29, 2016/Shravana 7, 1938 (Saka)

No. 166

11.00 A.M.

1. Starred Questions

Starred Question Nos. 181–185 were orally answered. Replies to Starred Question Nos. 186–200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2071–2300 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 462 of the Companies Act, 2013:-

(i) Draft Notification No. F. No. 3/1/2015-CL.I providing exemptions/ modifications under Section 462(1) of the Companies Act, 2013 to Specified IFSC Unlisted Public Companies which is licensed to operate by the Reserve Bank of India or the Securities and Exchange Board of India or the Insurance Regulatory and Development Authority of India from the International Financial Services Centre located in an approved multi-services Special Economic Zone set-up under the SEZ Act, 2005 read with SEZ Rules, 2006 (herein after referred to as "Specified IFSC Public Company"). (ii) Draft Notification No. F. No. 3/1/2015-CL.I providing exemptions/ modifications under Section 462(1) of the Companies Act, 2013 to Specified IFSC Private Companies which is licensed to operate by the Reserve Bank of India or the Securities and Exchange Board of India or the Insurance Regulatory and Development Authority of India from the International Financial Services Centre located in an approved multi-services Special Economic Zone set-up under the SEZ Act, 2005 read with SEZ Rules, 2006 (herein after referred to as "Specified IFSC Private Company").

(2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-

- (i) Notification No. ICSI No. 1 of February, 2016 published in Gazette of India dated 5th February, 2016 establishing the Disciplinary Directorate in the Institute of Company Secretaries of India headed by Ms. Meenakshi Gupta, Joint Secretary, designated as the Director (Discipline) *w.e.f.* 4th February, 2016 in place of Shri Ashok Kumar Dixit.
- (ii) Notification No. ICSI No. 1 of April, 2016 published in Gazette of India dated 5th April, 2016 establishing the Disciplinary Directorate, mentioned therein, in the Institute of Company Secretaries of India headed by Mrs. Meenakshi Gupta, Joint Secretary, who has been designated as Director (Discipline) by the Council of the Institute as notified in Notification No. ICSI No. 1 of February, 2016 dated 4th February, 2016 for making investigations in respect of any information or complaint received by it.
- (iii) G.S.R.539(E) published in Gazette of India dated 23rd May, 2016, making certain amendments in the Notification No. G.S.R.490(E) dated 13th July, 2007.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- (i) S.O.1634(E) published in Gazette of India dated 4th May, 2016 establishing a Tribunal consisting of the persons, mentioned therein, to decide disputes arising under Section 10A of the Act in the matter of election to the Council of the Institute of Chartered Accountants of India held in December, 2015.
- S.O.1940(E) published in Gazette of India dated 2nd June, 2016, making certain amendments in the Notification No. S.O.1634(E) dated 4th May, 2016.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-

- G.S.R.541(E) published in Gazette of India dated 24th May, 2016, making certain amendments in the Notification No. G.S.R.1693(E) dated 3rd October, 2007.
- G.S.R.498(E) published in Gazette of India dated 11th May, 2016, making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015.

(5) A copy of the Establishment of New Medical College (Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College) Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. F. No. 12-6/2001-CCH(Pt.-II) in weekly Gazette of India dated 13th May, 2016 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- G.S.R.443(E) published in Gazette of India dated 26th April, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- G.S.R.488(E) published in Gazette of India dated 5th May, 2016 together with an explanatory memorandum making certain

amendments in the Notification No. 1/2011-C.E., dated 1st March, 2011.

- (iii) G.S.R.489(E) published in Gazette of India dated 5th May, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 2/2011-C.E., dated 1st March, 2011.
- (iv) G.S.R.490(E) published in Gazette of India dated 5th May, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (v) G.S.R.491(E) published in Gazette of India dated 5th May, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-C.E.(N.T.), dated 24th December, 2008.
- (vi) G.S.R.492(E) published in Gazette of India dated 5th May, 2016 together with an explanatory memorandum making certain amendments in four notifications, mentioned therein.
- (vii) The CENVAT Credit (Sixth Amendment) Rules, 2016 published in Notification No. G.S.R.512(E) published in Gazette of India dated 14th May, 2016 together with an explanatory memorandum.
- (viii) G.S.R.525(E) published in Gazette of India dated 17th May, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (ix) The CENVAT Credit (Seventh Amendment) Rules, 2016 published in Notification No. G.S.R.555(E) published in Gazette of India dated 26th May, 2016 together with an explanatory memorandum.
- (x) G.S.R.599(E) published in Gazette of India dated 14th June, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 214/86-C.E., dated 25th March, 1986.

- (xi) G.S.R.600(E) published in Gazette of India dated 14th June, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 67/95-C.E., dated 16th March, 1995.
- (xii) G.S.R.679(E) published in Gazette of India dated 11th July, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- G.S.R.444(E) published in Gazette of India dated 26th April, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (ii) G.S.R.485(E) published in Gazette of India dated 5th May, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.486(E) published in Gazette of India dated 5th May, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Cus., dated 17th March, 2012.
- (iv) G.S.R.487(E) published in Gazette of India dated 5th May, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 24/2005-Cus., dated 1st March, 2005.
- (v) G.S.R.526(E) published in Gazette of India dated 17th May, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (vi) G.S.R.535(E) published in Gazette of India dated 19th May, 2016, together with an explanatory memorandum making certain

amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.

- (vii) G.S.R.548(E) published in Gazette of India dated 26th May, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.
- (viii) G.S.R.607(E) published in Gazette of India dated 16th June, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.
- (ix) G.S.R.611(E) published in Gazette of India dated 17th June, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (x) G.S.R.615(E) published in Gazette of India dated 21st June, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (xi) G.S.R.616(E) published in Gazette of India dated 21st June, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st July, 2011.
- (xii) G.S.R.671(E) published in Gazette of India dated 6th July, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.
- (xiii) G.S.R.678(E) published in Gazette of India dated 11th July, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- G.S.R.538(E) published in Gazette of India dated 20th May, 2016, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012.
- G.S.R.550(E) published in Gazette of India dated 26th May, 2016, together with an explanatory memorandum making certain amendments in Notification No. 30/2012-Service Tax dated 20th June, 2012.
- (iii) G.S.R.551(E) published in Gazette of India dated 26th May, 2016, together with an explanatory memorandum seeking to exempt such taxable services from whole of Krishi Kalyan Cess leviable thereon which are either exempt from the whole of service tax or otherwise not leviable to service tax and to provide that abatements shall be applicable for computing Krishi Kalyan Cess.
- (iv) G.S.R.552(E) published in Gazette of India dated 26th May, 2016, together with an explanatory memorandum making certain amendments in Notification No. 39/2012-Service Tax dated 20th June, 2012.
- (v) G.S.R.553(E) published in Gazette of India dated 26th May, 2016, together with an explanatory memorandum making certain amendments in Notification No. 12/2013-Service Tax dated 1st July, 2013.
- (vi) The Service Tax (Third Amendment) Rules, 2016 published in Notification No. G.S.R.554(E) published in Gazette of India dated 26th May, 2016, together with an explanatory memorandum.
- (vii) G.S.R.575(E) published in Gazette of India dated 6th June, 2016, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012.

- (viii) The Service Tax (Fourth Amendment) Rules, 2016 published in Notification No. G.S.R.576(E) published in Gazette of India dated 6th June, 2016, together with an explanatory memorandum.
- (ix) G.S.R.577(E) published in Gazette of India dated 6th June, 2016, together with an explanatory memorandum making certain amendments in Notification No. 30/2012-Service Tax dated 20th June, 2012.
- (x) G.S.R.623(E) published in Gazette of India dated 23rd June, 2016, together with an explanatory memorandum seeking to exempt taxable services from the whole of Krishi Kalyan Cess leviable thereon with respect to which the invoice for the service has been issued on or before 31st May, 2016 subject to the condition that the provision of the service has been completed on or before 31st May, 2016.
- (xi) G.S.R.624(E) published in Gazette of India dated 23rd June, 2016, together with an explanatory memorandum seeking to exempt service tax on taxable services by way of transportation of goods by as vessel from outside India upto customs station in India with respect to which the invoice for the service has been issued on or before 31st May, 2016 subject to the condition of production of customs certified copy of the import manifest or import report required to be delivered under section 30 of the Customs Act, 1962.
- (xii) G.S.R.510(E) published in Gazette of India dated 14th May, 2016, together with an explanatory memorandum directing that any reference to 'Clean Energy Cess', in the rules, notifications, instructions, decisions, or orders, made or issued under the Finance Act, 2010 shall be construed as references to 'Clean Environment Cess'.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

 G.S.R.696(E) published in Gazette of India dated 14th July, 2016, together with an explanatory memorandum making certain amendments in Notification No. 23/2012-Customs (ADD) dated 4th May, 2012.

- G.S.R.697(E) published in Gazette of India dated 14th July, 2016, together with an explanatory memorandum making certain amendments in Notification No. 6/2016-Customs (ADD) dated 8th March, 2016.
- (iii) G.S.R.698(E) published in Gazette of India dated 14th July, 2016, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Plain Medium Density Fibre Board having thickness of 6mm and above' originating in or exported from Indonesia and Vietnam, for a period of five years.
- (iv) G.S.R.442(E) published in Gazette of India dated 26th April, 2016, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Synchronous Digital Hierarchy Transmission Equipment, originating in, or exported from the People's Republic of China and Israel, for a period of five years from the date of imposition i.e. 26th April, 2016 pursuant to the final findings of investigations conducted by the Directorate General of Anti- dumping and Allied Duties.
- (v) G.S.R.477(E) published in Gazette of India dated 2nd May, 2016, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Measuring Tapes, originating in, or exported from Chinese Taipei, Malaysia, Thailand and Vietnam for a period of five years from the date of imposition, that is, 2nd May, 2016 pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vi) G.S.R.509(E) published in Gazette of India dated 13th May, 2016, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Digital Versatile Discs-Recordable (DVD-R), originating in, or exported from Vietnam and Thailand, for a period of five years from the date of imposition, that is, 13th May,

2016 pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (vii) G.S.R.527(E) published in Gazette of India dated 17th May, 2016, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on the imports of "Seamless tubes, pipes & hollow profiles of iron, alloy or non-alloy steel (other than cast iron and stainless steel), whether hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14 "OD", originating in or exported from the People's Republic of China, for a period of six months in the manner prescribed, pursuant to the preliminary findings of the Designated Authority, Director General of Anti-Dumping & Allied Duties.
- (viii) G.S.R.534(E) published in Gazette of India dated 19th May, 2016, together with an explanatory memorandum together with an explanatory memorandum making certain amendments in Notification No. 40/2012-Customs (ADD) dated 30th August, 2012.
- (ix) G.S.R.557(E) published in Gazette of India dated 27th May, 2016, together with an explanatory memorandum seeking to impose anti-dumping duty on *'Coumarin'* of all types, originating in or exported from People's Republic of China, for a period of five years (unless revoked, superseded or amended earlier).
- (x) G.S.R.565(E) published in Gazette of India dated 31st May, 2016, together with an explanatory memorandum seeking to impose anti-dumping duty on *'Dichloromethane (Methylene Chloride)'* of all types, originating in or exported from People's Republic of China or Russia, for a period of five years (unless revoked, superseded or amended earlier), from the date of imposition of the provisional anti-dumping duty i.e. from the 08th December, 2015.
- (xi) G.S.R.566(E) published in Gazette of India dated 31st May, 2016, together with an explanatory memorandum seeking to impose

definitive anti-dumping duty on "Methyl Acetoacetate", originating in or exported from USA and China PR, for a period of five years (unless revoked, superseded or amended earlier).

- (xii) G.S.R.574(E) published in Gazette of India dated 6th June, 2016, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Polytetrafluoroethylene (PTFE)", originating in or exported from Russia, for a period of five years (unless, revoked, superseded or amended earlier), pursuant to the final findings of sunset review investigations conducted by the Directorate General' of Anti-dumping .and Allied Duties.
- G.S.R.581(E) published in Gazette of India dated 7th June, 2016, (xiii) together with an explanatory memorandum seeking to prescribe for finalization of provisional assessments of all imports of Vitrified/Porcelain tiles, produced by M/s Foshan Sanshui Romantic Ceramics Co Limited, China PR (Producer-I), and Heyuan Romantic Ceramics Company Limited, China PR (Producer-2) and exported by Foshan Beyond Import and Export Company Limited, China PR (Shipper) and Thai Impex Malaysia SDN BHD, Malaysia (Exporter) to India, which have been subjected to provisional assessment pursuant to the Notification No. 35/2012-Customs (ADD), dated the 10th July, 2012. This finalization is consequent to final findings of new shipper review vide notification No. 15/25/2011- DGAD, dated 28th March, 2016 by the Directorate General of Anti-dumping and Allied Duties and is to be done as per the rate prescribed by the Notification No. 82/2008- Customs, dated the 27th June, 2008.
- (xiv) G.S.R.582(E) published in Gazette of India dated 7th June, 2016, together with an explanatory memorandum seeking to rescind Notification No. 35/2012-Cus.(ADD), dated 10th July, 2012.

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- (xv) G.S.R.596(E) published in Gazette of India dated 13th June, 2016, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Pentaerythritol, originating in, or exported from the People's Republic of China for a further period of one year i.e. upto and inclusive of 13th June, 2017, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xvi) G.S.R.622(E) published in Gazette of India dated 23rd June, 2016, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on "Poly Vinyl Chloride (PVC) Paste Resin" originating in or exported from Korea RP, Taiwan, China PR, Malaysia, Thailand and European Union for a period of five years.
- (xvii) G.S.R.664(E) published in Gazette of India dated 5th July, 2016, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Purified Terephthalic Acid, including its variants Medium Quality Terephthalic Acid (MTA) and Qualified Terephthalic Acid (QTA), originating in or exported from People's Republic of China, Iran, Indonesia, Malaysia and Taiwan, pursuant to Final Findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties, for a period of five years from the date of imposition of provisional anti- dumping duty i.e. 10th December, 2015 (except for the period from 10th June 2016 to 4th July, 2016).
- (xviii) G.S.R.685(E) published in Gazette of India dated 5th July, 2016, together with an explanatory memorandum seeking to amend notification *No.7/2016-Customs* (ADD) dated 8th March, 2016.
- (xix) G.S.R.675(E) published in Gazette of India dated 11th July, 2016, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on 1,1,1,2- Tetrafluoroethane or R -134a originating in or exported from People's Republic of China

pursuant to Final Findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties, for a period of five years..

(xx) G.S.R.676(E) published in Gazette of India dated 11th July, 2016, together with an explanatory memorandum making certain amendments in Notification No. 61/2011-Cus., dated 15th July, 2011.

(10) A copy of Notification No. G.S.R.630(E) (Hindi and English versions) published in Gazette of India dated 24th June, 2016, together with an explanatory memorandum making certain amendments in Notification No. 110/2015-Cus.,(N.T.) dated 16th November, 2015 under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and Section 94 of the Finance Act, 1994.

(11) A copy of Notification No. G.S.R.511(E) (Hindi and English versions) published in Gazette of India dated 14th May, 2016, together with an explanatory memorandum making certain amendments in Notification No. 1/2016-Infrastructure Cess dated 1st March, 2016 under Section 5A of the Central Excise Act, 1944 read with sub-clause (3) of clause 159 the Finance Bill, 2016.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2014-2015.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2015-2016.

(15) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2016-2017.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 28th July, 2016, Rajya Sabha agreed without any amendment to the Compensatory Afforestation Fund Bill, 2016, passed by Lok Sabha on 3rd May, 2016.
- (ii) That at its sitting held on 28th July, 2016, Rajya Sabha agreed without any amendment to the Lokpal and Lokayuktas (Amendment) Bill, 2016, passed by Lok Sabha on 27th July, 2016
- 5. Motions regarding Appointment of Members of Lok Sabha and Rajya Sabha to the Joint Committee on The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015
- (i) Shri Ganesh Singh moved the following motion :-

"That this House do appoint Shri Sanjay Dhotre, Shri Pankaj Chaudhary and Smt. Santosh Ahlawat to serve as members of the Joint Committee on The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 vice Shri S.S. Ahluwalia, Shri P.P. Chaudhary and Smt. Krishna Raj resigned from the Joint Committee on their appointment as Ministers."

The motion was adopted.

(ii) Shri Ganesh Singh moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to appoint three members of Rajya Sabha to serve as members of the Joint Committee on The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 vice Shri Jairam Ramesh, Shri Sharad Yadav and Shri Rajpal Singh Saini retired from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

6. Statement by Minister

The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Finance on Demands for Grants (2015-16), pertaining to the Department of Revenue, Ministry of Finance.

12.05 P.M.

7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding Government Business during the week commencing the 1st August, 2016.

*12.12 P.M.

8. Submission by Member

Shri Mallikarjun Kharge made submission regarding reported attack and hurling of abuse on two Muslim women in Madhya Pradesh for allegedly carrying beef.

(Shri Md. Badaruddaza Khan, Shri Sankar Prasad Datta, Dr. (Prof.) Sanghamita Mamtaz, Shri D.K. Singh, Shri Thokchom Meinya, Shri P. Kumar, Shri P.K. Biju and Shri Rajesh Ranjan associated.

Shri Rajnath Singh responded.

(Lok Sabha adjourned at 1.29 P.M. and re-assembled at 2.39 P.M.)

2.39 P.M.

9. Announcement by the Chair

The Chair made the following announcement:-

"Hon'ble Members, a request has been made to Hon'ble Speaker that the half-an-hour discussion included in today's List of Business at serial no. 19, which was to be taken up at 5.30 P.M. today may be postponed to 3 August, 2016.

Hon'ble Speaker has acceded to the request.

In view of this, the half-an-hour discussion will now be taken up on 3 August, 2016."

2.40 P.M.

10. Government Resolution

Time Allotted: 2 Hrs. Time Taken: 50 Mts. Balance: 1 Hr. 10 Mts.

Shri Suresh Prabhu moved the following Resolution:-

"That this House approves the recommendations contained in Paras 5, 6, 9, 11, 12, 13, 14, 15, 16, 17, 18 and 19 of the First Report of Railway Convention Committee (2014), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues and other ancillary matters, which was presented to both the Houses of Parliament on 22 December, 2015".

The following members spoke on the Resolution:-

- 1. Shri K.H. Muniyappa
- 2. Shri Ganesh Singh
- 3. Shri K. Ashokkumar

The discussion was not concluded.

3.30 P.M.

11. Motion

Shri Rattan Lal Kataria moved the following motion :-

"That this House do agree with the Twenty-second, Twenty-third and Twenty-fourth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 20th and 27th July, 2016, respectively."

The motion was adopted.

3.31 P.M.

12. Private Members' Resolution – Under Consideration

Further Discussion on the following resolution moved by Shri N.K. Premachandran on the 11th December, 2015, continued:-

"This House urges upon the Government to take immediate steps to-

- (i) restore the benefits of commutation and return of capital to the Employees Provident Fund pensioners;
- (ii) provide pension to the beneficiaries of Employees Provident Fund pension on the basis of average salary of twelve months immediately preceding retirement;

(iii) ensure payment of full pension to pensioners as per the Employees' Pension Scheme, 1995 after realisation of full amount of commuted pension from pensioners;

(iv) increase minimum pension to rupees three thousand per month under the Employees' Pension Scheme, 1995;

 (v) implement welfare schemes for pensioners including housing scheme by utilising the unclaimed provident fund amounting to about rupees twenty seven thousand crore;

- (vi) revise the whole Employees Pension Scheme, 1995 on the basis of past experience; and
- (vii) extend Employees Pension Scheme, 1995 to various other sectors."

The following members took part in the debate:-

- 1. Prof. Saugata Roy
- 2. Shri Ramesh Bidhuri
- 3. Shri Jagdambika Pal
- 4. Shri Sankar Prasad Datta
- 5. Shri Nishikant Dubey (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 1st August, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 1, 2016/Shravana 10, 1938 (Saka)

No. 167

11.00 A.M.

1. Starred Questions

Starred Question Nos. 201–206 were orally answered. Replies to Starred Question Nos. 207–220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2301–2530 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 published in Notification No. PNGRB/CGD/ AMENDMENT/2015/2/SC in Gazette of India dated 27th April, 2016.
- (ii) The Petroleum and Natural Gas Regulatory Board (Imbalance Management Services) Regulations, 2016 published in Notification No.
 PNGRB/M(C)/48 in Gazette of India dated 29th April, 2016.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2016-2017.

(7) A copy of the Newsprint Control (Amendment) Order, 2016 (Hindi and English versions) published in Notification No. S.O. 1690(E) in Gazette of India dated 9th May, 2016 under Section 18G of the Industries (Development and Regulation) Act, 1951.

(8) A copy of Notification No. S.O. 2313(E) (Hindi and English versions) published in Gazette of India dated 5th July, 2016, regarding collection of monthly price from organized manufacturing units for proposed new series of

Wholesale Price Index under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008.

(9) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 391(E) in Gazette of India dated 1st April, 2016 under sub-section (4) of Section 38 of the Ancient Monuments and Archaeological Sites Remains Act, 1958.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Society U.T. Chandigarh, Chandigarh, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Society U.T. Chandigarh, Chandigarh, for the year 2014-2015.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2016-2017.

4. Supplementary Demands for Grants (General) – 2016-17

Shri Arun Jaitley presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of Budget (General) for 2016-17.

*12.09 P.M.

5. Submission by Member

Prof. K.V. Thomas made submission regarding need for Government intervention to evacuate large number of Indians stranded in Jeddah, Saudi Arabia.

Shri Sankar Prasad Datta, Shri Md. Badaruddoza Khan, Shri Rajesh Ranjan (Pappu Yadav), Shri Rabindra Kumar Jena, Shri Kodikunnil Suresh, Shri Anto Antony, Shri N.K. Premachandran, Shri Ramachandran Mullappally, Shri P. Karunakaran and Shri K.C. Venugopal associated.

Smt. Sushma Swaraj responded.

(Due to interruptions, Lok Sabha adjourned at 12.41 P.M. and re-assembled at 2.04 P.M.)

2.04 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Maheish Girri regarding need to increase the punishment and fine for offences of cruelty to animals.
- (2) Shri Dushyant Singh regarding relocation of villages in Critical Tiger Habitat (CTH) in Rajasthan.
- (3) Smt. Rekha Arun Verma regarding need to construct a wall along village Ratauli in Sitapur district, Uttar Pradesh to regulate the course of river Sharada.
- (4) Shri Kanwar Singh Tanwar regarding need to construct embankment on river Ganga in Amroha parliamentary constituency, Uttar Pradesh to prevent looming threat of flood in the region.
- (5) Shri Shyama Charan Gupta regarding need to undertake research to explore the medicinal/Ayurvedic value of Tendu leaves.
- (6) Shri Chintaman Wanaga regarding need to cancel the proposed Vadodara-Mumbai Express Highway.
- (7) Shri Chhedi Paswan regarding need to set up a big industry in Rohtas Udyog Punj, Dalmianagar, Rohtas, Bihar.
- (8) Shri Rahul Kaswan regarding need to provide water of Ravi and Beas rivers to Rajasthan as per agreement.
- (9) Smt. Raksha Nikhil Khadse regarding need to check the menace of substandard drugs.
- (10) Shri Pashupati Nath Singh regarding need to set up a high-power Radio Station in Dhanbad parliamentary constituency, Jharkhand.

- (11) Shri Sharad Tripathi regarding need to ensure transparency and standards of works as per specified norms and standards in construction of school building for girls in Sant Kabir Nagar parliamentary constituency, Uttar Pradesh.
- (12) Shri Devendra Singh (alias) Bhole Singh regarding need to provide houses to all the eligible persons under Pradhan Mantri Awaas Yojna (Grameen) in Kanpur dehat district, Uttar Pradesh.
- (13) Shri Gopal Chinayya Shetty regarding need to release arrears of funds for disbursement of scholarships to students belonging to Backward Classes in Maharashtra.
- (14) Shri Adhir Ranjan Chowdhury regarding implementation of Kandi Master Plan in Murshidabad district of West Bengal.
- (15) Shri Ravneet Singh regarding need for strict implementation of the Street Vendors (Protection of Livelihood & Regulation of Street Vending) Act, 2014
- (16) Smt. R. Vanaroja regarding the repair of National Highway No. 66 in Tamil Nadu.
- (17) Shri S. R. Vijayakumar regarding Chennai Metro Rail project.
- (18) Prof. Saugata Roy regarding the visit of Union Home Minister to Pakistan.
- (19) Shri Tapas Paul regarding need to check the discharge of polluted water into the Jalangi river in West Bengal from Bangladesh side.
- (20) Shri Chandrakant B. Khaire regarding need to start a Vividh Bharti radio service in Sambhaji Nagar in Aurangabad parliamentary constituency, Maharashtra.
- (21) Shri M. Srinivasa Rao regarding need for expeditious development of LNG Terminal at Gangavaram Port in Andhra Pradesh.
- (22) Shri P.K. Biju regarding need regarding pricing of life saving drugs in the country.
- (23) Shri Prem Singh Chandumajra regarding need regarding the problems faced by Non-Resident Indians.

2.04 P.M.

7. Government Bill – Passed

The Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016, as Reported by Joint Committee

Time Taken: 4 Hrs. 13 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Km. Sushmita Dev
- 2. Shri Gajendra Singh Shekhawat
- 3. Dr. Ponnusamy Venugopal
- 4. Prof. Saugata Roy
- 5. Shri Tathagata Satpathy
- 6. Shri Anandrao Adsul
- 7. Shri Jayadev Galla
- 8. Shri Konda Vishweshwar Reddy
- 9. Shri Md. Badaruddoza Khan
- 10. Shri Mekapati Rajamohan Reddy
- 11. Shri Jagdambika Pal
- 12. Shri Shailesh Kumar (Bulo Mandal)
- 13. Shri Kaushalendra Kumar
- 14. Shri M.I. Shanavas
- 15. Shri Dushyant Chautala
- 16. Shri Hukum Singh
- 17. Shri Prem Singh Chandumajra
- 18. Shri N.K. Premachandran
- 19. Shri C.N. Jayadevan
- 20. Shri Gopal Shetty
- 21. Shri (Adv.) Joice George
- 22. Shri Gajanan Chandrakant Kirtikar

23. Shri Rajesh Ranjan (Pappu Yadav)

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clauses 6 and 7 were adopted.

Clauses 8 and 9 were adopted.

Clauses 10 to 16 were adopted.

Clause 17 was adopted.

Clauses 18 to 20 were adopted.

Clauses 21 to 26 were adopted.

Clause 27 was adopted.

Clauses 28 and 29 were adopted.

Clauses 30 and 31 were adopted.

Clause 32 was adopted

Clauses 33 to 37 were adopted.

Clauses 38 to 43 were adopted.

Clause 44 was adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by the Joint Committee, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

6.17 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 2nd August, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 2, 2016/Shravana 11, 1938 (Saka)

No. 168

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–226 were orally answered. Replies to Starred Question Nos. 227–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2531–2760 were laid on the Table.

12.05 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the the National Green Tribunal Act, 2010:-

- (i) The National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) (Amendment) Rules, 2016 published in Notification No. G.S.R.437(E) in Gazette of India dated 22nd April, 2016.
- (ii) The National Green Tribunal (Practices and Procedure) (Amendment) Rules,
 2016 published in Notification No. S.O.1478(E) in Gazette of India dated
 22nd April, 2016.
- (iii) The National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) (Amendment) Rules, 2016 published in Notification No. G.S.R.484(E) in Gazette of India dated 5th May, 2016.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 7A of the Public Liability Insurance Act, 1991:-

- G.S.R.605(E) published in Gazette of India dated 16th June, 2016, making certain amendments in the Notification No. G.S.R.768(E) dated 4th November, 2008.
- (ii) G.S.R.606(E) published in Gazette of India dated 16th June, 2016, notifying a scheme, namely, the Environment Relief Fund Scheme, 2008.

(5) A copy of the Arms Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.701(E) in Gazette of India dated 15th July, 2016 under sub-section (3) of Section 44 of the Arms Act, 1959.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-

(i) S.O. 2052(E) published in Gazette of India dated 9th June, 2016, regarding appointing a Judge to the Special Court *i.e.* Court of Judicial

Commissioner, Ranchi under Section 11(3) of the National Investigation Agency Act, 2008.

- (ii) S.O. 2053(E) published in Gazette of India dated 9th June, 2016, regarding appointing a Judge to the Special Court *i.e.* Court of 1st Additional District and Sessions Judge at Jagdalpur under Section 11(3) of the National Investigation Agency Act, 2008.
- (iii) S.O. 2054(E) published in Gazette of India dated 9th June, 2016, regarding appointing a Judge to the Special Court *i.e.* Court of Senior Most Additional Sessions Judge at Mohali under Section 11(3) of the National Investigation Agency Act, 2008.
- (iv) S.O. 2055(E) published in Gazette of India dated 9th June, 2016, regarding appointing a Judge to the Special Court *i.e.* Court of Senior Most Additional Sessions Judge at Panchkula under Section 11(3) of the National Investigation Agency Act, 2008.
- (v) S.O. 2056(E) published in Gazette of India dated 9th June, 2016, regarding appointing a Judge to the Special Court *i.e.* Court of Senior Most Additional Sessions Judge at Chandigarh under Section 11(3) of the National Investigation Agency Act, 2008.

(7) A copy of the Notification No. S.O. 1697(E) (Hindi and English versions) published in Gazette of India dated 10th May, 2016, regarding appointment of Shri Mukesh Mittal, Joint Secretary (IS-II) as the Designated Authority in exercise of the powers conferred by Clause (e) of sub-section (1) of Section 2 of the Unlawful Activities (Prevention) Act, 1967 under sub-sections (4) and (5) of Section 35 of the said Act.

(8) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2013-2014.

- (ii) Annual Report of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2014-2015.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2013-2014.
 - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Kerala Agro Industries
 (d) Corporation Limited, Thiruvananthapuram, for the year 2011-2012.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Notification No. S.O.2162(E) (Hindi and English versions) published in Gazette of India dated 21st June, 2016 notifying the specifications in respect of the fertilisers, mentioned therein, to be manufactured for conducting commercial trials for a period upto 31st March, 2017 from the date of publication of this order under Section 3 of the Essential Commodities Act, 1955.

(11) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-

- (i) The Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2016 published in Notification No. S.O. 2453(E) in Gazette of India dated 19th July, 2016.
- (ii) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment)
 Order, 2016 published in Notification No. S.O. 2248(E) in Gazette of India dated 30th June, 2016.
- (iii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2016 published in Notification No. S.O. 2192(E) in Gazette of India dated 23rd June, 2016.
- (iv) The Plant Quarantine (Regulation of Import into India) (Third Amendment)
 Order, 2016 published in Notification No. S.O. 1873(E) in Gazette of India dated 25th May, 2016.

(12) A copy of the Sashastra Seema Bal Group 'C' Combatised (Non-Gazetted) Para-Veterinary Posts Recruitment (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 64 in weekly Gazette of India dated 7th May, 2016 under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Association for the Blind, Delhi, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Association for the Blind, Delhi, New Delhi, for the year 2013-2014.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) (No. 11 of 2016)-Compliance Audit Observations, for the year ended March, 2015 under Article 151(1) of the Constitution.

(16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2016-2017.

*(17) A copy of the following booklets (in English version only):-

- (i) Rail Humsafar Saptaah (26th May, 2016 to 01st June, 2016)
- (ii) Suhana Safar Passenger Services Initiatives
- (iii) Ease of Doing Business Freight Segment Initiatives

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 1st August, 2016, Rajya Sabha agreed without any amendment to the Indian Medical Council (Amendment) Bill, 2016, passed by Lok Sabha on 19th July, 2016.
- (ii) That at its sitting held on 1st August, 2016, Rajya Sabha agreed without any amendment to the Dentists (Amendment) Bill, 2016, passed by Lok Sabha on 19th July, 2016.
- (iii) That at its sitting held on 1st August, 2016, Rajya Sabha agreed without any amendment to the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2016, passed by Lok Sabha on 21st July, 2016.

5. Report of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the Twelfth Report (Hindi and English versions) of the Standing Committee on External Affairs (2015-16) on the subject 'Recruitment, structure and capacity-building of IFS Cadre, including need for a separate UPSC examination for cadre, mid-career entry and in service training and orientation'.

6. Action Taken Statements of Standing Committee on Labour

Dr. Virendra Kumar laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Statement showing further action taken by the Government on the Observations/ Recommendations of the Committee contained in their Tenth Report (Sixteenth Lok Sabha) on 'Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-seventh Report (Fifteenth Lok Sabha) on 'Welfare of legal heirs of deceased workers of Rourkela Steel Plant- A case study'.
- (2) Statement showing further action taken by the Government on the Observations/ Recommendations of the Committee contained in their Fourteenth Report (Sixteenth Lok Sabha) on 'Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventh Report (Sixteenth Lok Sabha) on `Demands for Grants (2015-16)` of the Ministry of Labour and Employment'.
- (3) Statement showing further action taken by the Government on the Observations/ Recommendations of the Committee contained in their Twelfth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Fourth Report (Sixteenth Lok Sabha) on 'Regularisation of Casual Workers/ Artists of Radio Kashmir, CBS Radio Kashmir and Doordarshan Kendra, Srinagar'.

7. Report of Standing Committee on Water Resources

Shri Hukum Singh presented the Tenth Report (Hindi and English versions) on the Subject 'Repair, Renovation and Restoration of Water Bodies-Encroachment on Water Bodies and Steps Required to Remove the Encroachment and Restore the Water Bodies' of the Standing Committee on Water Resources (2015-2016).

8. Statements of Standing Committee on Water Resources

Shri Hukum Singh laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Water Resources:-

- (1) Statement showing Further Action Taken by the Government on the observations/recommendations contained in the Sixth Report (16th Lok Sabha) on Action Taken by the Government on the observations/ recommendations contained in the First Report on Demands for Grants (2014-15) of the Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (2) Statement showing Further Action Taken by the Government on the observations/recommendations contained in the Seventh Report (16th Lok Sabha) on Action Taken by the Government on the observations/ recommendations contained in the Third Report on Demands for Grants (2015-16) of the Ministry of Water Resources, River Development and Ganga Rejuvenation.

9. Statements by Ministers

(1) The Minister of Agriculture and Farmers Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Agriculture on Demands for Grants (2016-17), pertaining to the Department of Agricultural Research and Education (DARE), pertaining to the Ministry of Agriculture and Farmers Welfare.

(2) The Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on

Agriculture on `Mega Food Parks', pertaining to the Ministry of Food Processing Industries.

(3) The Minister of State in the Ministry of Defence laid the following statements (Hindi and English versions) regarding the:-

- Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Defence on Demands for Grants (2014-15) on General Defence Budget (Demand Nos. 20, 21 and 27), pertaining to the Ministry of Defence.
- Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Defence on Demands for Grants (2014-15) on Army (Demand No. 22), pertaining to the Ministry of Defence.
- (iii) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Defence on Demands for Grants (2014-15) on Navy and Air Force (Demand Nos. 23 and 24), pertaining to the Ministry of Defence.
- (iv) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Defence on Demands for Grants (2014-15) on Ordnance Factories and Defence Research and Development Organisation (Demand Nos. 25 and 26, pertaining to the Ministry of Defence.

12.08 P.M.

10. Government Bill – Introduced

The Transgender Persons (Protection of Rights) Bill, 2016

Shri Thaawar Chand Gehlot moved the motion for leave to introduce the Bill.

Shri N.K. Premachandran opposed the introduction of the Bill and sought clarifications from the Minister. The Minister of Social Justice and Empowerment replied to the clarificatory questions asked by the Member.

The Speaker made observations[@] on the points raised by Shri N.K. Premachandran.

Thereafter, the motion was adopted and the Bill was introduced.

(Due to interruptions, Lok Sabha adjourned at 12.15 P.M. and re-assembled at 12.30 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 12.31 P.M. and re-assembled at 12.47 P.M.)

*12.47 P.M.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.37 P.M.)

[@]For details, please see debates for the day. *From 12.47 P.M. to 1.35 P.M., Members raised matters of urgent public importance.

2.37 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each :-

- Shri Ashok Mahadeorao Nete regarding need to start skill development and training programme in Gadchiroli-Chimur parliamentary constituency, Maharashtra.
- (2) Shri Mansukhbhai D. Vasava regarding need to provide irrigation facilities in Dahod, Chhota Udaipur, Narmada and Bharuch districts of Gujarat.
- (3) Shri Chandra Prakash Joshi regarding need to accord approval for construction of roads connecting religious places of Rajasthan.
- (4) Dr. Kirit P. Solanki regarding need to beef up security in ports of Gujarat.
- (5) Col. Sona Ram Choudhary regarding need to establish a Sainik school in Barmer district of Rajasthan.
- (6) Shri Tupstan Chhewang regarding need to revive the Puga geo-thermal project in Ladakh.
- (7) Shri Lallu Singh regarding need to rejuvenate Tamsa, Tilodaki Ganga, Kalyani and Bisuhi rivers in eastern Uttar Pradesh.
- (8) Shri Nana Falgunrao Patole regarding need to regularise the services of artists and comperes working on contractual basis in Akashwani Kendras all over the country.
- (9) Shri Kunwar Bhartendra Singh regarding need to ensure maintenance of specified standard of education in medical colleges in the country.
- (10) Shri Devji M. Patel regarding need to run Bikaner Dadar Superfast (Train No. 12489/90) on daily basis and also provide adequate berths in the train.

- (11) Major General Bhuwan Chandra Khanduri, AVSM regarding need to provide a special package to Uttarakhand to check migration of people from the State particularly from Garhwal parliamentary constituency, Uttarakhand.
- (12) Dr. Virendra Kumar regarding need to make available pastures for bovine population in the country.
- (13) Shri Ajay Nishad regarding need to issue and renew smart cards under Rashtriya Swasthya Bima Yojana in Muzaffarpur parliamentary constituency, Bihar.
- (14) Shri Sunil Kumar Singh regarding need to restart Rashtriya Swasthya Bima Yojana in Jharkhand.
- (15) Shri Prahlad Singh Patel regarding need to create water bodies in the notified area of Cheetah Sanctuary in Madhya Pradesh and also provide water storage facilities in the sanctuary area.
- (16) Km. Sushmita Dev regarding need for flood management in Assam.
- (17) Shri Gaurav Gogoi regarding need to review the decision to auction 12 marginal oil fields in Assam.
- (18) Shri M. K. Raghavan regarding need to check the spread of Diphtheria in Kozhikode and Malappuram districts of Kerala.
- (19) Dr. P. Venugopal regarding need to release funds under the Post Matric Scholarship Scheme to Tamil Nadu.
- (20) Shri P. Kumar regarding need to upgrade the Branch Office at ESI at Tiruchirapalli, Tamil Nadu as Sub-Regional Office.
- (21) Smt. Aparupa Poddar regarding need to set up a Training-cum-Production Centres for Artisans in Arambagh parliamentary constituency in West Bengal.
- (22) Dr. Mamtaz Sanghamita regarding need to provide daily stoppage of Howrah-New Delhi Rajdhani Express at Burdwan.

- (23) Dr. Prabhas Kumar Singh regarding need to provide the facility of Rajdhani Train service to people of western Odisha.
- (24) Shri Prataprao Ganpatrao Jadhav regarding need to expedite construction of roads under Pradhan Mantri Gram Sadak Yojana in Buldhana parliamentary constituency, Maharashtra.
- (25) Shri K. Ram Mohan Naidu regarding need to release funds for Mandal Parishad and Zila Parishad- local bodies under Panchayati Raj System - in Andhra Pradesh and Telangana.
- (26) Shri Vinod Kumar Boianapalli regarding need to implement the recommendations of Majithia Wage Board.
- (27) Shri Radheshyam Biswas regarding need to establish an Agriculture College at Akbarpur in Karimganj parliamentary constituency, Assam.
- (28) Shri Kaushalendra Kumar regarding need to accord approval to the proposal of inter-linking of river projects in Bihar and also provide adequate funds for the purpose.
- (29) Shri Rajesh Ranjan alias Pappu Yadav regarding need to provide foodgrains and kerosene under Targeted Public Distribution System to all the BPL families in Bihar.
- (30) Adv. Joice George regarding problems faced by Cardamom, Coffee and Rubber cultivators of Kerala.

2.38 P.M.

12. Government Resolution – Adopted

Time Taken: 3 Hrs. 51 Mts.

Further discussion on the following resolution moved by Shri Suresh Prabhu on the 29th July, 2016 continued :-

"That this House approves the recommendations contained in Paras 5, 6, 9, 11, 12, 13, 14, 15, 16, 17, 18 and 19 of the First Report of Railway Convention Committee (2014), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues and other ancillary matters, which was presented to both the Houses of Parliament on 22 December, 2015".

The following members spoke on the Resolution:-

- 1. Shri Dinesh Trivedi
- 2. Shri Balabhadra Majhi
- 3. Shri Arvind Ganpat Sawant
- 4. Shri P. Karunakaran
- 5. Shri Sharad Tripathi
- 6. Dr. Vara Prasadarao Velagapalli
- 7. Shri Sher Singh Ghubaya
- 8. Shri Nanabhau Falgunrao Patole
- 9. Shri Dushyant Chautala
- 10. Smt. V. Sathyabama
- 11. Shri Rajeev Shankarrao Satav
- 12. Shri Dharmendra Yadav
- 13. Smt. Santosh Ahlawat
- 14. Shri Jay Prakash Narayan Yadav
- 15. Dr. Arun Kumar

- 16. Shri Mukesh Rajput
- 17. Shri Kaushalendra Kumar
- 18. Shri Sudheer Gupta
- 19. Shri Gaurav Gogoi
- 20. Shri Rajesh Ranjan (Pappu Yadav)
- 21. Shri K. Parasuraman
- 22. Shri A.P. Jithender Reddy
- 23. Shri Ravindra Kumar Pandey

Shri Suresh Prabhu replied to the Resolution.

Thereafter, the Resolution was adopted.

5.39 P.M.

13. Half-An-Hour Discussion

Shri Dushyant Chautala raised a discussion on points arising out of the answer given by the Minister of Rural Development on 21.07.2016 to Starred Question No. 61 regarding 'Pradhan Mantri Gram Sadak Yojana (PMGSY)'.

Shri Narendra Singh Tomar replied to the discussion.

6.29 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 3rd August, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 3, 2016/Shravana 12, 1938 (Saka)

No. 169

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241–245 were orally answered. Replies to Starred Question Nos. 246–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2761–2990 were laid on the Table.

12.01 P.M.

3. Observation by the Speaker

The Speaker made the following observation :-

"Hon'ble Members as you may recall, on 25 July, 2016 I made an announcement in the House regarding constitution of a nine member Inquiry Committee to probe into the incident of serious breach of security of the Parliament House by the improper conduct of Shri Bhagwant Mann, MP by videographing and posting critical footage of Parliament House Complex on a social media. The Committee were requested to submit their report not later than 3 August, 2016.

I have since received a request from Dr. Kirit Somaiya, Hon'ble Chairperson of the Inquiry Committee submitting that in view of gravity of the matter the unanimous view among members of the Committee was that for doing justice to the remit of the Committee, they need some more time as some more witnesses have to be examined and certain critical issues have to be examined in depth. The Chairperson has therefore sought extension of time for further two weeks.

On due consideration of grounds and reasons stated, I have acceded to the request for extension of two weeks more time w.e.f. 4 August, 2016.

As earlier observed by me, in view of seriousness of matter, Shri Bhagwant Mann, MP is further advised not to attend the sittings of the House until a decision is taken in the matter."

12.03 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2016-2017.

(2) A copy of the Notification No. S.O.2479(E) (Hindi and English versions) published in Gazette of India dated 21st July, 2016, amending bye-law 9.2.5 of Unified Building Bye-Laws for Delhi, 2016 regarding control of Signs (Hoardings) and Outdoor Display Structures and Bye-Laws will be applicable in the areas under Delhi Development Authority's jurisdiction issued under Section 57 of the Delhi Development Act, 1957.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2013-2014.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2014-2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2015.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2014-2015.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987:-

- (i) The Railway Claims Tribunal (Procedure) Amendment Rules, 2015 published in Notification No. G.S.R.711(E) in Gazette of India dated 17th September, 2015.
- (ii) The Railway Claims Tribunal (Procedure) Amendment Rules, 2016 published in Notification No. G.S.R.464(E) in Gazette of India dated 28th April, 2016.
- (iii) The Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2016 published in Notification No. G.S.R.500(E) in Gazette of India dated 12th May, 2016.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) & (ii) of (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2012-2013, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2012-2013.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2013-2014.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 2nd August, 2016, Rajya Sabha agreed without any amendment to the Institutes of Technology (Amendment) Bill, 2016, passed by the Lok Sabha on 25th July, 2016.

6. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Twenty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of Committee on Absence of Members from the Sittings of the House

Prof. A.S.R. Naik presented the Fifth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

8. Reports of Joint Committee on Offices of Profit

Dr. Satya Pal Singh presented the Sixth, Seventh and Eighth Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

9. Statements by Minister

Shri Y.S. Chowdary laid the following statements (Hindi and English versions) regarding the:-

- (i) Status of implementation of the recommendations contained in the 276th Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations/ observations contained in the 257th Report of the Committee on Demands for Grants (2015-16), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.
- (ii) Status of implementation of the recommendations contained in the 281st Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Science and Technology, Ministry of Science and Technology.

*12.06 P.M.

10. Submissions by the Members

(i) Shri Vinayak Raut made a submission regarding collapse of British-era Mumbai-Goa Highway Bridge.

Shri Bhairon Prasad Mishra, Shri Arvind Ganpat Sawant, Shri Rajan Baburao Vichare, Dr. Shrikant Eknath Shinde, Shri Shrirang Appa Barne, Shri Prataprao Jadhav and Shri Rajeev Shankarrao Satav associated.

Shri Rajnath Singh responded.

1.13 P.M.

(ii) Shri Mallikarjun Kharge made submission regarding reprinting of literature on Dr. Bhimrao Ambedkar on the occasion of his 125th Birth Anniversary.

Shri Ananth Kumar responded.

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.23 P.M.)

2.23 P.M.

11. Matters under rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Harish Dwivedi regarding need to increase the honorarium of Aanganwadi workers in the country particularly in Uttar Pradesh and also improve their service conditions and facilities provided to them.
- (2) Shri Ravindra Kumar Pandey regarding need to ensure construction of overbridge at Bokaro Thermal, Jharkhand as per specified norms and standards.
- (3) Shri Alok Sanjar regarding need to ensure appointment of adequate number of doctors in AIIMS, Bhopal and also provide adequate medical facilities to the patients at the Institute.
- (4) Smt. Riti Pathak regarding need to establish a Krishi Vigyan Kendra at Singrauli district, Madhya Pradesh.
- (5) Shri Ram Prasad Sarmah regarding alleged violation of human rights of minority communities in Pakistan and Tibet.
- (6) Shri Rodmal Nagar regarding need to expedite the Ramganj Mandi Bhopal Railway line project and also provide funds for the purpose.
- (7) Shri Yogi Aditya Nath regarding need to take suitable measures to prevent annual floods occurring in districts of eastern Uttar Pradesh.
- (8) Shri Om Birla regarding need to introduce regular flight from Kota Airport, Rajasthan.
- (9) Shri B. Sreeramulu regarding need to restore old wells and water tanks for conservation of water.
- (10) Smt. Mala Rajya Laxmi Shah regarding need to ensure the safety of Gangotri Dham Temple in Uttarkashi District, Uttarakhand.

- (11) Shri Janak Ram regarding need to ease the procedure to bring back the dead bodies of Indian citizens who die abroad.
- (12) Shri Nishikant Dubey regarding need to establish a Sanskrit University in Deoghar, Jharkhand.
- (13) Shri Bishnu Pada Ray regarding need to appoint super specialists in Andaman & Nicobar Islands Institute of Medical Sciences.
- (14) Shri Mukesh Rajput regarding need to declare Farrukhabad city in Uttar Pradesh as a tourist centre.
- (15) Shri Rajveer Singh (Raju Bhaiya) regarding need to establish a Kendriya Vidyalaya in Kasganj district, Uttar Pradesh.
- (16) Shri S.P. Muddahanumegowda regarding four-laning of National Highway No. 206 in Karnataka.
- (17) Shri K.N. Ramachandran regarding need to provide stoppage of lanedistance trains at Tirusulam Railway Station in Tamil Nadu.
- (18) Dr. K. Kamaraj regarding need to provide uninterrupted telephone services in Kallakurichi parliamentary constituency of Tamil Nadu.
- (19) Shri Dasrath Tirkey regarding need to enhance allocation under Saansad Adarsh Gram Yojana, new Twenty Point Programme, Skill Development Scheme and National Agriculture Development Scheme in West Bengal.
- (20) Smt. Pratima Mondal regarding need to provide railway services in Kultali block in Jaynagar parliamentary constituency, West Bengal.
- (21) Dr. Prasanna Kumar Patsani regarding need to recognise the Paika rebellion of Odisha.
- (22) Dr. Shrikant Eknath Shinde regarding need to take welfare measures for the welfare of construction workers.
- (23) Shri Jaydev Galla regarding need to complete the pending railway projects in Guntur, Andhra Pradesh.
- (24) Shri Md. Badaruddoza Khan regarding need to establish a new Land Custom service in Murshidabad district of West Bengal.

- (25) Shri Y.V. Subba Reddy regarding need to start two Kendriya Vidyalayas in Prakasam district of Andhra Pradesh.
- (26) Shri Ram Kumar Sharma regarding need to promote labour-oriented indigenous technology to enhance employment opportunities in the country.
- (27) Shri Prem Das Rai regarding bad condition of National Highway No. 10.

2.24 P.M.

12. Discussion under Rule 193

Time Taken: 3 Hrs. 47 Mts.

The Deputy Speaker informed the House that Shri Rattan Lal Kataria, who was to initiate the discussion under rule 193 regarding Sustainable Development Goals, had requested the Speaker that Kunwar Bhartendra Singh might be permitted to initiate the discussion on his behalf and the Speaker had acceded to his request.

Accordingly, Kunwar Bhartendra Singh initiated the discussion.

The following members took part in the debate:-

- 1. Dr. M. Veerappa Moily
- 2. Shri Suresh Prabhu
- 3. Shri R. Gopalakrishnan
- 4. Dr.(Smt.) Kakoli Ghosh Dastidar
- 5. Shri Tathagata Satpathy
- 6. Shri Muthamsetti Srinivasa Rao (Avanthi)
- 7. Smt. Maneka Sanjay Gandhi
- 8. Shri Konda Vishweshwar Reddy
- 9. Shri M.B. Rajesh
- 10. Shri Rattan Lal Kataria
- 11. Shri Jay Prakash Narayan Yadav
- 12. Shri Tejpratap Singh Yadav
- 13. Shri Anil Madhav Dave
- 14. Dr. Shrikant Eknath Shinde
- 15. Smt. Renuka Butta

The discussion was not concluded.

6.11 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 4th August, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 4, 2016/Shravana 13, 1938 (Saka)

No. 170

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261–265 were orally answered. Replies to Starred Question Nos. 266–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2991–3220 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. S.O.2182(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2016, making certain amendments in the Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 under sub-section (2) of Section 29 of the said Act.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

 (i) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 published in Notification No. L-1/18/2010-CERC in Gazette of India dated 29th April, 2016.

- (ii) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Third Amendment) Regulations, 2016 published in Notification No. L-1/(3)/2009-CERC in Gazette of India dated 16th May, 2016.
- (iii) The Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016 published in Notification No. L-1/97/2016 in Gazette of India dated 30th May, 2016.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (2) above.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Aluminium Company Limited and the Ministry of Mines for the year 2016-2017.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2014-2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Notification No. G.S.R.601(E) (Hindi and English versions) published in Gazette of India dated 15th June, 2016 approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

(8) A copy of the document (Hindi and English versions) titled "Some Inputs for Draft National Education Policy, 2016".

(9) A copy of the Notaries (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.429(E) in Gazette of India dated 19th April, 2016 under sub-section (3) of Section 15 of the Notaries Act, 1952.

(10) A copy of the Notification No. O.N.14(E) (Hindi and English versions) published in Gazette of India dated 15th March, 2016, regarding Delimitation of Constituencies in the State of West Bengal due to exchange of enclaves between the Indian and Bangladeshi Territory consequent upon the Constitution (One Hundredth Amendment) Act, 2015 issued under Section 9(c) of the Representation of the People Act, 1950 and Section 11(1)(b) of the Delimitation Act, 2002 as amended by the Election Laws (Amendment) Act, 2016 together with a corrigendum thereto published in the Notification No. O.N.16(E) dated 21st March, 2016.

(11) A copy of the Notification No. S.O.665(E) (Hindi and English versions) published in Gazette of India dated 4th March, 2016, appointing the 4th day of March, 2016 as the date on which the provisions of the Election Laws (Amendment) Act, 2016 shall come into force issued under sub-section (2) of Section 1 of the said Act.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 2nd August, 2016, Rajya Sabha agreed without any amendment to the Benami Transactions (Prohibition) Amendment Bill, 2016, passed by the Lok Sabha on 27th July, 2016.
- (ii) That at its sitting held on the 3rd August, 2016, Rajya Sabha passed the Constitution (One Hundred and Twenty-second Amendment) Bill, 2014 with amendments and returned the bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha – Laid on the Table

The Constitution (One Hundred and Twenty-second Amendment) Bill, 2014

6. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

| (1) | Shri S.P.Y. Reddy | 23.02.2016 to 16.03.2016 25.04.2016 to 11.05.2016 & |
|-----|--------------------------------|---|
| | | 18.07.2016 to 05.08.2016 |
| (2) | Dr. Anbumani Ramadoss | 25.04.2016 to 11.05.2016 |
| (3) | Shri Manohar Utawal | 25.04.2016 to 11.05.2016 |
| (4) | Km. Arpita Ghosh | 25.04.2016 to 11.05.2016 |
| (5) | Shri Subrata Bakshi | 26.02.2016 to 16.03.2016 & |
| | | م 25.04.2016 and 6.05.2016 |
| (6) | Shri Hariom Singh Rathore | 18.07.2016 to 12.08.2016 |
| (7) | Shri Rama Chandra Hansdah | 23.02.2016 to 16.03.2016 |
| | | & 25.04.2016 to 11.05.2016 |
| (8) | Shri Chand Nath | 25.07.2016 to 12.08.2016 |
| (9) | Shri Chh. Udayan Raje Bhonsale | 18.07.2016 to 12.08.2016 |

7. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Thirty-fourth Report of the Business Advisory Committee.

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8. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of Coal; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State (Independent Charge) of the Ministry of Mines laid the following statements (Hindi and English versions) regarding the:-

- Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Coal and Steel on Demands for Grants (2015-16), pertaining to the Ministry of Mines.
- Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Energy on Demands for Grants (2015-16), pertaining to the Ministry of Power.

(2) The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Shipping laid a statement (Hinid and Englsih versions) regarding the status of implementation of the recommendations contained in the 221st Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16), pertaining to the Ministry of Shipping.

*12.06 P.M.

9. Smt. Sushma Swaraj, on the issue raised by Prof. K.V. Thomas on 1 August, 2016 regarding large number of Indians stranded in Jeddah, Saudi Arabia, informed the House about the measures taken by the Government.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.33 P.M.)

2.33 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Dipsinh Shankarsinh Rathod regarding need to provide details of utilization of Member of Parliament Local Area Development Scheme fund released for development works in respective parliamentary constituencies.
- (2) Shri Bhairon Prasad Mishra regarding need to restart the Weaving Mill and Floor Glass Limited in Banda parliamentary constituency, Uttar Pradesh.
- (3) Shri Om Prakash Yadav regarding need to provide stoppage of train no. 15105/06 at Mairwa railway station, Siwan district, Bihar.
- (4) Shri George Baker regarding need for dredging of rivers in Assam and West Bengal.
- (5) Shri Harish Chandra Meena regarding need to pass the Constitution (117th Amendment) Bill, 2012 pertaining to reservation in promotion to SCs and STs.
- (6) Shri Rajendra Agrawal regarding need to conduct classes in double shift in Kendriya Vidyalayas in the country.
- (7) Shri Feroze Varun Gandhi regarding need to make Electrical Vehicles (EVs) more affordable.
- (8) Shri Rameswar Teli regarding devastation caused by floods and erosion in Rohmoria in Assam.
- (9) Shri Laxmi Narayan Yadav regarding need to provide centres of various entrance examinations at Sagar, Madhya Pradesh.
- (10) Shri Rajesh Verma regarding need to expedite the setting up of a Kendriya Vidyalaya at Railway Complex, Sitapur, Uttar Pradesh.

- (11) Shri Jugal Kishore Sharma regarding need to expedite construction of border roads in Jammu & Kashmir.
- (12) Shri Bodh Singh Bhagat regarding need to sanction laying of new railway lines in Balaghat parliamentary constituency, Madhya Pradesh.
- (13) Shri Kunwar Pushpendra Singh Chandel regarding need to provide appointment on compassionate ground to the widows of Martyrs of Defence forces.
- (14) Shri Anto Antony regarding need to relax the existing clearance procedure for overseas recruitment.
- (15) Dr. Thokchom Meinya regarding need to repeal the Armed Forces Special Powers Act.
- (16) Shri Tamradhwaj Sahu regarding need to take suitable measures to provide succour to folk artists, poets and writers.
- (17) Shri A. Arunmozhithevan regarding need to operate Cuddalore Tiruchirapalli train from Tirupa-Puliyar railway station, Cuddalore.
- (18) Shri A. Anwhar Raajhaa regarding need to declare the works and personal belongings of Dr. A.P. J. Abdul Kalam as National Treasure and Heritage.
- (19) Smt. Renuka Sinha regarding need to provide basic facilities in a timebound manner to all the enclave dwellers in Cooch Behar Parliamentary Constituency of West Bengal.
- (20) Smt. Pratyusha Rajeshwari Singh regarding need to provide funds for two irrigation projects in Boudh district of Odisha.
- (21) Shri Vinayak Bhaurao Raut regarding need to appoint a senior Solicitor in writ petition number 202 of 1995 and 1996.

11. Supplementary Demands for Grants (General) – 2016-2017

Time taken: 4 Hrs. 53 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1 to 3, 5 to 7, 9, 12 to 20, 28, 29, 32, 34, 37, 38, 42, 44, 48, 50 to 52, 54, 58, 60, 61, 64, 66, 68, 74 to 77, 81, 82, 84, 85, 87, 89 and 93 to 98 in respect of Budget (General) for 2016-2017 commenced.

The Deputy Speaker made the following observation:-

"The House will now take up discussion and voting on Supplementary Demands for Grants in respect of Budget (General) for the year 2016-2017.

Shri Adhir Ranjan Chowdhury has tabled three cut motions to the Supplementary Demands for Grants in respect of Budget (General). If the Hon'ble Member wants to move his cut motions, he may send a slip at the Table within 15 minutes indicating the serial numbers of the cut motions he would like to move.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case the member finds any discrepancy in the list, he may kindly bring it to the notice of the Officer at the Table immediately."

The following members took part in the debate:-

- 1. Shri K.C. Venugopal
- 2. Shri Hukum Singh
- 3. Shri C. Mahendran
- 4. Shri Abhishk Banerjee
- 5. Shri Bhartruhari Mahtab
- 6. Shri Mohammad Salim
- 7. Shri Gajanan Chandrakant Kirtikar
- 8. Shri Bheemrao Baswanthrao Patil
- 9. Shri Yerram Venkata Subba Reddy
- 10. Shri Nishikant Dubey
- 11. Shri Jay Prakash Narayan Yadav

- 12* Shri Nalin Kumar Kateel
- 13* Smt. V. Sathyabama
- 14* Shri Elumalai V.
- 15* Dr.(Smt.) Ratna De (Nag)
- 16* Smt. Jayshreeben Patel
- 17* Smt. Raksha Nikhil Khadse
- 18* Shri Ramachandran Mullappally
- 19* Smt. Aparupa Poddar
- 20* Shri Vinayak Bhaurao Raut
- 21* Smt. Poonamben Hematbhai Maadam
- 22. Shri Prem Singh Chandumajra
- 23* Shri Rameswar Teli
- 24. Shri Subhash Chandra Baheria
- 25* Shri P.R. Sundaram
- 26. Shri E.T. Mohammed Basheer
- 27* Dr. Ramesh Pokhriyal Nishank
- 28* Shri Doddaalahalli Kempegowda Suresh
- 29. Shri R. Parthipan
- 30* Shri R. Dhruvanarayana
- 31* Shri S.P. Muddahanumegowda
- 32. Shri Kaushalendra Kumar
- 33. Shri Charanjeet Singh Rori
- 34. Dr. Bharati Dhirubhai Shyal
- 35* Shri B.N. Chandrappa
- 36. Shri N.K. Premachandran
- 37* Shri Bhairon Prasad Mishra
- 38* Shri Naranbhai Bhikhabhai Kachhadiya
- 39. Shri Bishnu Pada Ray
- 40. Shri Rajesh Ranjan (Pappu Yadav)
- 41* Shri Gopal Chinayya Shetty
- 42. Shri Rajeev Shankarrao Satav
- 43* Shri Shrirang Appa Barne
- 44* Shri Jugal Kishore Sharma
- 45* Dr. Kirit Somaiya
- 46* Shri K. Parasuraman
- 47* Shri Murali Mohan Maganti

Shri Arun Jaitley replied to the debate.

All the Supplementary Demands for Grants Nos. 1 to 3, 5 to 7, 9, 12 to 20, 28, 29, 32, 34, 37, 38, 42, 44, 48, 50 to 52, 54, 58, 60, 61, 64, 66, 68, 74 to 77, 81, 82, 84, 85, 87, 89 and 93 to 98 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants – First Batch (General) for 2016-2017 were voted in full.

7.24 P.M.

12. Government Bill – Introduced

The Appropriation (No. 3) Bill, 2016

13. Government Bill – Passed

The Appropriation (No. 3) Bill, 2016

The motion for consideration moved by Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

7.26 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 5th August, 2016.)

ANOOP MISHRA, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 5, 2016/Shravana 14, 1938 (Saka)

No. 171

11.00 A.M.

1. References by the Speaker

The Speaker made reference to the 71st anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki on 6th and 9th August, 1945, respectively.

Thereafter, members stood in silence for a short while in the memory of the victims of the nuclear holocaust.

She also on behalf of the House conveyed the best wishes to the Indian Contingent for their participation in the 31st Summer Olympics to be held in Rio de Janeiro, Brazil from 5th August, 2016.

11.05 A.M.

2. Starred Questions

Starred Question Nos. 281–283, 284 (clubbed with 293), 285 and 286 were orally answered. Replies to Starred Question Nos. 287–292 and 294–300 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.3221–3450 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.3.2016.
- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.3.2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (3rd Amendment) Rules, 2016 published in Notification No. S.O. 637(E) in Gazette of India dated 1st March, 2016, together with an explanatory memorandum.
- (ii) The Income-tax (4th Amendment) Rules, 2016 published in Notification No. S.O. 650(E) in Gazette of India dated 3rd March, 2016, together with an explanatory memorandum.
- (iii) The Income-tax (6th Amendment) Rules, 2016 published in Notification No. S.O. 1146(E) in Gazette of India dated 17th March, 2016, together with an explanatory memorandum.
- (iv) The Income-tax (10th Almendment) Rules, 2016 published in Notification No. S.O. 1580(E) in Gazette of India dated 28th April, 2016, together with an explanatory memorandum.

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- (v) The Income-tax (11th Amendment) Rules, 2016 published in Notification No. S.O. 1587(E) in Gazette of India dated 29th April, 2016, together with an explanatory memorandum.
- (vi) The Income-tax (12th Amendment) Rules, 2016 published in Notification No. S.O. 1655(E) in Gazette of India dated 5th May, 2016, together with an explanatory memorandum.
- (vii) The Income-tax (13th Amendment) Rules, 2016 published in Notification No. S.O. 1923(E) in Gazette of India dated 31st May, 2016, together with an explanatory memorandum.
- (viii) The Income-tax (17th Amendment) Rules, 2016 published in Notification No. S.O. 2196(E) in Gazette of India dated 24th June, 2016, together with an explanatory memorandum.

(3) A copy of the Notification No. S.O. 1904(E) (Hindi and English versions) published in Gazette of India dated 27th May, 2016, together with an explanatory memorandum appointing the 1st day of June, 2016 as the date on which Chapter VIII of the Finance Act, 2016 shall come into force issued under sub-section (2) of Section 163 of the said Act.

(4) A copy of the Equalisation levy Rules, 2016 (Hindi and English versions) published in Notification No. S.O. 1905(E) in Gazette of India dated 27th May, 2016, under sub-section (3) of Section 179 of the Finance Act, 2016, together with an explanatory memorandum.

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- S.O.569(E) published in Gazette of India dated 1st June, 2016, together with an explanatory memorandum making certain amendments to the notifications, mentioned therein.
- (ii) S.O.1588(E) published in Gazette of India dated 29th April, 2016, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (iii) Notification No. 64/2016-customs (N.T.) dated 5th May, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iv) S.O.1772(E) published in Gazette of India dated 13th May, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (v) Notification No. 77/2016-customs (N.T.) dated 19th May, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vi) S.O.1921(E) published in Gazette of India dated 31st May, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (vii) Notification No. 80/2016-customs (N.T.) dated 2nd June, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (viii) S.O.2100(E) published in Gazette of India dated 14th June, 2016, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (ix) S.O.2117(E) published in Gazette of India dated 15th June, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (x) Notification No. 87/2016-customs (N.T.) dated 16th June, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xi) Notification No. 88/2016-customs (N.T.) dated 23rd June, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xii) Notification No. 89/2016-customs (N.T.) dated 24th June, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiii) Notification No. 91/2016-customs (N.T.) dated 29th June, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiv) S.O.2265(E) published in Gazette of India dated 30th June, 2016, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xv) S.O.2312(E) published in Gazette of India dated 5th July, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvi) Notification No. 96/2016-customs (N.T.) dated 6th July, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-

- (i) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2016 published in Notification No. G.S.R. 685(E) in Gazette of India dated 12th July, 2016, together with an explanatory memorandum.
- (ii) S.O.2373(E) published in Gazette of India dated 12th July, 2016, together with an explanatory memorandum declaring the substance, slats and preparations, mentioned therein, to be manufacture drug, namely AH-7921.
- (iii) S.O.2374(E) published in Gazette of India dated 12th July, 2016, together with an explanatory memorandum making certain amendments in the list of psychotropic substances specified in the Schedule, mentioned therein, of the Narcotic Drugs and Psychotropic Substances Act, 1985.

(iv) S.O.2375(E) published in Gazette of India dated 12th July, 2016, together with an explanatory memorandum making certain amendments in the Notification No. S.O.1055(E) dated 19th October, 2001.

(7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 15 of 2016)-(Compliance Audit Observations) Volume I & II for the year ended March, 2015 under Article 151(1) of the Constitution.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2014-2015, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2014-2015.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Companies (Corporate Social Responsibility Policy) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 540(E) in Gazette of India dated 23rd May, 2016 under sub-section (4) of Section 469 of the Companies Act, 2013 together with an explanatory memorandum.

(11) A copy of Draft Notification No. F. No. 12/1/2016-FSLRC (Hindi and English versions) published in Gazette of India dated 5th August,

2016 together with an explanatory memorandum notifying the inflation target for the period beginning from the date of publication of this notification and ending on the March 31, 2021 issued under Section 45ZA of the Reserve Bank of India Act, 1934.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The SEBI (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2015 published in Notification No. SEBI-NRO/OIAE/GN/2015-16/003 in Gazette of India dated 5th May, 2015.
- (ii) The SEBI (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2015 published in Notification No. SEBI-NRO/OIAE/GN/2015-16/004 in Gazette of India dated 5th May, 2015.
- (iii) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2015 published in Notification No. SEBI-NRO/OIAE/GN/2015-16/005 in Gazette of India dated 15th May, 2015.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Third Amendment) Regulations, 2016 published in Notification No. G.S.R. 465(E) in Gazette of India dated 28th April, 2016.
- (ii) The Foreign Exchange Management (Manner of Receipt and Payment) Regulations, 2016 published in Notification No. G.S.R. 480(E) in Gazette of India dated 3rd May, 2016.

- (iii) G.S.R.504(E) published in Gazette of India dated 12th May, 2016 containing corrigendum to the Notification No. G.S.R. No. 1006(E) dated 29th December, 2015.
- (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Seventh Amendment) Regulations, 2016 published in Notification No. G.S.R. 537(E) in Gazette of India dated 20th May, 2016.
- (v) The Foreign Exchange Management (Foreign Currency Accounts by a person resident in India) (Amendment) Regulations, 2016 published in Notification No. G.S.R. 570(E) in Gazette of India dated 1st June, 2016.
- (vi) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2016 published in Notification No. G.S.R. 571(E) in Gazette of India dated 1st June, 2016.
- (14) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2016-2017.
 - (2) Memorandum of Understanding between the Bharat Electronics Limited and the BEL-THALES Systems Limited for the year 2016-2017.
 - (3) Memorandum of Understanding between the Bharat Electronics Limited and the BEL Optronic Devices Limited for the year 2016-2017.

5. Reports of Standing Committee on Energy

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2015-16):-

- (1) Twentieth Report on the subject 'Power Generation from Solid Waste'.
- (2) Twenty-first Report on Action Taken on the observations/ recommendations contained in the Thirteenth Report (16 Lok Sabha) on Development and status of Small Hydro Sector.

6. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Adv. Joice George laid the Eighty-sixth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the subject 'Promotion of Legal Education and Research under the Advocates Act, 1961'.

12.03 P.M.

7. Statement by Minister

The Minister of Home Affairs made a statement on his recent visit to Pakistan to attend the 7th Meeting of SAARC Ministers of Interior/Home

12.09 P.M.

8. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 8th August, 2016.

12.21 P.M.

9. Motion

Shri Ananth Kumar moved the following motion:-

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on 4th August, 2016."

The motion was adopted.

*12.22 P.M.

10. Government Bills – Introduced

- (i) The Central Agricultural University (Amendment) Bill, 2016
- (ii) The Employee's Compensation (Amendment) Bill, 2016

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.38 P.M.)

*2.40 P.M.

11. Discussion under Rule 193

Time Taken: 4 Hrs. 37 mts.

Further discussion on Sustainable Development Goals raised by Kunwar Bharatendra Singh on 3rd August, 2016, continued.

The following members took part in the debate:-

- 1. Shri Virendra Singh
- 2. Shri Abhijit Mukherjee
- 3. Shri Idris Ali
- 4. Shri K. Parasuraman
- 5. Shri Prem Das Rai (speech unfinished)

The discussion was not concluded.

3.30 P.M.

12. Motion

Shri Rattan Lal Kataria moved the following motion:-

"That this House do agree with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 2016."

The motion was adopted.

*From 2.38 P.M. to 2.40 P.M., Members raised matters of urgent public importance.

3.31 P.M.

13. Private Members' Bills- Introduced

- The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2016 (Amendment of section 2, etc.) by Smt. Poonam Mahajan.
- (2) The Prevention of Cruelty to Animals (Amendment) Bill, 2016 (Amendment of section 11, etc.) by Smt. Poonam Mahajan.
- (3) The Representation of the People (Amendment) Bill, 2015 (Amendment)Bill, 2015 (Amendment of section 62) by Shri Pralhad Venkatesh Joshi.
- (4) The Prohibition of Spitting in Public Places Bill, 2015 by Shri Pralhad Venkatesh Joshi.
- (5) The Copyright (Amendment) Bill, 2015 (Amendment of section 52) by Shri Pralhad Venkatesh Joshi.
- (6) The Representation of People (Amendment) Bill, 2016 (Insertion of new section 70A) by Shri Pralhad Venkatesh Joshi.
- (7) The Assam Reorganisation (Karbi Dimanchal) Bill, 2016 by Shri Biren Singh Engti.
- (8) The Supreme Court of Indian (Establishment of a permanent Bench at Hamirpur) Bill, 2016 by Shri Kunwar Pushpendra Singh Chandel.
- (9) The Supreme Court of India (Establishment of Circuit Benches at Mumbai, Chennai and Kolkata) Bill, 2016 by Shri Rajeev Satav.
- (10) The Constitution (Amendment) bill, 2016 (Amendment of article 243Q, etc.) by Dr. Shashi Tharoor.
- (11) The Domestic Workers Welfare Bill, 2016 by Dr. Shashi Tharoor.
- (12) The Special Financial Assistance to the Backward and Drought Affected Regions of Vidarbha and Marathwada Bill, 2016 by Shri Rajeev Satav.
- (13) The Reservation for the Other Backward Classes in Private Sector Bill,2016 by Shri Rajeev Satav.
- (14) The Compulsory Teaching of Agricultural Education in Educational institutions Bill, 2016 by Shri Rajeev Satav.
- (15) The Prohibition and Eradication of Ragging Bill, 2016 by Shri Adhir Ranjan Chowdhury.

- (16) The State of Arunachal Pradesh (Amendment) Bill, 2016 (Insertion of new sections 29A to 291) by Shri Ninong Ering.
- (17) The Prohibition of Child Marriage (Amendment) Bill, 2016 (Amendment of section 2, etc.) by Dr. Sanjay Jaiswal.
- (18) The Basic and Primary Education (Compulsory Teaching in Mother Tongue) Bill, 2016 by Shri A.T. Nana Patil.
- (19) The Free and Compulsory Primary, Secondary, High and Technical Education Bill, 2016 by Shri Rajesh Ranjan (Pappu Yadav).
- (20) The Indigenous Cow Protection Board Bill, 2016 by Shri Devji M. Patel.
- (21) The Private Coaching Centres Regulatory Board Bill, 2016 by Shri Devji M. Patel.
- (22) The Gymnasiums and Fitness Centres (Regulation) Bill, 2016 by Shri A.T. Nana Patil.
- (23) The Constitution (Amendment) Bill, 2016 (Substitution of new article for article 343, etc.) by Shri Nishikant Dubey.
- (24) The Child Development Programmes Coordination Agency Bill, 2016 by Shri Nishikant Dubey.
- (25) The Code of Criminal Procedure (Amendment) Bill, 2016 (Amendment of section 196) by Shri Nishikant Dubey.
- (26) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2016 (Substitutions of new section for section 16) by Shri Nishikant Dubey.
- (27) The Welfare of Homeless Persons Living Near Railway Tracks, Railway Yards and Railway Land Bill, 2016 by Shri Ajay Mishra 'Teni'.
- (28) The High Court of Uttarakhand (Establishment of a Permanent Bench at Haridwar) Bill, 2016 by Dr. Ramesh Pokhriyal 'Nishank'.
- (29) The Constitution (Amendment) Bill, 2016 (Amendment of articles 72 and 161) by Shri R. Dhruvanarayana.
- (30) The Constitution (Amendment) Bill, 2016 (Amendment of article 80) by Shri Kunwar Pushpendra Singh Chandel.
- (31) The Jute Growers (Remunerative Price and Welfare) Bill, 2016 by Shri Om Prakash Yadav.
- (32) The Powerloom Sector (Welfare) Bill, 2016 by Shri Om Prakash Yadav.

- (33) The Prevention of Corruption (Amendment) Bill, 2016 (Amendment of section 5, etc.) by Shri Rabindra Kumar Jena.
- (34) The Constitution (Amendment) Bill, 2016 (Amendment of article 325) by Shri Kunwar Pushpendra Singh Chandel.
- (35) The Special Financial Assistance to the National Capital Region Bill, 2016 by Shri Rajendra Agrawal.
- (36) The Agricultural and Other Workers in Rural Areas (Protection, Incentives and Welfare) Bill, 2016 by Shri Rajesh Ranjan (Pappu Yadav).
- (37) The Promotion of Cycling and Provision of Compulsory Dedicated Cycle Corridor along Major Road and Highways Bill, 2016 by Shri Rajesh Ranjan (Pappu Yadav).
- (38) The Constitution (Amendment) Bill, 2016 (Amendment of article 72) by Shri Sunil Kumar Singh.
- (39) The Sculptors and Artists of Rural Areas Welfare Bill, 2016 by Shri Sunil Kumar Singh.
- (40) The High Court of Rajasthan (Establishment of a Permanent Bench at Karauli) Bill, 2016 by Dr. Manoj Rajoria.
- (41) The Freedom Fighters and their Families (Welfare) Bill, 2016 by Dr. Manoj Rajoria.
- (42) The Dalit, Backward and Oppressed Youth (Development and Welfare) Bill, 2016 by Dr. Udit Raj.
- (43) The Old Age Pension Bill, 2016 by Shri Sukhbir Singh Jaunpuria.
- (44) The Constitution (Amendment) Bill, 2016 (Amendment of article 15) by Shri Rahul Shewale.
- (45) The Protection of Children from Sexual Offences (Amendment) Bill, 2016(Amendment of section 2) by Shri Mullappally Ramachandran.
- (46) The Disaster Management (Amendment) Bill, 2016 (Amendment of sections 11 and 35) by Shri Mullappally Ramachandran.
- (47) The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2016 (Amendment of section 2, etc.) by Shri Mullappally Ramachandran.
- (48) The Handloom Weavers (Welfare) Bill, 2016 by Dr. Boora Narsaiah Goud.
- (49) The Anglo-Indians Welfare Bill, 2016 by Prof. Richard Hay.

- (50) The Constitution (Amendment) Bill, 2016 (Amendment of article 75, etc.) by Shri Bhartruhari Mahtab.
- (51) The Constitution (Amendment) Bill, 2016 (Amendment of article 341) by Shri Dayakar Pasunoori.
- (52) The Farmers of Arid and Desert Areas (Welfare and Other Special Provisions) Bill, 2016 by Shri Gopal Chinayya Shetty.
- (53) The Backward Areas in Metropolitan Cities (Basic Amenities and Other Provisions) Bill, 2016 by Shri Gopal Chinayya Shetty.
- (54) The Employment Opportunities and Unemployment Allowance to Youth Bill, 2016 by Shri Gopal Chinayya Shetty.
- (55) The Right to Shelter Bill, 2016 by Shri Gopal Chinayya Shetty.
- (56) The Indian Penal Code (Amendment) Bill, 2016 (Substitution of new section for section 309) by Shri Baijayant Panda.
- (57) The Vehicular Pollution Reduction Bill, 2016 by Shri Baijayant Panda.
- (58) The Snow and Glaciers Authority of India Bill, 2016 by Dr. Ramesh Pokhriyal 'Nishank'.
- (59) The National Commission for Tiny Industries Bill, 2016 by Dr. Boora Narsaiah Goud.
- (60) The Toddy Industry Workers Welfare Bill, 2016 by Dr. Boora Narsaiah Goud.
- (61) The High Court of Orissa (Establishment of Permanent Bench at Sambalpur) Bill, 2016 by Shri Nagendra Kumar Pradhan.
- (62) The Mental Health (Amendment) Bill, 2016 (Amendment of section 4, etc.) by Shri Baijayant Panda.
- (63) The Indian Penal Code (Amendment) Bill, 2016(Amendment of section 499, etc.) by Shri Baijayant Panda.
- (64) The Compulsory Teaching of Disaster Management Education in Educational Institutions Bill, 2016 by Shri Chandra Prakash Joshi.
- (65) The Compulsory Teaching of Legal Education in Educational Institutions Bill, 2016 by Shri Chandra Prakash Joshi.
- (66) The Compulsory Teaching of Psychology in Educational Institutions Bill, 2016 by Shri Chandra Prakash Joshi.

- (67) The Compulsory Pre-marriage Medical Investigation Bill, 2016 by Dr. Kirit Premjibhai Solanki.
- (68) The Use of Surname (Prohibition) Bill, 2016 by Dr. Kirit Premjibhai Solanki.
- (69) The Wild Life (Protection) Amendment Bill, 2016 (Amendment of section9) by Shri Sukhbir Singh Jaunapuria.
- (70) The Child Development Bill, 2016 by Shri Sukhbir Singh Jaunapuria.
- (71) The Rainwater (Compulsory Harvesting) Bill, 2016 by Shri Sukhbir Sigh Jaunapuria.
- (72) The Right of Children to Free and Compulsory Education Bill, 2016 (Amendment of sections 2 and 3) by Shri Rajendra Agrawal.
- (73) The Micro Finance Institutions (Regulation of Money Lending) Bill, 2016 Dr. Manoj Rajoria.
- (74) The National Solar Energy Authority Bill, 2016 by Dr. Manoj Rajoria.
- (75) The Child Labour (Abolition) Bill, 2016 by Shri Vinayak Bhaurao Raut.
- (76) The Wild Life Corridors Bill, 2016 by Shri Rahul Shewale.
- (77) The Food Safety and Standards (Amendment) Bill, 2016 (Amendment of section 19) by Shri Rahul Shewale.
- (78) The Ban on Plastic Items Bill, 2016 by Shri Shrirang Appa Barne.
- (79) The Renewable Energy (Promotion and Compulsory Use) Bill, 2016 by Shri Bhairon Prasad Mishra.
- (80) The High Court at Allahabad (Establishment of a Permanent Bench at Banda) Bill, 2016 by Shri Bhairon Prasad Mishra.
- (81) The Welfare of Craftsmen and Artisans Bill, 2016 by Dr. Udit Raj.
- (82) The Constitution (Amendment) Bill, 2016 (Amendment of article 15) Dr. Udit Raj.
- (83) The Representation of the People (Amendment) Bill, 2016 by Shri Feroze Varun Gandhi.
- (84) The Constitution (Amendment) Bill, 2016 (Amendment of article 324) by Shri Feroze Varun Gandhi.

14. Private Members' Bill – Postponed

The Rights of Transgender Persons Bill, 2014, as passed by Rajya Sabha

Shri Vincent H. Pala requested the Deputy Speaker that he might be allowed to initiate discussion on the Sixth Schedule to the Constitution (Amendment) Bill, 2015 listed at Item No. 121.

The Deputy Speaker took the sense of the House and the House agreed.

Accordingly, discussion on the Rights of Transgender Persons Bill, 2014, as passed by Rajya Sabha was postponed.

4.07 P.M.

15. Private Members' Bill- Under Consideration

The Sixth Schedule to the Constitution (Amendment) Bill, 2015

The motion for consideration of the Bill was moved by Shri Vincent H. Pala.

The following members took part in the debate:-

- (1) Shri Bhairon Prasad Mishra
- (2) Shri Bhartruhari Mahtab
- (3) Shri Sankar Prasad Datta
- (4) Shri Konda Vishweshwar Reddy
- (5) Shri Prem Das Rai (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 8th August, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 8, 2016/Shravana 17, 1938 (Saka)

No. 172

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the extremist attack causing reported loss of lives of 14 persons and injuries to several others in Kokrajhar district of Assam on 5 August, 2016.

Thereafter, members stood in silence for a short while in the memory of the victims.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 301–306 and 308 were orally answered. Replies to Starred Question Nos. 307 and 309–320 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.3451–3680 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the following papers (Hindi and English versions) under Clause 6 of Article 338A of the Constitution:-

- (a) (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2007-2008.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2007-2008.
- (b) (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2008-2009.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2008-2009.
- (c) (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2009-2010.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2009-2010.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Report (Hindi and English versions) of the Scheduled Areas and Scheduled Tribes Commission (Volume I, II & III), New Delhi, for the year 2002-2004.
 - (ii) Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the Scheduled

Areas and Scheduled Tribes Commission, New Delhi, for the year 2002-2004.

(4) A copy of the Executive Summary (Hindi and English versions) of the recommendations of the Second Scheduled Areas and Scheduled Tribes Commission, November, 2004.

(5) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2002-2004.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

- (i) The Employees' Deposit-Linked Insurance (Amendment) Scheme, 2016 published in Notification No. G.S.R.543(E) in Gazette of India dated 24th May, 2016.
- (ii) The Employees Provident Funds (Fourth Amendment) Scheme, 2016 published in Notification No. G.S.R.580(E) in Gazette of India dated 7th June, 2016.
- (iii) G.S.R.604(E) published in Gazette of India dated 16th June, 2016 seeking to rescind Notification No. G.S.R.158(E) dated 10th February, 2016.

(7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 21 of 2016)-(Compliance Audit) Crude Oil Production Measurement and Reporting System in ONGC, Ministry of Petroleum and Natural Gas, for the year ended March, 2016 under Article 151(1) of the Constitution.

- (8) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2016-2017.

- (ii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2016-2017.
- (iii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2016-2017.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Baddi Infrastructure, Solan, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Baddi Infrastructure, Solan, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tiuchirappalli Engineering and Technology Cluster, Tiruchirappalli, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tiuchirappalli Engineering and Technology Cluster, Tiruchirappalli, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Narol Textile Infrastructure and Enviro Management Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Narol Textile Infrastructure and

Enviro Management Ahmedabad, for the year 2014-2015.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the SIA-Himachal Pradesh State Industrial Development Corporation Limited (for Industrial Area Khandrauri and Pandoga Project), Shimla, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the SIA-Himachal Pradesh State Industrial Development Corporation Limited (for Industrial Area Khandrauri and Pandoga Project), Shimla, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2014-2015.
- (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Coffee (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 669(E) in Gazette of India dated 5th July, 2016 under sub-section (3) of Section 48 of the Coffee Act, 1942.

(20) A copy of the Rubber (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 668(E) in Gazette of India dated 5th July, 2016 under sub-section (3) of Section 25 of the Rubber Act, 1947.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-

- (i) S.O.2240(E) published in Gazette of India dated 30th June, 2016, authorising the Tobacco Board to allow the traders/dealers of the Tobacco to purchase the excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Andhra Pradesh.
- S.O.2241(E) published in Gazette of India dated 28th June, 2016, relaxing the operation of the provisions of Section 10(1) of the Tobacco Act, 1975 in the State of Andhra Pradesh.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Culture Centre, Dimapur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Culture Centre, Dimapur, for the year 2014-2015.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2014-2015.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the

South Central Zone Cultural Centre, Nagpur, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2014-2015.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2014-2015.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2014-2015.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Sarva Shiksha Abhiyan, Dehradun, for the year 2014-

2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Sarva Shiksha Abhiyan, Dehradun, for the year 2014-2015.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission Delhi, Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UEE Mission Delhi, Delhi, for the year 2014-2015.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the West Bengal Society for Rashtriya Madhyamika Shiksha Mission, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the West Bengal Society for Rashtriya Madhyamika Shiksha Mission, Kolkata, for the year 2012-2013.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha

Mission, Bhubaneswar, for the year 2013-2014.

- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2011-2012.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2012-2013.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open

Schooling, Noida, for the year 2014-2015.

- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2014-2015.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(48) A copy of the Report (Hindi and English versions) of the 'National Policy on Education 2016'-Report of the Committee for Evolution of the New Education Policy.

- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Indian Institute of Management Shillong, Shillong, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Indian Institute of Management Shillong, Shillong, for the year 2014-2015.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management

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Kozhikode, Kozhikode, for the year 2014-2015.

- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ranchi, Ranchi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ranchi, Ranchi, for the year 2014-2015.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2014-2015.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2014-2015.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Patna, Patna, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2014-2015.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2014-2015.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, New Delhi, for the year 2014-2015.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2014-2015.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2014-2015.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2014-2015.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Raipur, Raipur, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Raipur, Raipur, for the year 2014-2015.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2014-2015.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2014-2015.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science

Education and Research, Thiruvananthapuram, for the year 2014-2015.

(78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.

(79) A copy of the School of Planning and Architecture (Removal of Difficulties) Third Order, 2016 (Hindi and English versions) published in Notification No. S.O.2268(E) in Gazette of India dated 1st July, 2016 under sub-section (2) of Section 40 of the School of Planning and Architecture Act, 2014.

12.02 P.M.

5. Statement by Minister

The Minister of Home Affairs made a statement regarding Kokrajhar Militant Attack on 5.08.2016.

12.05 P.M.

6. Financial Committees (2015-16) - A Review

Secretary General laid on the Table a copy each in Hindi and English version of the 'Financial Committees (2015-16) - A Review'.

*12.55 P.M.

7. Submission by Member

Shri Mekapati Rajamohan Reddy made a submission regarding special status for Andhra Pradesh.

Shri Arun Jaitley responded.

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Col. Sona Ram Chaudhary regarding need to provide assistance from CRF/NDRF to Rajasthan to tackle drought situation in districts of Rajasthan.
- (2) Major General (Retd.) Bhuwan Chandra Khanduri, AVSM regarding need to plant tree species other than pine in hilly areas of Uttarakhand.
- (3) Shri Rajendra Agrawal regarding need to enhance the age of superannuation of Ayush doctors from 60 to 65 years.
- (4) Shri Naranbhai Kachhadiya regarding need to set up a FM Radio station in Amreli parliamentary constituency, Gujarat.
- (5) Shri Devusinh Jesingbhai Chauhan regarding need for timely completion of three railway projects in Gujarat.

^{*}From 12.06 P.M. to 12.59 P.M., Members raised matters of urgent public importance.

- (6) Shri Sharad Tripathi regarding need to ensure construction of railway over bridges in Khalilabad in Sant Kabir Nagar District and Gauri Bazar in Deoria disricts of Uttar Pradesh as per specified norms and standards.
- (7) Shri Jagdambika Pal regarding need to provide adequate compensation as per the provisions of Land Acquisition Act, 2013 to farmers of Siddharth Nagar district, Uttar Pradesh whose lands have been acquired for construction of roads under Indo-Nepal Border Road Project.
- (8) Shri Janardan Mishra regarding need to provide specialized medical services in the proposed Super speciality hospital to be set up in Rewa district, Madhya Pradesh.
- (9) Shri Ramesh Bidhuri regarding need to provide basic facilities to the people living in unauthorized colonies in Delhi.
- (10) Shri Ravindra Kumar Pandey regarding need to clear the arrears of salaries of computer operators in Jharkhand and also regularise the services of para teachers and Gram Rozgar Sevaks in the State.
- (11) Shri Birendra Kumar Chaudhary regarding need to construct sluice gates on rivers originating from Nepal and flowing through Bihar.
- (12) Shri Rahul Kaswan regarding need to provide water of Ravi and Beas rivers to Rajasthan as per agreement.
- (13) Shri Ramcharan Bohra regarding need to declare Jaipur Delhi stretch of Railway line into Green Corridor.
- (14) Shri Nishikant Dubey regarding need to set up three Kendriya Vidyalayas in Santhal Pargana region of Jharkhand.
- (15) Smt. Raksha Nikhil Khadse regarding need to review the policy of Department of Scientific and Industrial Research on agricultural research activities.
- (16) Smt. Riti Pathak regarding need to set up a Jawahar Navodaya Vidyalaya and a Mining College in Singrauli district of Madhya Pradesh.

- (17) Shri Ninong Ering regarding need to include Pasighat in Arunachal Pradesh in the list of Special Smart Cities.
- (18) Shri Mallikarjun Kharge regarding need to facilitate reprinting of Dr. B.R. Ambedkar's literature.
- (19) Shri P. R. Sundaram regarding need to include Namakkal City under AMRUT Scheme.
- (20) Dr. K. Gopal regarding need to make agricultural education job-oriented.
- (21) Prof. (Dr.) Mamtaz Sanghamita regarding need to increase the retirement age of Air India employees.
- (22) Smt. Aparupa Poddar regarding need to allocate more funds under Pradhan Mantri Gram Sadak Yojana to West Bengal.
- (23) Shri Jhina Hikaka regarding need to provide employment to the persons whose lands had been acquired by NALCO in Koraput district of Odisha.
- (24) Shri K. Ram Mohan Naidu regarding making arrangements for screening of Rio Olympic Games.
- (25) Shri A.P. Jithender Reddy regarding the plight of Indian workers in Middle East countries.
- (26) Smt. Kothapalli Geetha regarding need to exempt VAT and other taxes for works executed under MPLADS.
- (27) Smt. P.K. Sreemathi Teacher regarding need to construct railway line between Valapattanam railway station and Azhikkal port in Kannur district of Kerala.
- (28) Smt. Supriya Sule regarding the problems of Anganwadi workers in the country.
- (29) Shri Shailesh Kumar alias Bulo Mandal regarding need to include 'Gangota' caste of Bihar in the list of Scheduled Tribes.

2.00 P.M.

9. Amendments made by Rajya Sabha to Government Bill-Amendments Agreed to –Bill, as amended by Amendments, Passed

Time Taken: 5 Hrs. 58 Mts.

The Constitution (One Hundred and Twenty Second) Bill, 2014

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Arun Jaitley :-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-sixth", the word "Sixty-seventh" be <u>substituted.</u>

CLAUSE 1

2. That at page 1, lines 2 and 3, *for* the words, bracket and figure "the Constitution (One Hundredth Amendment) Act, 2015", the words, bracket and figure "the Constitution (One Hundred and First Amendment) Act, 2016" be *substituted.*

CLAUSE 9

3. That at page 2, *after* line 28, the following be *inserted*, namely:-

"(2) The amount apportioned to a State under clause (1) shall not form part of the Consolidated Fund of India.

(3) Where an amount collected as tax levied under clause (1) has been used for payment of the tax levied by a State under article 246A, such amount shall not form part of the Consolidated Fund of India.

(4) Where an amount collected as tax levied by a State under article 246A has been used for payment of the tax levied under clause (1), such amount shall not form part of the Consolidated Fund of the State.

*The Bill was passed by Lok Sabha on the 6th May, 2015 and transmitted to Rajya Sabha for concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 3rd August, 2016 and returned it to Lok Sabha on 4th August, 2016.

CLAUSE 10

4. That at page 2, *for* lines 35 to 39, the following be *substituted*, namely:-

'(ii) after clause (1), the following clauses shall be substituted, namely:-

"(1A) The tax collected by the Union under clause (1) of article 246A shall also be distributed between the Union and the States in the manner provided in clause (2).

(1B) The tax levied and collected by the Union under clause (2) of article 246A and article 269A, which has been used for payment of the tax levied by the Union under clause (1) of article 246A and the amount apportioned to the Union under clause (1) of article 269A, shall also be distributed between the Union and the States in the manner provided in clause (2).".'.

CLAUSE 12

- 5. That at page 3, line 3, *for* the words, bracket and figure "the Constitution (One Hundredth Amendment) Act, 2015", the words, bracket and figure "the Constitution (One Hundred and First Amendment) Act, 2016" be *substituted*.
- That at page 3, line 22, <u>for</u> the words "Integrated Goods and Services Tax", the words, figure and alphabet "Goods and Services Tax levied on supplies in the course of inter-State trade or commerce under article 269A" be <u>substituted.</u>
- 7. That at page 4, *for* lines 15 and 16, the following be *substituted*, namely:-

``(11) The Goods and Services Tax Council shall establish a mechanism to adjudicate any dispute –

(a) between the Government of India and one or more States;

(b) between the Government of India and any State or States on one side and one or more other States on the other side; or

(c) between two or more States, arising out of the recommendations of the Council or implementation thereof.".

<u>CLAUSE 14</u>

8. That at page 4, line 34, <u>after</u> the word "and", the word "article" be <u>inserted</u>.

CLAUSE 18

9. That at page 5, lines 26 to 40, be *deleted*. Omission of clause 18.

CLAUSE 19

- 10. That at page 6, line 1, <u>for</u> the word "may", the word "shall" be <u>substituted</u>.
- 11. That at page 6, line 3, *for* the words "such period which may extend to", the words "a period of" be *substituted*.

The following members took part in the debate:-

- 1. Dr. M. Veerappa Moily
- 2. Shri Subhash Chandra Baheria
- 3. Dr. Ponnusamy Venugopal
- 4. Shri Kalyan Banerjee
- 5. Shri Thatagata Satpathy
- 6. Shri Anandrao Adsul
- 7. Dr. Ravindra Babu Pandula
- 8. Shri A.P. Jithender Reddy
- 9. Shri P. Karunakaran
- 10. Shri Mekapati Rajamohan Reddy
- 11. Shri Tariq Anwar
- 12. Shri Rajesh Pandey
- 13. Shri Dharmendra Yadav
- 14. Shri Prem Singh Chandumajra
- 15. Shri Jay Prakash Narayan Yadav
- 16. Shri Sirajuddin Ajmal
- 17. Dr. Heena Vijaykumar Gavit
- 18. Shri Dushyant Chautala

- 19. Shri Santosh Kumar
- 20. Shri N.K. Premachandran
- 21. Shri Deepender Singh Hooda
- 22. Shri Vijay Kumar Hansdak
- 23. Shri C.N. Jayadevan
- 24. Shri Raju alias Devappa Anna Shetti
- 25. Shri (Adv.) Joice George
- 26. Shri Mallikarjun Kharge

Hon'ble Prime Minister intervened.

Shri Arun Jaitley replied to the debate.

On the motion for consideration of the Amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha the House divided, Ayes 450; Noes Nil; Abstention Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of the Amendment Nos. 1 and 2 made by Rajya Sabha in the Bill, as passed by Lok Sabha the House divided, Ayes 451; Noes Nil; Abstention Nil. The amendment Nos. 1 and 2 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of the Amendment No. 3 made by Rajya Sabha in the Bill, as passed by Lok Sabha the House divided, Ayes 451; Noes 2; Abstention Nil. The amendment No. 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. On amendment No. 17 moved by Shri Bhartruhari Mahtab to amendment No. 4 made by Rajya Sabha, the House divided, Ayes 21; Noes 419; Abstention 08.

Accordingly, the Amendment was negatived.

On the motion for adoption of the Amendment Nos. 4 to 6 made by Rajya Sabha in the Bill, as passed by Lok Sabha the House divided, Ayes 435; Noes 01; Abstention Nil. The Amendment Nos. 4 to 6 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of the Amendment Nos. 7 to 11 made by Rajya Sabha in the Bill, as passed by Lok Sabha the House divided, Ayes 455; Noes Nil; Abstention Nil. The Amendment Nos. 7 to 11 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion that the Bill, as amended by the amendments agreed to, be passed was moved by Shri Arun Jaitley.

On the motion the House divided, Ayes 450; Noes Nil; Abstention Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended by the amendments agreed to, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

7.58 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 9th August, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 9, 2016/Shravana 18, 1938 (Saka)

No. 173

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the 74th anniversary of the 'Quit India' movement launched on the 9th August, 1942 under the leadership of Mahatma Gandhi and paid homage to the Father of the Nation and martyrs who sacrificed their lives in the freedom struggle.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 321 (clubbed with 328) and 322–325 were orally answered. Replies to Starred Question Nos. 326, 327 and 329–340 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.3681–3910 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of Notification No. G.S.R.471(E) (Hindi and English versions) published in Gazette of India dated 29th April, 2016 directing that no dealer of sugar shall hold any stock for a period exceeding thirty days from the date of receipt by him of such stock and shall not keep sugar in stock at any time in the places, mentioned therein, in excess of the quantities mentioned against therein under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Plastic Waste Management Rules, 2016 published in Notification No. G.S.R.320(E) in Gazette of India dated 18th March, 2016.
- (ii) The Bio-Medical Waste Management Rules, 2016 published in Notification No. G.S.R.343(E) in Gazette of India dated 28th March, 2016.
- (iii) The Construction and Demolition Waste Management Rules, 2016 published in Notification No. G.S.R.445(E) in Gazette of India dated 27th April, 2016.
- (iv) The Solid Waste Management Rules, 2016 published in Notification
 No. S.O.1357(E) in Gazette of India dated 8th April, 2016.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture and Farmers Welfare for the year 2016-2017.

(4) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2012-2013.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Disaster Management Act, 2005:-

- (i) The National Disaster Response Force, Group 'A', Gazetted, Combatised Posts Recruitment (Amendment) Rules, 2015 published in Notification No. G.S.R.54(E) in Gazette of India dated 20th March, 2015.
- (ii) The National Disaster Response Force, Group 'B', Gazetted, Non-Combatised Posts Recruitment (Amendment) Rules, 2015 published in Notification No. G.S.R.55(E) in Gazette of India dated 20th March, 2015.
- (iii) The National Disaster Response Force, Group 'B' and Group 'C', Non-Gazetted, Combatised Posts Recruitment (Amendment) Rules, 2015 published in Notification No. G.S.R.56(E) in Gazette of India dated 20th March, 2015.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

 (i) The Border Security Force Water Wing Group 'C' posts, Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R.691(E) in Gazette of India dated 14th July, 2016.

- (ii) The Border Security Force Motor Transport Workshop (Non-Gazetted) Group 'B' and Group 'C' Posts Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R.692(E) in Gazette of India dated 14th July, 2016.
- (iii) The Border Security Force Motor (Engineering/Electrical) Group 'B' posts Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R.688(E) in Gazette of India dated 14th July, 2016.
- (iv) The Border Security Force Motor Engineering Set up (Civil) Combatant (Group 'C' Posts) Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R.689(E) in Gazette of India dated 14th July, 2016.
- (v) The Border Security Force Motor, Water Wing, Group 'B' (Combatised Technical Staff) post, Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R.690(E) in Gazette of India dated 14th July, 2016.
- (vi) The Border Security Force Motor (Engineering/Electrical) Group 'C' posts Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R.693(E) in Gazette of India dated 14th July, 2016.

(9) A copy of the Passport (Entry into India) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.702(E) in Gazette of India dated 18th July, 2016 under sub-section (3) of Section 3 of the Passport (Entry into India) Act, 1920.

(10) A copy of the Foreigners (Amendment) Order, 2016 (Hindi and English versions) published in Notification No. G.S.R.703(E) in Gazette of India dated 18th July, 2016 issued under Section 3 of the Foreigners Act, 1946.

(11) A copy of the 46th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2014-2015.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti (Nav Vani School), Varanasi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti (Nav Vani School), Varanasi, for the year 2012-2013.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2014-2015.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Veterinary Council of India Minimum Standards of Veterinary Education-(Bachelor of Veterinary Science and Animal Husbandry-Degree Course) Regulations, 2016 (Hindi and English versions) published in Notification No. F. No. 12-5/2015-VCI in Gazette of India dated 12th July, 2016 under subsection (3) of Section 66 of the Indian Veterinary Council Act, 1984.

- (17) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the years 2012-2013 and 2013-2014, together with Audit Report thereon.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Warehousing Development and Regulatory Authority (Conditions of service of the Officers and other Employees) Regulations, 2016 (Hindi and English versions) published in Notification No. G.S.R.694(E) in Gazette of India dated 14h July, 2016 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.

(20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Railside Warehouse Company Limited and the Central Warehousing Corporation for the year 2016-2017.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on the 1st August, 2016 Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate four members from Rajya Sabha, to associate with the Committee on the Welfare of Other Backward Classes for the unexpired portion of the term of Committee in the vacancies caused by the retirement of Shri V. Hanumantha Rao, Shri Ashk Ali Tak, Shri Vishambhar Prasad Nishad and Shri Rajpal Singh Saini from Rajya Sabha and also communicated the names of the following Members of Rajya Sabha who had been duly elected to the said Committee:-
 - (i) Shri Vishambhar Prasad Nishad
 - (ii) Shri Husain Dalwai
 - (iii) Shri Narendra Budania
 - (iv) Shri Rajaram
- (2) That at its sitting held on the 1st August, 2016 Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate two members from Rajya Sabha, to associate with the Committee on the Welfare of Scheduled

Castes and Scheduled Tribes for the unexpired portion of the term of Committee in the vacancy caused by the appointment of Shri Ramdas Athawale as Minister and retirement of Dr. Vijaylaxmi Sadho and also communicated the names of the following Members of Rajya Sabha who had been duly elected to the said Committee:-

- (i) Shri Ramkumar Verma
- (ii) Shri Pradeep Tamta
- (3) That at its sitting held on the 1st August, 2016, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member of the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of Committee in the vacancy caused by the appointment of Shri Vijay Goel as Minister and also communicated the name of Shri Bhupender Yadav, Member of Rajya Sabha, who had been elected to the said Committee.
- (4) That at its sitting held on the 1st August, 2016, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate two members of the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of Committee in the vacancies caused by the retirement of Shri Praful Patel and Shri Ram Chandra Prasad Singh and also communicated the names of Shri Praful Patel and Shri Ram Chandra Prasad Singh, who had been duly re-elected to the said Committee.
- (5) That at its sitting held on the 8th August, 2016, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint three Members of Rajya Sabha to the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 in the vacancies caused by the retirements of Shri Jairam Ramesh, Shri Sharad Yadav and Shri Rajpal Singh Saini and

communicated the names of Shri Jairam Ramesh, Shri Sharad Yadav and Shri Veer Singh who have been duly re-elected/appointed to the said Joint Committee to fill the vacancies

(6) That at its sitting held on the 8th August, 2016, Rajya Sabha passed the Mental Healthcare Bill, 2016.

6. Bill as passed by the Rajya Sabha – Laid on the Table The Mental Healthcare Bill, 2016

7. Report of Committee on Papers laid on the Table

Shri Bheemrao Baswanthrao Patil presented the Eighth Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2015-2016).

8. Report of Standing Committee on Human Resource Development

Shri Bhairon Prasad Mishra laid on the Table the Two Hundred Eighty-first Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the subject 'Performance of National Sports Development Fund and Recruitment and Promotion of Sportspersons -(Part-III)'.

9. Statements by Ministers

(1) The Minister of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2016-17), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

- (2) The Minister of State in the Ministry of Agriculture and Farmers Welfare; and Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Agriculture on Demands for Grants (2015-16), pertaining to the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.
- (3) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 189th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in the 176th Report of the Committee on 'Functioning of Delhi Police', pertaining to the Ministry of Home Affairs.
- (4) The Minister of State in the Ministry of Social Justice and Empowerment laid the following statements (Hindi and English versions) :-
 - (i) Correcting the reply given on 11.08.2015 to Unstarred Question No.
 3616 (Hindi and English versions) by Dr. Udit Raj, M.P. regarding
 'Contractual Preference to SC' and (ii) giving reasons for delay in correcting the reply.
 - (ii) Correcting the reply given on 8.12.2015 to Unstarred Question No. 1429 (Hindi and English versions) by Dr. Udit Raj, M.P. regarding 'Amendment in GFR 142 and 144' and (ii) giving reasons for delay in correcting the reply.

10. Motion for Election to the General Council of Rehabilitation Council of India

Shri Thaawarchand Gehlot moved the following motion :-

"That in pursuance of clause (h) of Sub-section (3) of Section-3 of the Rehabilitation Council of India Act, 1992 (No. 34 of 1992) (as amended in 2000), read with Section 4 of the said Act, the Members of this House do proceed to elect, in such manner, as the Speaker may direct two members from amongst themselves to serve as members of the General Council of Rehabilitation Council of India for a term of two years from the date of their appointment or until their successor shall have been duly appointed whichever is longer, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

12.08 P.M.

11. Government Bill – Introduced

The Motor Vehicles (Amendment) Bill, 2016

*12.22 P.M.

12. Submissions by Members

 Shri Kantilal Bhuria made submission regarding some derogatory remarks made in an advertisement published in certain newspapers in Madhya Pradesh.

Shri Rajnath Singh responded.

^{*}From 12.20 P.M. to 1.19 P.M., Members raised matters of urgent public importance.

12.39 P.M.

(ii) Dr. Kirit Somaiya made submission regarding reported issue of putting bar on students to sing National Anthem on Independence day in a school at Saidabad in Allahabad, Uttar Pradesh.

Km. Shobha Karandlaje, Shri Bhairon Prasad Mishra, Shri Alok Sanjar, Shri Rodmal Nagar, Shri Chandrakant Bhaurao Khaire, Shri Rabindra Kumar Jena, Shri Ashwini Kumar Choubey, Smt. Neelam Sonkar, Smt. Jayshreeben Patel, Shri Arvind Ganpat Sawant, Shivajirao Adhalrao Patil, Shri Shrirang Appa Barne, Shri Daddan Mishra, Shri Shrikant Eknath Shinde, Shri Rahul Ramesh Shewale and Kunwar Pushpendra Singh Chandel associated.

Shri S.S. Ahluwalia responded.

12.58 P.M.

(iii) Dr. Anirudhan Sampath made submission regarding reported depiction of pictures of U.S. soldiers as the protectors of our nation in certain advertisements of State Bank of India.

Shri Bhairon Prasad Mishra, Shri Mohammad Salim, Smt. P.K. Sreemathi Teacher and Shri Ramachandran Mullappally associated.

Shri Ananth Kumar responded.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.23 P.M.)

2.23 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Rattan Lal Kataria regarding need to establish a separate High Court in Haryana.
- (2) Shri Ashwini Kumar Choubey regarding implementation of Namami Gange Project.
- (3) Shri Laxmi Narayan Yadav regarding need to establish a constituent college of Dr. Harisingh Gour University at Sagar, Madhya Pradesh.
- (4) Shri Devji M. Patel regarding need to provide rail connectivity in Sirohi district headquarters in Rajasthan.
- (5) Shri Bhairon Prasad Mishra regarding need to bring historical places in Banda parliamentary constituency in the tourism map of the country
- (6) Shri Sukhbir Singh Jaunpuria regarding need to expedite construction of railway line between Gangapur city and Dausa, Rajasthan.
- (7) Shri Subhash Chandra Baheria regarding need to levy toll tax at minimum rate on local vehicles using National Highways in Bhilwara parliamentary constituency, Rajasthan.
- (8) Shri Mansukhbhai D. Vasava regarding need to appoint qualified teachers on permanent basis in Eklavya Model Residential Schools in the country.
- (9) Shri Vishnu Dayal Ram regarding need to accord approval to the proposal of setting up of branches of various public sector banks in Palamu parliamentary constituency, Jharkhand.
- (10) Shri Feroze Varun Gandhi regarding disclosure of information on airpollution.

- (11) Shri Ashok Mahadeorao Nete regarding need to construct dams on tributaries of Wainganga in Gadchiroli - Chimur parliamentary constituency, Maharashtra.
- (12) Shri Dilip Gandhi regarding need to declare Ahmednagar in Maharashtra as a tourist place of national importance and also provide funds for its all round development.
- (13) Shri Paresh Rawal regarding providing LPG dealership agency to youth.
- (14) Shri S.P. Muddahanumegowda regarding an universal advertisement policy for both print and electronic media.
- (15) Prof. K.V. Thomas regarding need to provide houses to all eligible citizens under Pradhan Mantri Awas Yojana (Grameen) in a time-bound manner.
- (16) Shri P.R. Senthilnathan regarding need to permit work site supervisor under Mahatma Gandhi National Rural Employment Guarantee Scheme to work beyond the fixed limit of 100 days work.
- (17) Shri R.K. Bharathi Mohan regarding doubling of railway line between Thanjavur and Mayiladuthurai in Tamil Nadu.
- (18) Dr. Tapas Mandal regarding need to bring back youth presently stranded in Malaysia.
- (19) Smt. Pratima Mondal regarding need to declare Joynagar Moa, a traditional Bengali sweet as one of the heritage foods of the country.
- (20) Dr. Prabhas Kumar Singh regarding need to restore Central assistance for centrally sponsored Area Development Programmes in Odisha.
- (21) Shri Rahul Shewale regarding need to confer Bharat Ratna Award on Vinayak Damodar Sawarkar, the great freedom fighter.
- (22) Shri Maganti Murali Mohan regarding special status category to Andhra Pradesh.
- (23) Shri Vinod Kumar Boianapalli regarding implementation of Andhra Pradesh Reorganisation Act, 2014.

- (24) Shri Santosh Kumar regarding need to tackle floods caused by rivers originating from Nepal.
- (25) Shri Radheshyam Biswas regarding condition of National Highways in Barak valley in Assam.
- (26) Shri Dushyant Chautala regarding need to start DEMU train service from Hisar to Chandigarh.
- (27) Shri N.K. Premachandran regarding need to bail out Hindustan Organic Chemicals Limited (HOCL) at Ambalamugal in Kerala.

2.24 P.M.

14. Government Bills– Passed

(i) The Employee's Compensation (Amendment) Bill, 2016

Time Taken: 3 Hrs. 48 Mts.

The motion for consideration of the Bill was moved by Shri Bandaru Dattatreya.

The following members took part in the debate:-

- 1. Shri Suresh Kodikunnil
- 2. Shri Dushyant Singh
- 3. Shri Nagarajan P.
- 4. Smt. Pratima Mondal
- 5. Shri Rabindra Kumar Jena
- 6. Shri Gajanan Chandrakant Kirtikar
- 7. Shri Jayadev Galla
- 8. Shri Vinod Kumar Boianapalli
- 9. Dr. Anirudhan Sampath
- 10. Shri Gaurav Gogoi
- 11. Shri Sunil Kumar Singh
- 12. Dr. Vara Prasadarao Velagapalli
- 13. Shri Kaushalendra Kumar
- 14. Shri Dushyant Chautala
- 15. Shri Rajesh kumar Diwakar
- 16. Dr. Arun Kumar
- 17. Shri Ajay Misra (Teni)
- 18. Shri Rajesh Ranjan (Pappu Yadav)

- 19. Maulana Badruddin Ajmal
- 20. Shri E.T. Mohammed Basheer
- 21. Dr. Sunil Baliram Gaikwad
- 22. Shri N.K. Premachandran
- 23. Shri Arvind Ganpat Sawant
- 24. Shri Hari Narayan Rajbhar
- 25. Prof. (Dr.) Mamtaz Sanghamita
- 26. Shri Rameshwar Teli

Shri Bandaru Dattatreya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bandaru Dattatreya.

The motion was adopted and the Bill was passed.

6.12 P.M.

(ii) The Central Agricultural University (Amendment) Bill, 2016

Time Taken: 1 Hr. 03 Mts.

The motion for consideration of the Bill was moved by Shri S.S. Ahluwalia on behalf of Shri Radha Mohan Singh.

The following members took part in the debate:-

- 1. Shri Thokchom Meinya
- 2. Smt. Aparupa Poddar
- 3. Shri Nagendra Kumar Pradhan
- 4. Shri Vinayak Bhaurao Raut
- 5. Shri Rammohan Naidu Kinjarapu
- 6. Shri Konda Vishweshwar Reddy
- 7. Dr. Anirudhan Sampath

- 8. Shri Varaprasada Rao Velagapalli
- 9. Dr. Arun Kumar
- 10. Shri Kaushalendra Kumar
- 11. Shri Anto Antony
- 12. Shri Prem Singh Chandumajra

Shri Radha Mohan Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Radha Mohan Singh.

The motion was adopted and the Bill was passed.

7.15 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 10th August, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 10, 2016/Shravana 19, 1938 (Saka)

No. 174

11.00 A.M.

1. Starred Questions

Starred Question Nos.341–346 were orally answered. Replies to Starred Question Nos. 347–360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.3911–4140 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 44 of the Rajiv Gandhi National Institute of Youth Development Act, 2012:-

 (i) The First Addendum to the Rajiv Gandhi National Institute of Youth Development Ordinances, 2016 published in Notification No. G.S.R. 573(E) in Gazette of India dated 6th June, 2016.

- (ii) The First Statutes of the Rajiv Gandhi National Institute of Youth Development (Amendment) Statutes, 2016 published in Notification No. G.S.R. 507(E) in Gazette of India dated 10th May, 2016.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2014-2015.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. G.S.R.483(E) in Gazette of India dated 4th May, 2016 under Article 320(5) of the Constitution.

(5) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fourteenth, Fifteenth and Sixteenth Lok Sabha:-

FOURTEENTH LOK SABHA

- 1.Statement No. 33Seventh Session, 2006
- 2. Statement No. 29 Ninth Session, 2006
- 3. Statement No. 29 Thirteenth Session, 2008
- 4. Statement No. 27 Fourteenth Session, 2008

FIFTEENTH LOK SABHA

Statement No. 27 Second Session, 2009
 Statement No. 24 Third Session, 2009
 Statement No. 24 Fourth Session, 2010

| 8. | Statement No. 22 | Fifth Session, 2010 |
|-----|------------------|----------------------------|
| 9. | Statement No. 21 | Sixth Session, 2010 |
| 10. | Statement No. 19 | Seventh Session, 2011 |
| 11. | Statement No. 19 | Eighth Session, 2011 |
| 12. | Statement No. 18 | Ninth Session, 2011 |
| 13. | Statement No. 17 | Tenth Session, 2012 |
| 14. | Statement No. 15 | Eleventh Session, 2012 |
| 15. | Statement No. 14 | Twelfth Session, 2012 |
| 16. | Statement No. 13 | Thirteenth Session, 2013 |
| 17. | Statement No. 11 | Fourteenth Session, 2013 |
| 18. | Statement No. 9 | Fifteenth Session, 2013-14 |

SIXTEENTH LOK SABHA

| 19. | Statement No. 8 | Second Session, 2014 |
|-----|-----------------|-----------------------|
| 20. | Statement No. 7 | Third Session, 2014 |
| 21. | Statement No. 6 | Fourth Session, 2015 |
| 22. | Statement No. 4 | Fifth Session, 2015 |
| 23. | Statement No. 3 | Sixth Session, 2015 |
| 24. | Statement No. 1 | Seventh Session, 2016 |
| 25. | Statement No. 1 | Eighth Session, 2016 |

A copy of the Authorisation of Rail Travellers' Service Agents (Amendment) (6) Rules, 2016 (Hindi and English versions) published in Notification No. S.O.1426(E) in Gazette of India dated 13th April, 2016 under Section 199 of the Railways Act, 1989.

Statement (Hindi and English versions) showing reasons for delay in (7) laying the papers mentioned at (6) above.

A copy of the Statement (Hindi and English versions) on Quarterly Review of (8) the trends in receipts and expenditure in relation to the budget at the end of the financial year 2015-2016, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) Notification No. 30/2016-C.E. published in Gazette of India dated 10th August, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-CE dated 17th March, 2012.
- (ii) The CENVAT Credit (Ninth Amendment) Rules, 2016 published in Notification No. 41/2016-C.E. (N.T.) in Gazette of India dated 10th August, 2016 together with an explanatory memorandum.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2014-2015.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 9th August, 2016, Rajya Sabha agreed without any amendment to the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016, passed by the Lok Sabha on 1st August, 2016.

5. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Thirty-fifth Report of the Business Advisory Committee.

6. Reports of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- Twelfth Report of the Committee on Subordinate Legislation on 'Amendments to Employees Pension Scheme, 1995.
- (2) Thirteenth Report of the Committee on Subordinate Legislation.
- (3) Fourteenth Action Taken Report of the Committee the on recommendations/observations contained Second Report in (2014-2015).
- (4) Fifteenth Report of the Committee on Subordinate Legislation on 'Rules on e-waste management'.

7. Reports of Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Thirteenth Report on the Petition of Sarvashri Madhu Kotian and Jitesh Mataliya forwarded by Dr. Kirit Somaiya, M.P., Lok Sabha regarding horrible situation of Mumbai suburban trains causing deaths and injuries due to higher distance between platforms and coaches of local trains.
- (2) Fourteenth Report on the representation of Shri S.S. Kaushal regarding speedy and affordable justice in the country.

- (3) Fifteenth Report on the representation of Shri Manish Jain regarding mandatory quoting of Permanent Account Number (PAN) for transactions made for purchase of bullion or jewellery.
- (4) Sixteenth Report on the representation of M/s. M.S. Vigilant Security, Placement & Detective Services Pvt. Ltd., forwarded by Shri Ajay Tamta, M.P., Lok Sabha, regarding non- release of payment towards security services by the management of Lady Hardinge Medical College (LHMC) in respect of Smt. Sucheta Kriplani Hospital, Shaheed Bhagat Singh Marg, New Delhi.
- (5) Seventeenth Report on the representation of Shri P. N. Surendran Nair, General Secretary, Cochin Refineries Employees' Association regarding violation of Department of Public Enterprises guidelines by the Bharat Petroleum Corporation Limited.
- (6) Eighteenth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (16th Lok Sabha) in their Ninth Report on the representation received from Shri M. Sai Sampath regarding implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in the country and other important issues related therewith.
- (7) Nineteenth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (16th Lok Sabha) in their Tenth Report on the representation received from Shri Bishnu Charan Swain regarding provision of special package to the small and marginal farmers of Jagatsinghpur, Odisha for construction of cyclone and fire proof houses.

8. Report of Committee on Empowerment of Women

Smt. Bijoya Chakravarty presented the Seventh Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the recommendations contained in their Fourth Report on the subject 'Working Conditions of Women in Public Sector Banks'.

9. Reports of Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Thirty-fourth Report on the subject 'State of Rural / Agricultural Banking and Crop Insurance'.
- (2) Thirty-fifth Report on Action Taken by the Government on the Recommendations contained in the Twenty-first Report (16th Lok Sabha) on 'Efficacy of Regulation of Collective Investment Schemes (CIS), Chit Funds, etc.'
- (3) Thirty-sixth Report on Action Taken by the Government on the Recommendations contained in the Thirty-second Report on Demands For Grants (2016-17) of the Ministry of Corporate Affairs.

10. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Sunil Kumar Mondal laid on the Table the Final Action Taken Statements (Hindi and English versions) showing Action Taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution (2015-16):-

- (1) Fifth and Eighth Action Taken Reports on Demands for Grants (2014-15) and (2015-16) (16th Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Sixth and Seventh Action Taken Reports on Demands for Grants (2014-15) and (2015-16) (16th Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

11. Reports of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Twenty-first Report on 'Research and Development in Iron and Steel Sector' pertaining to the Ministry of Steel.
- (2) Twenty-second Report on 'Science & Technology/Research & Development in Mining Sector' pertaining to the Ministry of Mines.
- (3) Twenty-third Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations contained in Fourteenth Report of the Committee (16th Lok Sabha) on 'Safety, Health and Education Facilities for Inhabitants/Workers in Coal/Lignite Mining Areas' pertaining to the Ministry of Coal.

12. Reports of Standing Committee on Transport, Tourism and Culture

Shri Rahul Kaswan laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- The Two Hundred Thirty-sixth Report on the 'Infrastructure Lending in Road Sector'.
- (2) The Two Hundred Thirty-seventh Report on the Action Taken by the Government on the observations/recommendations of the Committee

contained in its Two Hundred and Thirtieth Report on Issues related to Security at Airports in India.

(3) The Two Hundred Thirty-eighth Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-first Report on the Demands for Grants (2016-17) of Ministry of Civil Aviation.

13. Statement by Minister

The Minister of State in the Ministry of Science and Technology; and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 265th Report of the Standing Committee on Science and Technology, Environment and Forests on reported forecast of a Major Earthquake in Uttarakhand, pertaining to the Ministry of Earth Sciences.

12.06 P.M.

14. Government Bills – Introduced

- (i) The Taxation Laws (Amendment) Bill, 2016
- (ii) The Factories (Amendment) Bill, 2016

Shri Bandaru Dattatreya moved the motion for leave to introduce the Factories (Amendment) Bill, 2016.

Sarvashri N.K. Premachandran and Sankar Prasad Datta opposed the introduction of the Bill and sought clarifications from the Minister. The Minister of State (Independent Charge) of the Ministry of Labour and Employment replied to the clarificatory questions asked by the Members.

The Speaker made observations[@] on the points raised by Sarvashri N.K. Premachandran and Sankar Prasad Datta.

Thereafter, the motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.15* P.M. and re-assembled at 2.23 P.M.)

[@]For details, please see debates for the day.

*From 12.16 P.M. to 1.15 P.M., Members raised matters of urgent public importance.

2.23 P.M.

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Bharat Singh regarding need to undertake repair of bridge on river Ganga in Ballia parliamentary constituency.
- (2) Dr. Ravindra Kumar Ray regarding need to undertake delimitation of Lok Sabha Constituencies and Assembly segments in Jharkhand.
- (3) Shri Janak Ram regarding need to expedite construction of bridge at Dumariaghat as well as renovation of old bridge in Gopalganj parliamentary constituency, Bihar.
- (4) Shri Shyama Charan Gupta regarding need to provide pension and other facilities to the politicians arrested and jailed under Maintenance of Internal Security Act during Emergency.
- (5) Shri Chintaman Navsha Wanaga regarding need to set up a separate department of Fisheries & Fishermen Welfare.
- (6) Shri Vinod Kumar Sonkar regarding need to provide a special package to rejuvenate the flagging brass industry in Shamsabad in Kaushambi parliamentary constituency, Uttar Pradesh.
- (7) Smt. Neelam Sonker regarding need to construct permanent buildings for post offices in rural areas of the country and also introduce new facilities in them.
- (8) Smt. Mala Rajya Laxmi Shah regarding need to provide employment/pension and other benefits to SSB volunteers in Uttarakhand.
- (9) Shri Laxman Giluwa regarding need to include 'Tanti' caste of Jharkhand in the list of Scheduled Castes.

- (10) Shri Kunwar Pushpendra Singh Chandel regarding need to set up a 'Alha Gayan Sanskritik Kendra' at Mahoba to promote Alha, a folk song of Bundelkhand region.
- (11) Shri Sushil Kumar Singh regarding need to undertake repair of roads constructed under the Pradhan Mantri Gram Sadak Yojana in Aurangabad parliamentary constituency, Bihar.
- (12) Shri Pashupati Nath Singh regarding need to provide adequate medical facilities in hospital under the administrative control of Ministry of Coal in Dhanbad parliamentary constituency, Jharkhand.
- (13) Shri Ramen Deka regarding commercialization of education & health care sectors.
- (14) Shri Mullappally Ramachandran regarding need to develop tourism in Malabar region of Kerala.
- (15) Shri B.N. Chandrappa regarding need to set up fodder banks in all the villages in the country.
- (16) Shri G. Hari regarding the need to provide facilities at Arkkonam Railway Junction in Tamil Nadu.
- (17) Shri V. Elumalai regarding need for early completion of Tindivanam-Krishnagiri Section of National Highway No. 66 in Tamil Nadu.
- (18) Prof. Saugata Roy regarding GST provisions.
- (19) Shri Idris Ali regarding development of Basirhat Parliamentary Constituency of West Bengal.
- (20) Smt. Pratyusha Rajeshwari Singh regarding need for funds from Central Government for construction of a bridge in Kandhamal Parliamentary Constituency of Odisha.
- (21) Shri Prataprao Ganpatrao Jadhav regarding need to set up adequate number of branches of public sector banks in Buldhana parliamentary constituency, Maharashtra.

- (22) Shri Jayadev Galla regarding need to permit partially re-sited outlets in Andhra Pradesh and other States to sell both petrol and diesel.
- (23) Shri M.B. Rajesh regarding need to expedite the process of takeover of Instrumentation Ltd., Palakkad.
- (24) Shri E.T. Mohammed Basheer regarding need for total prohibition in India.
- (25) Shri Ram Kumar Sharma regarding need to provide toilet facilities along National Highways in the country.
- (26) Shri Raju Shetti regarding need to address the problems of powerloom sector of Ichalkaranji in Kolhapur district of Maharashtra.

2.24 P.M.

16. Government Bills – Passed

(i) The Taxation Laws (Amendment) Bill, 2016

Time Taken: 2 Hrs. 15 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Shri Nishikant Dubey
- 2. Shri Deepender Singh Hooda
- 3. Shri Vijayakumar S.R.
- 4. Prof.(Dr.) Sugata Bose
- 5. Dr. Kulamni Samal
- 6. Shri Arvind Ganpat Sawant
- 7. Shri Jayadev Galla
- 8. Shri Parayamparambil Kuttappan Biju
- 9. Adv. (Shri) Narendra Keshav Sawaikar
- 10. Shri Kaushalendra Kumar
- 11. Shri N.K. Premachandran
- 12. Shri Asaduddin Owaisi
- 13. Dr. Vara Prasadarao Velagapalli
- 14. Shri Sudheer Gupta
- 15. Km. Sushmita Dev
- 16. Dr. Ravindra Babu Pandula
- 17. Shri Adhir Ranjan Chowdhury

Shri Arun Jaitley replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause

consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

4.39 P.M.

(ii) The Factories (Amendment) Bill, 2016

Time Taken: 2 Hrs. 49 Mts.

The motion for consideration of the Bill was moved by Shri Bandaru Dattatreya.

The following members took part in the debate:-

- 1. Shri Mallikarjun Kharge
- 2. Shri Ramesh Bidhuri
- 3. Shri T.G. Venkatesh Babu
- 4. Shri Kalyan Banerjee
- 5. Shri Rabindra Kumar Jena
- 6. Shri Shrirang Appa Barne
- 7. Shri Muthamsetti Srinivasa Rao (Avanthi)
- 8. Shri Sankar Prasad Datta
- 9. Dr. Vara Prasadarao Velagapalli
- 10. Shri Kamakhya Prasad Tasa
- 11. Shri Rajesh Ranjan (Pappu Yadav)
- 12. Dr. Dharam Vira Gandhi
- 13. Shri Kaushalendra Kumar
- 14. Shri Vinod Kumar Boianapalli
- 15. Shri Dushyant Cuatala
- 16. Shri E.T. Mohammed Basheer
- 17. Shri Harish Dwivedi
- 18. Shri N.K. Premachandran
- 19. Shri (Adv.) Joice George
- 20. Shri Vinayak Bhaurao Raut
- 21. Shri Gaurav Gogoi
- 22. Smt. Aparupa Poddar

Shri Bandaru Dattatreya replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

On amendment No. 8 moved by Shri Sankar Prasad Datta to Clause 3, the House divided and result of Division was: Ayes 17, Noes 144. The amendment was accordingly negatived.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bandaru Dattatreya.

The motion was adopted and the Bill was passed.

7.28 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 11th August, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 11, 2016/Shravana 20, 1938 (Saka)

No. 175

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Smt. Rajesh Nandini Singh, member of the Fifteenth Lok Sabha and; Shri Jagannath Mallik, member of the Thirteenth Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.03 A.M.

2. Starred Questions

Starred Question Nos.361–365 were orally answered. Replies to Starred Question Nos. 366–380 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.4141–4370 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Solar Energy Corporation of India Limited and the Ministry of New and Renewable Energy for the year 2016-2017.
 - (ii) Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2016-2017.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fourth Amendment) Regulations, 2016 published in Notification No. L-7/105(121)/2007-CERC in Gazette of India dated 5th July, 2016.
- (ii) Notification No. L-1/44/2010-CERC published in Gazette of India dated 5th July, 2016, continuing the operation of the principal regulations as amended from time to time for a further period of five years for the purpose of sharing inter-state transmission charges and losses, unless reviewed earlier or extended by the Commission.

(3) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2015-2016.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University,

Chennai, for the year 2013-2014.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2016-2017.

(7) A copy of the Inland Vessels (Prevention and Control of Pollution and Protection of Inland Water) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.687(E) in Gazette of India dated 13th July, 2016 under sub-section (3) of Section 74 of the Inland Vessels Act, 1917.

(8) A copy of Notification No. IMU/HQ/ADM/Notification/2016 (Hindi and English versions) published in Gazette of India dated 20th July, 2016, regarding ordinances governing administrative and academic matters of Indian Maritime University under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- G.S.R.641(E) published in Gazette of India dated 30th June, 2016, approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (ii) G.S.R.642(E) published in Gazette of India dated 30th June, 2016, approving the Visakhapatnam Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (iii) G.S.R.643(E) published in Gazette of India dated 30th June, 2016, approving the Paradip Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (iv) G.S.R.644(E) published in Gazette of India dated 30th June, 2016, approving the Cochin Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.

- (v) G.S.R.645(E) published in Gazette of India dated 30th June, 2016, approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (vi) G.S.R.647(E) published in Gazette of India dated 1st July, 2016, approving the Kolkata Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (vii) G.S.R.648(E) published in Gazette of India dated 1st July, 2016, approving the Mumbai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (viii) G.S.R.649(E) published in Gazette of India dated 1st July, 2016, approving the Cochin Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (ix) G.S.R.650(E) published in Gazette of India dated 1st July, 2016, approving the Mormugao Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (x) G.S.R.651(E) published in Gazette of India dated 1st July, 2016, approving the Tuticorin Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (xi) G.S.R.652(E) published in Gazette of India dated 1st July, 2016, approving the Jawaharlal Nehru Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (xii) G.S.R.653(E) published in Gazette of India dated 1st July, 2016, approving the Paradip Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (xiii) G.S.R.654(E) published in Gazette of India dated 1st July, 2016, approving the Visakhapatnam Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.

- (xiv) G.S.R.655(E) published in Gazette of India dated 1st July, 2016, approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (xv) G.S.R.661(E) published in Gazette of India dated 5th July, 2016, approving the Tuticorin Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (xvi) G.S.R.662(E) published in Gazette of India dated 5th July, 2016, approving the Jawaharlal Nehru Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (xvii) G.S.R.663(E) published in Gazette of India dated 5th July, 2016, approving the Visakhapatnam Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-

- (i) The Highway Administration (Amendment) Rules, 2016 published in Notification No. S.O.634(E) in Gazette of India dated 28th June, 2016.
- (ii) S.O.1691(E) published in Gazette of India dated 10th May, 2016, appointing the Officer, mentioned therein, of the National Highways Authority of India to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
- (iii) S.O.1692(E) published in Gazette of India dated 10th May, 2016, appointing the Officer, mentioned therein, of the National Highways Authority of India to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and

jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.

- (iv) S.O.1912(E) published in Gazette of India dated 30th May, 2016, regarding establishment of National Highway Administration, mentioned therein.
- (v) S.O.2188(E) published in Gazette of India dated 23rd June, 2016, appointing the officers of the National Highways Authority of India and the National Highways and Infrastructure Development Corporation Limited to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.

(11) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- The Central Motor Vehicles (Eleventh Amendment) Rules, 2015 published in Notification No. G.S.R.546(E) published in Gazette of India dated 8th July, 2015.
- (ii) The Central Motor Vehicles (Twelfth Amendment) Rules, 2015 published in Notification No. G.S.R.555(E) published in Gazette of India dated 14th July, 2015.
- (iii) The Central Motor Vehicles (Thirteenth Amendment) Rules, 2015 published in Notification No. G.S.R.643(E) published in Gazette of India dated 19th August, 2015.
- (iv) The Central Motor Vehicles (Fourteenth Amendment) Rules, 2015 published in Notification No. G.S.R.677(E) published in Gazette of India dated 4th September, 2015.

- (v) The Central Motor Vehicles (Amendment) Rules, 2016 published in Notification No. G.S.R.133(E) published in Gazette of India dated 1st February, 2016.
- (vi) S.O.41(E) published in Gazette of India dated 7th January, 2016, making certain amendments in the Notification No. S.O.728(E) dated 18th October, 1996.
- (vii) The Central Motor Vehicles (Second Amendment) Rules, 2016 published in Notification No. G.S.R. 188(E) in Gazette of India dated 22nd February, 2016.
- (viii) The Central Motor Vehicles (Third Amendment) Rules, 2016 published in Notification No. G.S.R. 310(E) in Gazette of India dated 16th March, 2016.
- S.O.1328(E) published in Gazette of India dated 6th April, 2016, making certain amendments in the Notification No. S.O.728(E) dated 18th October, 1996.
- (x) The Central Motor Vehicles (Fourth Amendment) Rules, 2016 published in Notification No. G.S.R.412(E) in Gazette of India dated 11th April, 2016.
- (xi) S.O.1434(E) published in Gazette of India dated 18th April, 2016, making certain amendments in the Notification No. S.O.728(E) dated 18th October, 1996.
- (xii) The Central Motor Vehicles (Fifth Amendment) Rules, 2016 published in Notification No. G.S.R.473(E) in Gazette of India dated 2nd May, 2016.
- (xiii) The Central Motor Vehicles (Sixth Amendment) Rules, 2016 published in Notification No. G.S.R.594(E) in Gazette of India dated 13th June, 2016.

- (xiv) The Central Motor Vehicles (Seventh Amendment) Rules, 2016 published in Notification No. G.S.R.629(E) in Gazette of India dated 24th June, 2016.
- (xv) The Central Motor Vehicles (Eight Amendment) Rules, 2016 published in Notification No. G.S.R.682(E) in Gazette of India dated 12th July, 2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (v) of (11) above.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- S.O.1640(E) published in Gazette of India dated the 4th May, 2016 making certain amendments in the Notification No. S.O.2921(E) dated 17th December, 2012.
- (ii) S.O.1682(E) published in Gazette of India dated the 9th May, 2016 regarding levy/collection of user fee in respect of Visakhapatnam to Ankapalli Section on National Highway No. 55 in the State of Andhra Pradesh.
- (iii) S.O.1980(E) published in Gazette of India dated the 3rd June, 2016 making certain amendments in the Notification No. S.O.465(E) dated 26th February, 2013.
- (iv) S.O.2180(E) published in Gazette of India dated the 22nd June, 2016 authorising M/s Oriental Pathways (Indore) Private Limited) to collect and retain the fee for the development, operation and maintenance of the existing two lane road into four lane road (Indore-Khalghat Section) on National Highway No. 3 in the State of Madhya Pradesh.
- (v) S.O.2181(E) published in Gazette of India dated the 22nd June, 2016 authorising M/s Kashipur-Sitarganj Highways Private Limited to collect and retain the fee for the development, operation and maintenance of

the existing two lane road into four lane road (Kashipur Sitarganj Section) on National Highway No. 74.

- (vi) S.O.1178(E) published in Gazette of India dated the 22nd March, 2016 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (vii) S.O.2099(E) published in Gazette of India dated the 14th June, 2016 declaring highways, mentioned therein, as new National Highways.
- (viii) S.O.1304(E) published in Gazette of India dated the 4th April, 2016 declaring highways, mentioned therein, as new National Highways.
- (ix) S.O.1305(E) published in Gazette of India dated the 4th April, 2016 containing corrigendum to the Notification No. S.O.420(E) dated 9th February, 2016.
- (x) S.O.1306(E) published in Gazette of India dated 4th April, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xi) S.O.2368(E) published in Gazette of India dated 12th July, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xii) S.O.2298(E) published in Gazette of India dated the 4th July, 2016 containing corrigendum to the Notification No. S.O.1840(E) dated 19th May, 2016.
- (xiii) S.O.1930(E) published in Gazette of India dated 1st June, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xiv) S.O.1931(E) published in Gazette of India dated 1st June, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (xv) S.O.2379(E) published in Gazette of India dated 12th July, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xvi) S.O.1176(E) published in Gazette of India dated 22nd March, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xvii) S.O.1177(E) published in Gazette of India dated 22nd March, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xviii) S.O.1303(E) published in Gazette of India dated 4th April, 2016, making certain amendments in the Notification No. S.O. 418(E) dated 9th February, 2016.

(14) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the National Highways Act, 1988:-

- S.O.1621(E) published in Gazette of India dated the 3rd May, 2016 making certain amendments in the Notification No. S.O.465(E) dated 26th April, 2002.
- S.O.1622(E) published in Gazette of India dated 3rd May, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (iii) S.O.2378(E) published in Gazette of India dated 12th July, 2016, entrusting Highway No. 50 (Hospet-Chitradurga Section) in the State of Karnataka to National Highways Authority of India.
- (iv) S.O.1175(E) published in Gazette of India dated 22nd March, 2016, entrusting Highway No. 24 (Delhi-Ghaziabad Section) in the UT of Delhi and in the State of Uttar Pradesh to National Highways Authority of India.

(15) A copy of the Notification No. S.O.3157(E) published in Gazette of India dated 24th November, 2015, regarding exemption of construction equipment

vehicles from the provisions of sub-rule (3) of rule 47 and sub-rule (2) of rule 49 and rule 126-C of the Central Motor Vehicles Rules, 1989 upto 31st March, 2016 issued under sub-section (3) of Section 110 of the Motor Vehicles Act, 1988.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2016 published in Notification No. G.S.R. 585(E) in Gazette of India dated 8th June, 2016 under sub-section (3) of Section 9 of the National Highways Act, 1956.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the years 2013-2014 and 2014-2015.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the years 2013-2014 and 2014-2015.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Airports Authority of India and the Ministry of Civil Aviation for the year 2016-2017.

(21) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

- (i) The Aircraft (First Amendment) Rules, 2016 published in Notification No.
 G.S.R.399(E) in Gazette of India dated 5th April, 2016, together with an explanatory note.
- (ii) The Aircraft (Second Amendment) Rules, 2016 published in Notification No. G.S.R. 494(E) in Gazette of India dated 10th May, 2016, together with an explanatory note.

(22) A copy of Notification No. S.O.2224(E) (Hindi and English versions) published in Gazette of India dated 28th June, 2016, making certain amendments in Notification No. S.O. 126(E) dated 14th January, 2016 under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

(23) A copy of Notification No. S.O.2225(E) (Hindi and English versions) published in Gazette of India dated 28th June, 2016, constituting the Standing Advisory Committee, mentioned therein under sub-section (1) of Section 4 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

*5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (i) That at its sitting held on the 11th August, 2016, Rajya Sabha agreed without any amendment to the Central Agricultural University (Amendment) Bill, 2016, passed by the Lok Sabha on the 9th August, 2016.
- (ii) That at its sitting held on the 11th August, 2016, Rajya Sabha passed the Maternity Benefit (Amendment) Bill, 2016.
- *6. Bill as passed by the Rajya Sabha Laid on the Table The Maternity Benefit (Amendment) Bill, 2016

7. Reports of Committee on Estimates

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of Committee on Estimates (2016-17):-

- (1) Sixteenth Report on the Action Taken by the Government on the Recommendations contained in the 2nd Report on 'Evaluation of Rural Drinking Water Programme' pertaining to the Ministry of Drinking Water and Sanitation.
- (2) Seventeenth Report on the Action Taken by the Government on the Recommendations contained in the 8th Report on 'Review of Sanitation Programme in Rural Areas' pertaining to the Ministry of Drinking Water and Sanitation.
- (3) Eighteenth Report on 'Panchayati Raj' pertaining to the Ministry of Panchayati Raj.
- (4) Nineteenth Report on the Action Taken by the Government on the Recommendations contained in the 1st Report on 'Occurrence of High Arsenic Content in Groundwater' pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

8. Minutes of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakaran laid on the Table the minutes (Hindi and English versions) of the Fourth and Fifth sittings of the Committee on Absence of Members from the Sittings of the House held on 24 February, 2016 and 2 August, 2016 respectively.

9. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Thirty-sixth Report regarding review of pending Assurances pertaining to the Ministry of Earth Sciences.
- (2) Thirty-seventh Report regarding review of pending Assurances pertaining to the Ministry of Food Processing Industries.
- (3) Thirty-eighth Report regarding review of pending Assurances pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (4) Thirty-ninth Report regarding requests for dropping of Assurances (Acceded to).
- (5) Fortieth Report regarding requests for dropping of Assurances (Not acceded to).

10. Reports of Railway Convention Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Railway Convention Committee:-

- (1) Fourth Report (Sixteenth Lok Sabha) on 'Role of IRFC and use of SPV methodology in financing development needs of Indian Railways'.
- (2) Fifth Report (Sixteenth Lok Sabha) on 'Share of Railway traffic *vis-à-vis* road and air transport- An evaluation'.

11. Report of Joint Committee on Offices of Profit

Dr. Satya Pal Singh presented the Ninth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

12. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the following Reports:-

- (1) Seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Excise and Customs' pertaining to the Ministry of Finance (Department of Revenue).
- (2) Eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on 'Reservation for and representation of Scheduled Castes and Scheduled Tribes in Bhakra Beas Management Board' pertaining to the Ministry of Power.

13. Reports of Standing Committee on Agriculture

Shri Virendra Singh presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of the Standing Committee on Agriculture:-

- (1) Twenty-seventh Report on the Action Taken by the Government on the Observations/Recommendations contained in the Sixteenth Report on the Subject 'Mega Food Parks' of the Ministry of Food Processing Industries.
- (2) Twenty-eighth Report on the Subject 'Augmenting Rural Storage Infrastructure through Scheme of Rural Godowns' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (3) Twenty-ninth Report on the Subject 'Impact of Chemical Fertilisers and Pesticides on Agriculture and Allied Sectors in the Country' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

(4) Thirtieth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Twenty Sixth Report on 'Demands for Grants (2016-17)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

14. Statement of Standing Committee on Agriculture

Shri Virendra Singh laid the Statement (Hindi and English versions) showing further Action Taken by the Government on the 17th Report of the Standing Committee on Agriculture (2014-15) on action taken by the Government on the observations/recommendations contained in their 4th Report (Sixteenth Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of Food Processing Industries.

15. Reports of Standing Committee on Information Technology

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2015-16):-

- (1) Twenty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Ninth Report (Sixteenth Lok Sabha) on 'Revival of Indian Telephone Industries (ITI) Limited' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (2) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Tenth Report (Sixteenth Lok Sabha) on 'IT Induction and Modernization in the Department of Posts' relating to the Ministry of Communications and Information Technology (Department of Posts).

(3) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eleventh Report (Sixteenth Lok Sabha) on 'Business Development and Marketing Strategy in the Department of Posts' relating to the Ministry of Communications and Information Technology (Department of Posts).

16. Report of Standing Committee on Labour

Dr. Virendra Kumar presented the Nineteenth Report (Hindi and English versions) of the Standing Committee on Labour on 'Deployment of Contract/ Casual/ Sanitation Workers for perennial nature of jobs in MTNL'.

17. Report of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the Fourteenth Report (Hindi and English versions) on the subject 'Production of Coal Bed Methane (CBM)' of the Standing Committee on Petroleum and Natural Gas.

18. Statement of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi laid on the Table the Statement (Hindi and English Version) showing action taken by the Government on the recommendations contained in Chapters I and V of the 11th Report (16th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on action taken by the Government on the recommendations contained in the 7th Report (16th Lok Sabha) of the Committee on the subject 'Ethanol Blended Petrol and Bio-Diesel Policy' of the Ministry of Petroleum and Natural Gas.

19. Action Taken Reports of Standing Committee on Chemicals and Fertilizers

Shri Kotha Prabhakar Reddy presented the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twenty-fifth Report on Action Taken by the Government on the recommendations contained in the Seventeenth Report (16th Lok Sabha) on the subject 'Petroleum, Chemicals and Petrochemicals Investment Regions (PCPIRS)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Twenty-sixth Report on Action Taken by the Government on the recommendations contained in the Twenty-first Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

20. Statements of Standing Committee on Coal and Steel

Shri Rakesh Singh laid the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 12th Report (16th Lok Sabha) of the Standing Committee on Coal and Steel on action taken by the Government on the Recommendations contained in 2nd Report (16th Lok Sabha) on 'Demands for Grants (2014-15)' relating to the Ministry of Mines.
- (2) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 16th Report (16th Lok Sabha) of the Standing Committee on Coal and Steel on Action Taken by the Government on the Recommendations contained in 8th Report (16th

Lok Sabha) on 'Demands for Grants (2015-16)' relating to the Ministry of Mines.

- (3) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 11th Report (16th Lok Sabha) of the Standing Committee on Coal and Steel on Action Taken by the Government on the Recommendations contained in 1st Report (16th Lok Sabha) on 'Demands for Grants (2014-15)' relating to the Ministry of Coal.
- (4) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 10th Report (16th Lok Sabha) of the Standing Committee on Coal and Steel on Action Taken by the Government on the Recommendations contained in 49th Report (15th Lok Sabha) on 'Coal Pricing and Issues relating to Coal Royalty' relating to the Ministry of Coal.
- (5) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 42nd Report (15th Lok Sabha) of the Standing Committee on Coal and Steel on Action Taken by the Government on the Recommendations contained in 31st Report (15th Lok Sabha) on 'Review of Allotment, Development and Performance of Coal/Lignite Blocks' relating to the Ministry of Coal.
- (6) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 13th Report (16th Lok Sabha) of the Standing Committee on Coal and Steel on Action Taken by the Government on the Recommendations contained in 3rd Report (16th Lok Sabha) on 'Demands For Grants (2014-15)' relating to the Ministry of Steel.
- (7) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 17th Report (16th Lok Sabha) of the Standing Committee on Coal and Steel on Action Taken

by the Government on the Recommendations contained in 9th Report (16th Lok Sabha) on 'Demands For Grants (2015-16)' relating to the Ministry of Steel.

(8) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 53rd Report (15th Lok Sabha) of the Standing Committee on Coal and Steel on Action Taken by the Government on the Recommendations contained in 38th Report (15th Lok Sabha) on 'Review of Export of Iron Ore Policy' relating to the Ministry of Steel.

21. Report of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the Thirty-first Report (Hindi and English versions) on the subject 'Review of the functioning of the National Backward Classes Finance and Development Corporation (NBCFDC)' of the Standing Committee on Social Justice and Empowerment (2015-16).

22. Statements of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

(1) Statement showing final Action Taken by the Government on the observations/recommendations contained in Twenty-first Action Taken Report of the Standing Committee on Social Justice and Empowerment – 2015-16 (Sixteenth Lok Sabha) on the observations/ recommendations contained in Twelfth Report on Demands for Grants (2015-16) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

- (2) Statement showing final Action Taken by the Government on the observations/recommendations contained in Twenty-second Action Taken Report of the Standing Committee on Social Justice and Empowerment – 2015-16 (Sixteenth Lok Sabha) on the observations/ recommendations contained in Thirteenth Report on Demands for Grants (2015-16) of the Ministry of Tribal Affairs.
- (3) Statement showing final Action Taken by the Government on the observations/recommendations contained in Twenty-third Action Taken Report of the Standing Committee on Social Justice and Empowerment – 2015-16 (Sixteenth Lok Sabha) on the observations/ recommendations contained in Fourteenth Report on Demands for Grants (2015-16) of the Ministry of Minority Affairs.
- (4) Statement showing final Action Taken by the Government on the observations/recommendations contained in Twenty-fourth Action Taken Report of the Standing Committee on Social Justice and Empowerment – 2015-16 (Sixteenth Lok Sabha) on the observations/ recommendations contained in Eleventh Report on Demands for Grants (2015-16) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

23. Statements by Ministers

(1) The Minister of Social Justice and Empowerment laid the following statements (Hindi and English versions) regarding the:-

(i) Status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Social Justice and Empowerment on Action Taken by the Government on observations/recommendations contained in the 2nd Report of the Committee on Demands for Grants (2014-15), pertaining to the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment. (ii) Status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Social Justice and Empowerment on Action Taken by the Government on observations/recommendations contained in the 12th Report of the Committee on Demands for Grants (2015-16), pertaining to the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment.

(2) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid the following statements (Hindi and English versions) regarding the:-

- Status of implementation of the recommendations contained in the 117th Report of the Standing Committee on Commerce on Demands for Grants (2015-16) (Demand No.12), pertaining to the Department of Commerce, Ministry of Commerce and Industry.
- (ii) Status of implementation of the recommendations contained in the 120th Report of the Standing Committee on Commerce on Action Taken by the Government on observations/recommendations contained in 117th Report of the Committee on Demands for Grants (2015-16) (Demand No.12), pertaining to the Department of Commerce, Ministry of Commerce and Industry.

(3) The Minister of State in the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 225th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16), pertaining to the Ministry of Civil Aviation.

12.15 P.M.

24. Calling Attention

Shri Yogi Aditya Nath called the attention of the Minister of Health and Family Welfare regarding situation arising due to spread of Encephalitis in the country, especially Eastern Uttar Pradesh and steps taken by the Government in this regard.

The Minister of Health and Family Welfare laid a statement (Hindi and English versions) in regard thereto.

The Minister of Health and Family Welfare also replied to the clarificatory questions asked by the members.

*12.50 P.M.

25. Motion

Shri S.S. Ahluwalia moved the following motion:-

"That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on the 10^{th} August, 2016."

The motion was adopted.

(Lok Sabha adjourned at 1.34 P.M. and re-assembled at 2.37 P.M.)

2.37 P.M.

26. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Bodh Singh Bhagat regarding need to provide compensation to people distressed due to loss of life and property caused by flood particularly in Balaghat parliamentary constituency, Madhya Pradesh.
- (2) Dr. Satyapal Singh regarding need to set up a world class sports centre in Baghpat parliamentary constituency, Uttar Pradesh.
- (3) Shri Pralhad Venkatesh Joshi regarding trained Act Apprentices of South Western Railway.
- (4) Shri Mukesh Rajput regarding need to declare State Highway No. 29 in Uttar Pradesh as a National Highway and convert it into a four lane Highway.
- (5) Dr. Bhola Singh regarding need to provide employment to families whose land was acquired for construction of rail-cum-road bridge connecting Munger with Sahebpur Kamal in Bihar.
- (6) Shri Prahlad Singh Patel regarding storage of food grains under open sky and distressed financial condition of private warehouse owners.
- (7) Shri Daddan Mishra regarding need to rename the 'Balrampur Railway Station' in Uttar Pradesh as 'Atal Adarsh Station, Balrampur'.
- (8) Shri Ajay Nishad regarding need to set up a Passport Office at Muzaffarpur in Bihar.
- (9) Shri Kunwar Bharatendra Singh regarding need to take remedial measures to regulate the course of Ganga and Sonali rivers causing flood in villages under Bijnor parliamentary constituency, Uttar Pradesh.

- (10) Dr. Ramesh Pokhriyal 'Nishank' regarding need to set up a Regional Cancer Centre at AIIMS, Rishikesh in Uttarakhand.
- (11) Shri Ram Tahal Choudhary regarding need to ensure payment of arrears of salaries of retired employees of Heavy Engineering Corporation Limited, Ranchi, Jharkhand.
- (12) Dr. Udit Raj regarding need to provide reservation to people belonging to SC/ST category who converted to Buddhism.
- (13) Dr. Shashi Tharoor regardign urgent budgetary and administrative support for Trivandrum Central Station.
- (14) Shri Gaurav Gogoi regarding tackling floods in Assam.
- (15) Shri M. Chandrakasi regarding need to set up a Cashew Export Zone at Ariyalur and a Mangrove Research Centre at Pichavaram in Tamil nadu.
- (16) Shri T.G. Venkatesh Babu regarding need to expedite construction of 4th railway line between Thiruvotriyur and Wimco Nagar in Tamil Nadu.
- (17) Smt. Mamata Thakur regarding problems faced by refugees from erstwhile East Pakistan/Bangladesh.
- (18) Shri Balabhadra Majhi regarding fixing the eligibility criteria for claiming land rights under the Forest Rights Act, 2006.
- (19) Shri Arvind Ganpat Sawant regarding need to provide a suitable government job to Arjun Awardee and Olympian boxer Manoj Kumar.
- (20) Shri M. Srinivasa Rao regarding need to provide financial assistance to co-operative Sugar Factories in Andhra Pradesh.
- (21) Adv. Joice George regarding need for effective and timely implementation of welfare programmes meant for SC/ST

2.38 P.M.

[%]27. Discussion under Rule 193

Time Taken: 5 Hrs. 25 Mts.

The Deputy Speaker informed the House that Shri P. Karunakaran, who was to initiate the discussion under rule 193 on the atrocities against the Dalits in the country, had requested the Speaker that Shri P.K. Biju might be permitted to initiate the discussion on his behalf and the Speaker had acceded to his request.

Accordingly, Shri P.K. Biju initiated the discussion.

The following members took part in the debate:-

- 1. Dr. K.H. Muniyappa
- 2. Dr. Udit Raj
- 3. Dr. K. Gopal
- 4. Prof. Saugata Roy
- 5. Shri Bhartruhari Mahtab
- 6. Shri Sadashiv Kisan Lokhande
- 7@ Shri Arjun Ram Meghwal
- 8* Dr. Yashwant Singh
- 9* Sushree Sadhvi Savitri Bai Phoole
- 10* Shri Kamlesh Paswan
- 11* Smt. Jayshreeben Patel
- 12. Dr. Ravindra Babu Pandula
- 13* Shri R. Dhruvanarayana
- 14* Shri Doddaalahalli Kempegowda Suresh
- 15* Shri P.R. Sundaram
- 16* Shri Yerram Venkata Subba Reddy

[%]Shri S.S. Ahluwalia, MoS, Parliamentary Affairs requested the Deputy Speaker that item No. 35 of today's List of Business might be taken up first. The HDS took the sense of the House and the House agreed. @Minister.

*Written speeches were laid on the Table.

- 17. Dr. (Prof.) Azmeera Seetaram Naik
- 18* Smt. Poonamben Hematbhai Maadam
- 19* Dr. Kulamani Samal
- 20* Dr. Sunil Baliram Gaikwad
- 21@ Shri M. Venkaiah Naidu
- 22* Shri Naranbhai Bhikhabhai Kachhadiya
- 23* Dr. (Smt.) Ratna De (Nag)
- 24* Shri Jugal Kishore Sharma
- 25* Shri S.P. Muddahanumegowda
- 26* Smt. V. Sathyabama
- 27. Dr. Vara Prasadarao Velagapalli
- 28* Prof. Richard Hay
- 29* Prof. (Dr.) Mamtaz Sanghamita
- 30* Dr. Virendra Kumar
- 31* Shri Gopal Chinayya Shetty
- 32. Smt. Supriya Sadanand Sule
- 33@ Shri Ramdas Athawale
- 34* Shri Rattan Lal Kataria
- 35* Dr. Jayakumar Jayavardhan
- 36. Shri Dharmendra Yadav
- 37. Dr. Dharam Vira Gandhi
- 38. Shri Rajesh Ranjan (Pappu Bhaiya)
- 39. Shri Sirajuddin Ajmal
- 40@ Shri Ram Vilas Paswan
- 41* Shri Bhairon Prasad Mishra
- 42. Shri Kaushalendra Kumar
- 43. Shri N.K. Premachandran
- 44* Shri Charanjeet Singh Rori
- 45* Shri B.N. Chandrappa
- 46* Shri Virender Kashyap
- 47. Shri Asaduddin Owaisi

- 48. Shri Jyotiraditya Madhavrao Scindia
- 49* Shri Shrirang Appa Barne
- 50* Shri Suresh Kodikunnil
- 51* Kunwar Pushpendra Singh Chandel

Shri Rajnath Singh replied to the debate.

The discussion was concluded.

#28. Observation of Chair

The Deputy Speaker made the following observation :-

"Hon'ble Members would recall that today morning Shri Bhartruhari Mahtab and some other Members suggested that the Citizenship (Amendment) Bill, 2016, which is included in today's List of Business for consideration and passing, may be referred to a Joint Committee of the Houses for thorough examination. Hon'ble Minister of Home Affairs has agreed to the suggestion and desired to move a Motion for referring the Bill to a Joint Committee today itself, which was permitted by the Hon'ble Speaker.

Now, Hon'ble Minister to move the Motion".

#29. Motion regarding appointment of a Joint Committee of both Houses (JPC) – Adopted

Shri Rajnath Singh moved the following motion :-

"That the Bill further to amend the Citizenship Act, 1955 be referred to a Joint Committee of the Houses consisting of the following 20 Members from this House :-

- (1) Dr. Satya Pal Singh (Baghpat)
- (2) Shri Ramen Deka
- (3) Shri Pralhad Venkatesh Joshi
- (4) Shri Kamakhya Prasad Tasa
- (5) Shri Gopal Chinayya Shetty
- (6) Dr. Virendra Kumar
- (7) Shri Ashwini Kumar Choubey
- (8) Dr. Kirit P. Solanki
- (9) Shri Sunil Kumar Singh
- (10) Smt. Meenakashi Lekhi
- (11) Shri Rajendra Agrawal
- (12) Shri Adhir Ranjan Chowdhury

- (13) Km. Sushmita Dev
- (14) Dr. P. Venugopal
- (15) Prof. Saugata Roy
- (16) Shri Bhartruhari Mahtab
- (17) Shri K. Ram Mohan Naidu
- (18) Shri Anandrao Adsul
- (19) Shri B. Vinod Kumar
- (20) Shri Mohammad Salim

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the Winter Session, 2016;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make ; and

that this House recommends to Rajya Sabha that Raja Sabha do join the said Joint Committee and communicate to this House the names of the members to be appointed by Rajya Sabha to the Joint Committee".

The motion was adopted.

8.08 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 12th August, 2016.)

ANOOP MISHRA Secretary General

From 4.13 P.M. to 4.17 P.M.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 12, 2016/Shravana 21, 1938 (Saka)

No. 176

11.00 A.M.

1. Starred Questions

Starred Question Nos.381–387 were orally answered. Replies to Starred Question Nos. 388–400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.4371–4600 were laid on the Table.

12.01 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Medium-term Expenditure Framework Statement for 2016-2017 (Hindi and English versions) under section 3 of the Fiscal Responsibility and Budget Management Act, 2003.

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Account of the Indian Red Cross Society, New Delhi, for the year 2014-2015 within the stipulated period of nine months after the close of the accounting year.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2014-2015.

- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2015-2016.

(6) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended 31st March, 2015.

(7) A copy of the Pension Fund Regulatory and Development Authority (Retirement Adviser) Regulations, 2016 (Hindi and English versions) published in Notification No. PFRDA/12/RGL/139/1 in Gazette of India dated 17th June, 2016 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

(8) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2014-2015, alongwith Audited Accounts under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2015-2016, alongwith Audited Accounts.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and Rural Development, Mumbai, for the year 2015-2016.

(12) A copy of the Annual Report (Hindi and English versions) of the IDBI Bank, Mumbai, for the year 2015-2016, alongwith Audited Accounts.

(13) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of India, State Bank of Patiala, State Bank of Mysore, State Bank of Travancore and State Bank of Bikaner & Jaipur, for the year 2015-2016, alongwith Audited Accounts under subsection (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959 as amended by Banking Laws (Amendment) Act, 1985.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2015-2016.

(15) A copy of the 46th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2015-2016.

(16) A copy of the Notification No. S.O.1641(E) (Hindi and English versions) published in Gazette of India dated 4th May, 2016 establishing the debts Recovery Tribunal at Ernakulam in the State of Kerala issued under subsection (1) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

(17) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-

- The Income-tax (2nd Amendment) Rules, 2016 published in Notification No. S.O.502(E) in Gazette of India dated 17th February, 2016, together with an explanatory memorandum.
- (ii) The Income-tax (5th Amendment) Rules, 2016 published in Notification No. S.O.1101(E) in Gazette of India dated 15th March, 2016, together with an explanatory memorandum.
- (iii) The Income-tax (8th Amendment) Rules, 2016 published in Notification No. S.O.1206(E) in Gazette of India dated 23rd March, 2016, together with an explanatory memorandum.
- (iv) S.O.1948(E) published in Gazette of India dated 2nd June, 2016, together with an explanatory memorandum making certain amendments in the Notification No. S.O.709(E) dated 20th August, 1998.
- (v) The Income-tax (16th Amendment) Rules, 2016 published in Notification No. S.O.2179(E) in Gazette of India dated 22nd June, 2016, together with an explanatory memorandum.
- (vi) The Income-tax (19th Amendment) Rules, 2016 published in Notification No. S.O.2226(E) in Gazette of India dated 28th June, 2016, together with an explanatory memorandum.

(18) A copy of the Notification No. G.S.R.727(E) (Hindi and English versions) published in Gazette of India dated 26th July, 2016 together with an explanatory memorandum seeking to extend the levy definitive anti-dumping duty on imports of certain Rubber Chemicals, mentioned therein, for a period of one year i.e. upto and inclusive of 27th July, 2017 pending outcome of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

(19) A copy of the Notification No. G.S.R.524(E) (Hindi and English versions) published in Gazette of India dated 17th May, 2016 together with an explanatory memorandum seeking to exempt the service tax payable under Section 66B of the Finance Act, 1994 on the services provided by specified

organizations in respect of religious pilgrimage facilitated by the Ministry of External Affairs of the Government of India under a bilateral arrangement for the period from 01.07.2012 to 19.08.2014 during which there was a practice of not paying service tax on the said service under sub-section (2) of section 38 of the Central Excise Act, 1944.

(20) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- Report on the working and activities of the Allahabad Bank for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of Maharashtra for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Central Bank of India for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Dena Bank for the year2015-2016, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Indian Overseas Bank for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Punjab National Bank for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Union Bank of India for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the UCO Bank for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Bank of Baroda for the year2015-2016, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Canara Bank for the year
 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Corporation Bank of India for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.

- (xii) Report on the working and activities of the Indian Bank for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Oriental Bank of Commerce for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the Syndicate Bank for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the United Bank of India for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the Vijaya Bank for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (xvii)Report on the working and activities of the Andhra Bank for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (xviii) Report on the working and activities of the Bank of India for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.
- (xix) Report on the working and activities of the Punjab and Sind Bank for the year 2015-2016, alongwith Accounts and Auditor's Report thereon.

(21) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Contaminants, Toxins and Residues) (Amendment) Regulations, 2015 published in Notification No. F. No. 1-99/1/SP(contaminants)/FSSAI/2009 in Gazette of India dated 12th November, 2015 together with a Corrigendum thereto published in Notification No. F. No. 1-99/SP(contaminants/FSSAI/2009 dated 12th February, 2016.
- (ii) The Food Safety and Standards Authority of India (Procedure for Transaction of Business of the Central Advisory Committee) First Amendment Regulations, 2016 published in Notification No. F. No. F.1-61/FSSAI/Tr.Business CAC/Reg/2015 in Gazette of India dated 29th April, 2015.

- (iii) The Food Safety and Standards (Contaminants, Toxins and Residues) Third Amendment Regulations, 2016 published in Notification No. F. No. P. 15025/264/13-PA/FSSAI in Gazette of India dated 4th May, 2016.
- (iv) The Food Safety and Standards (Packaging and Labelling) Second Amendment Regulations, 2016 published in Notification No. F. No. 1-(94)2015/Notifications P&L/Enf/FSSAI in Gazette of India dated 25th May, 2016.
- (v) The Food Safety and Standards (Food Products Standards and Food Additives) Third Amendment Regulations, 2016 published in Notification No. F. No. P. 15-03/Enf/FSSAI/2014 in Gazette of India dated 14th June, 2016.
- (vi) The Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2016 published in Notification No. 3-16/Specified Foods/Notification (Food Additive)/FSSAI-2014 in Gazette of India dated 4th May, 2016.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-

- Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2012-2013.
- (ii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2012-2013.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Border Security Force, Engineering (Civil) Combatant (Group 'B' posts) Recruitment Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.761(E) in Gazette of India dated 3rd August, 2016 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Agricultural University, Imphal, for the year 2013-2014.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2013-2014.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2014-2015, together with Audit Report thereon.

(28) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Issue and Listing of Debt Securities by Municipalities) Regulations, 2015 published in Notification No. SEBI/LAD/NRO/GN/2015-16/006 in Gazette of India dated 15th July, 2015.
- (ii) The SEBI (Issue of Capital and Disclosure Requirements (Third Amendment) Regulations, 2015 published in Notification No. SEBI/LAD/NRO/GN/2015-16/007 in Gazette of India dated 11th August, 2015.
- (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fourth Amendment) Regulations, 2015 published in Notification No. SEBI/LAD/NRO/GN/2015-16/008 in Gazette of India dated 14th August, 2015.
- (iv) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Third Amendment) Regulations, 2015 published in Notification No. SEBI/LAD/NRO/GN/2015-16/009 in Gazette of India dated 14th August, 2015.

- (v) The Securities and Exchange Board of India (Delisting of Equity Shares) (Second Amendment) Regulations, 2015 published in Notification No. SEBI/LAD/NRO/GN/2015-16/010 in Gazette of India dated 14th August, 2015.
- (vi) The Securities and Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2015 published in Notification No. SEBI/LAD/NRO/GN/2015-16/011 in Gazette of India dated 14th August, 2015.
- (vii) The SEBI (Issue of Capital and Disclosure Requirements)(Fifth Amendment) Regulations, 2015 published in Notification No. SEBI/LAD/NRO/G.N./2015-16/012 in Gazette of India dated 14th August, 2015.
- (viii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 published in Notification No. SEBI/LAD/NRO/GN/2015-16/013 in Gazette of India dated 2nd September, 2015.
- (ix) Notification No. SEBI/LAD/NRO/GN/2015-16/014 published in Gazette of India dated 4th September, 2015 renaming "MCX Stock Exchange Limited" as "Metropolitan Stock Exchange of India Limited.
- (x) The Securities and Exchange Board of India (Regulatory Fee on Stock Exchanges) (Amendment) Regulations, 2015 published in Notification No. SEBI/LAD/NRO/GN/2015-16/015 in Gazette of India dated 8th September, 2015.
- (xi) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2015 published in Notification No. SEBI/LAD/NRO/GN/2015-16/016 in Gazette of India dated 8th September, 2015.
- (xii) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment) Regulations, 2015 published in Notification No. SEBI/AD-NRO/GN-2015-16/017 Sin Gazette of India dated 8th September, 2015.

- (xiii) The SEBI (Issue and Capital and Disclosure Requirements) (Sixth Amendment) Regulations, 2015 published in Notification No. SEBI/LAD-NRO/GN/2015-16/018 Gazette of India dated 10th September, 2015.
- (xiv) Notification No. SEBI/LAD-NRO/GN/2015-16/019 published in Gazette of India dated 14th September, 2015 regarding renewal of recognition of Metropolitan Stock Exchange of India Limited.
- (xv) The Securities and Exchange Board of India (Procedure for Search and Seizure) Repeal Regulations, 2015 published in Notification No. SEBI/LAD-NRO/GN/2015-16/020 Gazette of India dated 17th September, 2015.
- (xvi) The SEBI (Share Based Employee Benefits) (Amendment)
 Regulations, 2015 published in Notification No. SEBI/LAD NRO/GN/2015-16/021 Gazette of India dated 18th September, 2015.
- (xvii) Notification No. SEBI/LAD-NRO/GN/2015-16/022 published in Gazette of India dated 1st October, 2015 regarding renewal of recognition of National Securities Clearing Corporation Limited.
- (xviii) Notification No. SEBI/LAD-NRO/GN/2015-16/023 published in Gazette of India dated 1st October, 2015 regarding renewal of recognition of Indian Clearing Corporation Limited.
- (xix) Notification No. SEBI/LAD-NRO/GN/2015-16/024 published in Gazette of India dated 1st October, 2015 regarding renewal of recognition of MCX-SX Clearing Corporation Limited.
- (xx) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Seventh Amendment) Regulations, 2015 published in Notification No. SEBI/LAD-NRO/GN/2015-16/025 Gazette of India dated 28th October, 2015.
- (xxi) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Fourth Amendment) Regulations, 2015 published in Notification No. SEBI/LAD-NRO/GN/2015-16/026 Gazette of India dated 22nd December, 2015.

- (xxii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Fourth Amendment) Regulations, 2015 published in Notification No. SEBI/LAD-NRO/GN/2015-16/027 Gazette of India dated 22nd December, 2015.
- (xxiii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/001 Gazette of India dated 25th May, 2016.
- (xxiv) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Second Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/002 Gazette of India dated 25th May, 2016.
- (xxv) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Third Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/003 Gazette of India dated 25th May, 2016.
- (xxvi) The Securities and Exchange Board of India (Issue and Listing of Debt Securities)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/004 Gazette of India dated 25th May, 2016.
- (xxvii) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Redeemable Preference Shares)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/005 Gazette of India dated 25th May, 2016.
- (xxviii) The Securities and Exchange Board of India (Intermediaries)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/006 Gazette of India dated 25th May, 2016.
- (xxix) The Securities and Exchange Board of India (Depositories and Participants)(Third Amendment) Regulations, 2016 published in

Notification No. SEBI/LAD-NRO/GN/2016-17/007 Gazette of India dated 27th May, 2016.

- (xxx) Notification No. SEBI/LAD-NRO/GN/2015-16/028 published in Gazette of India dated 6th January, 2016 regarding establishment of Local Office of the Board at Jammu.
- (xxxi) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2015-16/029 Gazette of India dated 11th January, 2016.
- (xxxii) The Securities and Exchange Board of India (Delisting of Equity Shares)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2015-16/030 Gazette of India dated 12th January, 2016.
- (xxxiii) The SEBI (Issue of Capital and Disclosure Requirements)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2015-16/031 Gazette of India dated 21st January, 2016.
- (xxxiv) The Securities and Exchange Board of India (Depositories and Participants)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2015-16/032 Gazette of India dated 21st January, 2016.
- (xxxv) Notification No. SEBI/LAD-NRO/GN/2015-16/033 Gazette of India dated 21st January, 2016 regarding renewal of recognition of MCX-SX Clearing Corporation Limited.
- (xxxvi) The Securities and Exchange Board of India (Mutual Funds)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2015-16/034 Gazette of India dated 12th February, 2016.
- (xxxvii)The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Amendment) Regulations, 2016 published

in Notification No. SEBI/LAD-NRO/GN/2015-16/035 Gazette of India dated 18th February, 2016.

- (xxxviii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Second Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2015-16/036 Gazette of India dated 18th February, 2016.
 - (xxxix) The Securities and Exchange Board of India (Regulation)(Stock Exchanges and Clearing Corporations)(Second Amendment)
 Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2015-16/037 Gazette of India dated 15th March, 2016.
 - (xl) The Securities and Exchange Board of India (Depositories and Participants)(Second Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2015-16/038 Gazette of India dated 15th March, 2016.

(29) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Amendment Rules, 2016 published in Notification No. G.S.R.397(E) in Gazette of India dated 5th April, 2016.
- (ii) The Companies (Registration Offices and Fees) Amendment Rules, 2016 published in Notification No. G.S.R.493(E) in Gazette of India dated 7th May, 2016.
- (iii) The Companies (Authorised to Register) Amendment Rules, 2016 published in Notification No. G.S.R.563(E) in Gazette of India dated 31st May, 2016.
- (iv) The Companies (Acceptance of Deposits) Amendment Rules, 2016 published in Notification No. G.S.R.639(E) in Gazette of India dated 29th June, 2016.
- (v) The Companies (Appointment and Remuneration of Managerial Personnel) Amendment Rules, 2016 published in Notification No.
 G.S.R.646(E) in Gazette of India dated 30th June, 2016.

- (vi) The Companies (cost records and audit) Amendment Rules, 2016 published in Notification No. G.S.R.695(E) in Gazette of India dated 14th July, 2016.
- (vii) The Companies (Share Capital and Debentures) Third Amendment Rules, 2016 published in Notification No. G.S.R.704(E) in Gazette of India dated 19th July, 2016.
- (viii) The Companies (Removal of Difficulties) Third Order, 2016 published in Notification No. G.S.R.2264(E) in Gazette of India dated 30th June, 2016.
- (30) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i) to (ii) of (29) above.

(31) A copy of the Limited Liability Partnership (Second Amendment) Rules,

2016 (Hindi and English versions) published in Notification No. G.S.R.593(E) in Gazette of India dated 10th June, 2016 under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2015-2016 under sub-section (2) of Section 18 of the Securities and Exchange Board of India Act, 1992.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Securities and Exchange Board of India, Mumbai, for the year 2015-2016.

(33) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 22 of 2016)-Voluntary Compliance Encouragement Scheme, 2013 (Indirect Taxes-Service Tax) Department of Revenue for the year ended March, 2016.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil)(No. 23 of 2016)-Performance Audit of Pradhan Mantri Gram Sadak Yojana, Ministry of Rural Development.

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 24 of 2016)-(Compliance Audit Observations) Union Territories without Legislatures for the year ended March, 2015.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 25 of 2016)-(Compliance Audit) Implementation of PAHAL (DBTL) Scheme (Pratyaksh Hanstantrit Labh Yojana), Ministry of Petroleum and Natural Gas for the year ended March, 2016.
- (v) Report of the Comptroller and Auditor General of India-Union Government (No. 26 of 2016)-(Compliance Audit) Administrative functioning of Autonomous Bodies under Department of Science and Technology.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (Civil)(No. 27 of 2016)-Compliance of Fiscal Responsibility and Budget Management Act, 2003, Department of Economic Affairs, Ministry of Finance, for the year ended March, 2016.

(34) A copy of Notification No. S.O. 681(E) (Hindi and English versions) published in Gazette of India dated 12th July, 2016, making certain amendments in Notification No. S.O. 38(E) dated 19th January, 2011 under Section 30B of the Chartered Accountants Act, 1949.

(35) A copy of the Notification No. G.S.R.404(E) (Hindi and English versions) published in Gazette of India dated 6th April, 2016 making certain amendments to Schedule III of the Companies Act, 2013 under sub-section (3) of Section 467 of the Companies Act, 2013.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) A copy of the Companies (Removal of Difficulties) Third Order, 2016 (Hindi and English versions) published in Notification No. S.O.2264(E) in

Gazette of India dated 30th June, 2016 under sub-section (2) of Section 470 of the Companies Act, 2013.

- (38) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology Management, Gwalior, for the year 2014-2015, together with Audit Report thereon.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

(40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2014-2015.
- (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2014-2015.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Raipur, Raipur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Raipur, Raipur, for the year 2014-2015.

- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Tiruchirappalli, Tiruchirappalli, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Tiruchirappalli, Tiruchirappalli, for the year 2014-2015.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(48) A copy each of the following Notifications (Hindi and English versions) under Section 28 of the University Grants Commission Act, 1956:-

- (i) The UGC (Institutions Deemed to be Universities) Regulations, 2016 published in Notification No. F. No. 1-3/2016(CPPPI/DU) in Gazette of India dated 11th July, 2016.
- (ii) The University Grants Commission (Minimum Standards and Procedure for Award of M.Phil./Ph.D.Degrees) Regulations, 2016 published in Notification No. F. No. 1-2/2009(EC/PS)V(I) Vol.II Preamble in Gazette of India dated 5th July, 2016.
- (iii) The University Grants Commission (Prevention, prohibition and redressal of sexual harassment of women employees and students in higher educational institutions) Regulations, 2015 published in Notification No. F. No. 91-1/2013(TFGS) in Gazette of India dated 2th May, 2016.
- (iv) The University Grants Commission (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education)(4th Amendment) Regulations, 2016 published in Notification No. F. No. 1-2/2016(PS/Amendment) in Gazette of India dated 11th July, 2016.

- (v) The Curbing the menace of Ragging in Higher Educational Institutions (Third Amendment) Regulations, 2016 published in Notification No. F. No. 1-15/2009(ARC) in Gazette of India dated 29th June, 2016.
- (vi) The University Grants Commission on minimum qualifications for appointment of teachers and other academic staff in universities and colleges and measures for the maintenance of standards in higher education)(3rd Amendment) Regulations, 2016 published in Notification No. F. No. 1-2/2016(PS/Amendment) in Gazette of India dated 10th May, 2016.

(49) A copy of the Memorandum of Understanding (Hindi and English versions) between the Brahmaputra Cracker and Polymer Limited and the Ministry of Chemicals and Fertilizers for the year 2016-2017.

(50) A copy of the Notification No. S.O.1594(E) (Hindi and English versions) published in Gazette of India dated 2nd May, 2016, order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Kharif, 2016 under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.

(51) A copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the Hindustan Aeronautics
 Limited and the Ministry of Defence for the year 2016-2017.
- (ii) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Ministry of Defence for the year 2016-2017.
- (iii) Memorandum of Understanding between the Mazagon Dock Shipbuilders Limited and the Ministry of Defence for the year 2016-2017.
- (iv) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Ministry of Defence for the year 2016-2017.
- (v) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2016-2017.

(vi) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2016-2017.

(52) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 13 of the National Cadet Corps Act, 1948:-

- (i) The National Cadet Corps (Amendment) Rules, 2016 published in Notification No. G.S.R.18 in weekly Gazette of India dated 7th May, 2016.
- (ii) The National Cadet Corps (Girls Division) (Amendment) Rules, 2016 published in Notification No. G.S.R.19 in weekly Gazette of India dated 7th May, 2016.

4. Minutes of the Sittings of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai laid on the Table the Minutes (Hindi and English versions) of the Eighteenth to Twenty-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the Seventh, Eighth and Ninth sessions.

5. Statements of Standing Committee on Information Technology

Shri Virender Kashyap laid on the table the following Statements (Hindi and English versions) of the Standing Committee on Information Technology:-

(1) Action Taken by the Government on the recommendations contained in Chapter-I and final replies to the recommendations contained in Chapter-V of the Thirteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in Fifty-third Report (15th Lok Sabha) on 'Norms for setting up of telecom towers, its harmful effects and setting up of security standards in expansion of telecom facilities' of the Ministry of Communications and Information Technology (Department of Telecommunications). 20

- (2) Chapter-I and final replies to the recommendations contained in Chapter-V of the Fifteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in Third Report (16th Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of Communications and Information Technology (Department of Telecommunications).
- (3) Action Taken by the Government on the recommendations contained in Chapter-I and final replies to the recommendations contained in Chapter-V of the Fourteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in First Report (16th Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of Communications and Information Technology (Department of Posts).
- (4) Action Taken by the Government on the recommendations contained in Chapter-I and final replies to the recommendations contained in Chapter-V of the Twentieth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in Fifth Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' of the Ministry of Communications and Information Technology (Department of Posts).
- (5) Action Taken by the Government on the recommendations contained in Chapter-I and final replies to the recommendations contained in Chapter-V of the Twelfth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in Forty-seventh Report (15th Lok Sabha) on 'Issues related to Paid News' of the Ministry of Information and Broadcasting.
- Action Taken by the Government on the recommendations contained in (6) Chapter-I and final replies to the recommendations contained in Chapter-V of the Sixteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in Fourth Report (16th Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of Information and Broadcasting.

(7) Action Taken by the Government on the recommendations contained in Chapter-I and final replies to the recommendations contained in Chapter-V of the Nineteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in Eighth Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' of the Ministry of Information and Broadcasting.

6. Report of Standing Committee on Urban Development

Shri Pinaki Misra presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Urban Development (2015-16) on the subject 'Modernisation of the Directorate of Printing, Govt. of India Stationery Office and Department of Publication' pertaining to the Ministry of Urban Development.

7. Report of Standing Committee on Home Affairs

Shri Prem Singh Chandumajra laid on the Table the One Hundred and Ninety-eighth Report (Hindi and English versions) of the Standing Committee on Home Affairs on Disaster in Chennai Caused by Torrential Rainfall and Consequent Flooding.

8. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 84th and 91st Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2015-16), pertaining to the Ministry of AYUSH (Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy).

- (2) The Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding the:-
 - (i) Status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Chemicals and Fertilizers on `Functioning of National Institutes of Pharmaceuticals Education and Research', Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
 - (ii) Status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the observations/recommendations contained in the 4th Report of the Committee on `Jan Aushadhi Scheme', pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

(3) The Minister of State in the Ministry of Defence laid the following statements (Hindi and English versions) regarding the:-

- (i) Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Defence on Demands for Grants (2015-16) on Civil Expenditure of the Ministry of Defence and Capital Outlay on Defence Services (Demand Nos. 21,22 and 23), pertaining to the Ministry of Defence.
- (ii) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Defence on Demands for Grants (2015-16) on Army (Demand No.23), pertaining to the Ministry of Defence.
- (iii) Status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Defence on Demands for Grants (2015-16) on Navy and Air Force (Demand Nos.24 and 25), pertaining to the Ministry of Defence.

(iv) Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Defence on `Ordnance Factories and Defence Research and Development Organisation (Demand Nos. 26 and 27), pertaining to the Ministry of Defence.

12.12 P.M.

9. Resolution by the Speaker

The Speaker proposed the following resolution : "That this House :-

- expresses its serious concern over the prolonged turbulence, violence and curfew in the Kashmir Valley;
- (ii) conveys its deep sense of anguish and concern over the loss of lives and critical injuries caused by the deteriorating situation;
- (iii) is of the firm and considered view that there cannot be any compromise on unity, integrity and national security; it is equally imperative that urgent steps are taken to restore order and peace for the alleviation of the sufferings of the people;
- (iv) earnestly appeals to all sections of the society in Jammu & Kashmir, to work for the early restoration of normalcy and harmony; and
- (v) unanimously resolves to restore the confidence among the people in general and youth in particular."

The Resolution was adopted unanimously.

12.13 P.M.

10. Valedictory Reference

The Speaker made the Valedictory Reference on the conclusion of the Ninth Session of the Sixteenth Lok Sabha.

12.21 P.M.

11. National Song

The National Song was played.

12.23 P.M.

(Lok Sabha adjourned sine-die at 12.23 P.M.)

ANOOP MISHRA Secretary General

P.T.O.

CORRIGENDA TO BULLETIN – PART I (NO. 175 DATED 11.8.2016)

Add the following item Nos. after Sr. No. 27 at page 23 :

#28. Observation of Chair

The Deputy Speaker made the following observation :-

"Hon'ble Members would recall that today morning Shri Bhartruhari Mahtab and some other Members suggested that the Citizenship (Amendment) Bill, 2016, which is included in today's List of Business for consideration and passing, may be referred to a Joint Committee of the Houses for thorough examination. Hon'ble Minister of Home Affairs has agreed to the suggestion and desired to move a Motion for referring the Bill to a Joint Committee today itself, which was permitted by the Hon'ble Speaker.

Now, Hon'ble Minister to move the Motion".

#29. Motion regarding appointment of a Joint Committee of both Houses (JPC) – Adopted

Shri Rajnath Singh moved the following motion :-

"That the Bill further to amend the Citizenship Act, 1955 be referred to a Joint Committee of the Houses consisting of the following 20 Members from this House :-

- (1) Dr. Satya Pal Singh (Baghpat)
- (2) Shri Ramen Deka
- (3) Shri Pralhad Venkatesh Joshi
- (4) Shri Kamakhya Prasad Tasa
- (5) Shri Gopal Chinayya Shetty
- (6) Dr. Virendra Kumar

- (7) Shri Ashwini Kumar Choubey
- (8) Dr. Kirit P. Solanki
- (9) Shri Sunil Kumar Singh
- (10) Smt. Meenakashi Lekhi
- (11) Shri Rajendra Agrawal
- (12) Shri Adhir Ranjan Chowdhury
- (13) Km. Sushmita Dev
- (14) Dr. P. Venugopal
- (15) Prof. Saugata Roy
- (16) Shri Bhartruhari Mahtab
- (17) Shri K. Ram Mohan Naidu
- (18) Shri Anandrao Adsul
- (19) Shri B. Vinod Kumar
- (20) Shri Mohammad Salim

and 10 Members from the Rajya Sabha ;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the Winter Session, 2016;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make ; and

that this House recommends to Rajya Sabha that Raja Sabha do join the said Joint Committee and communicate to this House the names of the members to be appointed by Rajya Sabha to the Joint Committee".

The motion was adopted.

From 4.13 P.M. to 4.17 P.M.